Vol. 267
No. 12

Wednesday,
12 March, 2025
21 Phalguna, 1946 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Birthday Greetings (pages 1 - 2)

Papers Laid on the Table (pages 2 - 14)

Message from Lok Sabha- *Reported* and Government Bills laid on the Table (page 15)

The Appropriation Bill, 2025
The Appropriation (No. 2) Bill, 2025
The Manipur Appropriation Bill, 2025
The Manipur Appropriation (Vote on Account) Bill, 2025

Reports of the Department-related Parliamentary Standing Committee on Health and Family Welfare- Presented (page 15)

Reports of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing-Laid on the Table (page 16)

Report of the Department-related Parliamentary Standing Committee on Coal, Mines and Steel- Laid on the Table (page 16)

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Reports of the Department-related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution- *Laid on the Table* (page 16)

Reports of the Department-related Parliamentary Standing Committee on Energy- *Laid on the Table* (page 17)

Report of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs- *Laid on the Table* (page 17)

Reports of the Department-related Parliamentary Standing Committee on Rural Development and Panchayati Raj- *Laid on the Table* (pages 17 - 18)

Statement regarding Government Business (pages 18)

Regarding Notices received under Rule 267 (pages 18 - 21)

Welcome to Parliamentary Delegation from Madagascar (pages 21 - 22)

Matters raised with Permission —

Demand to safeguard employees' rights and promote a sustainable work culture (pages 22 - 23)

Demand to promote cultural cinema in India (pages 23 - 24)

Need to recognize the immense contribution made by Late Shri Biju Patnaik in the field of Panchayati Raj (pages 24 - 25)

Need to address harassments faced by consumers due to erroneous financial reporting to CIBIL (pages 25 - 26)

Concern over the duplication of Electors Photo Identity Cards and its impact on Elections (pages 26 - 28)

Demand for effective implementation of Child Marriage Act across the country (pages 28 - 29)

Demand for additional funds for infrastructural development of existing ITIs in Kerala under Hub and Spoke Model (page 29)

Demand to strengthen the Civil Aviation infrastructure in Himachal Pradesh (pages 29 - 30)

Website : http://rajyasabha.nic.in
https://sansad.in/rs
E-mail: rsedit-e@sansad.nic.in

Demand to establish Multi Model Logistic Park in North Bihar (pages 30 - 31)
Demand to make recruitment process for the posts of Post Master and Gramin Dak Sewak in Uttarakhand on the basis of state level cadre (pages 31 - 32)
Demand for expediting railway projects in Karnataka (page 32)
Demand for establishment of a Lithium-Ion Battery Recycling Research Centre and Hub in Madhya Pradesh (pages 33 - 34)
Demand for inclusion of Rajbanshi Language in the Eighth Schedule to the Constitution (pages 34 - 35)
Concern over exploitation by Travel Agents in trafficking innocent people from Punjab to foreign countries (pages 35 - 36)
Need for rehabilitation of displaced Kashmiri Pandits and facilitation of religious visits to Sharda Peeth through LoC Corridor (pages 36 - 37)
Concern over rising problem of drug addiction among poor children (pages 37 - 38)

Oral Answers to Questions (pages 38 - 74)

[*Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link* https://sansad.in/rs/debates/officials]

Discussion on the Working of the Ministry of Railways (pages 74 - 126)

RAJYA SABHA

Wednesday, the 12th March, 2025/21 Phalguna, 1946 (Saka)

The House met at eleven of the clock,
MR. DEPUTY CHAIRMAN *in the Chair.*

BIRTHDAY GREETINGS

MR. DEPUTY CHAIRMAN: Hon. Members, I take this opportunity to extend warm birthday greetings to our esteemed Members of Parliament, Shri Chandrakant Handore and Shri Derek O'Brien, whose birthdays fall tomorrow, March 13, and to Dr. M. Thambidurai, whose birthday is on March 15.

Shri Chandrakant Handore has been a Member of this august House since April, 2024, and is currently serving his first term. He previously served two terms in the Maharashtra Legislative Assembly, in 2004 and 2009. Additionally, he has held key positions including Councillor of the Brihanmumbai Municipal Corporation and Mayor of Mumbai, the financial capital of our country. From 2004 to 2009, he served as Cabinet Minister for Social Justice in the Government of Maharashtra. A dedicated political and social worker, Shri Handore is married to Shrimati Sangeeta Chandrakant Handore and is blessed with one son and five daughters.

Hon. Members, I now extend birthday greetings to **Shri Derek O'Brien.** He has been a Member of this House since August 2023 and is currently serving his third term. Born in Kolkata, Shri O'Brien began his career as a sports journalist. He is widely recognized as the host of the iconic Cadbury Bournvita Quiz Contest and the longest-running corporate quiz show, The Economic Times Brand Equity Quiz. He is also credited with conducting the first quiz on the social media platform 'X' (formerly Twitter). A prolific writer, Shri O'Brien, has authored approximately 30 reference and quiz books for Penguin, making him Penguin India's highest-selling reference author. He is married to Dr. Tonuca Basu and is blessed with a daughter.

On my own behalf and on behalf of the House, I wish them both a long, healthy and happy life.

Hon. Members, I also extend birthday wishes to **Dr. M. Thambidurai** whose birthday is on Saturday, March 15. He is currently serving his first term as a Member of this House since April, 2020. An agriculturist and farmer by profession, Dr. Thambidurai is a seasoned politician and a distinguished academic. He has served as Lecturer in Management at the College of Engineering, Anna University, Madras, and has been a member of the Indian Economic Association and

the All India Council for Technical Education. He has served five terms in Lok Sabha since the Eighth Lok Sabha and has the distinction of serving as the Deputy Speaker of Lok Sabha twice from 1985-89 and 2014-2019. He has also served in the Union Cabinet from 1998-99 as the Union Minister of Law and Justice and the Minister of Surface Transport. He has shared his expertise across various parliamentary committees including the Consultative Committee on Departments of Atomic Energy, Space, Electronics, Ocean Development and the Ministry of Science and Technology; the Committee on Estimates; the Committee on Government Assurances and the Committee on Finance. His leadership has significantly enriched these Committees providing them with invaluable guidance. Dr. Thambidurai is married to Dr. Banumathi Thambi Durai and is blessed with two daughters.

On my own behalf and on behalf of the House, I extend my heartfelt wishes to all three esteemed Members for a long, health and happy life.

I also take this opportunity to extend my warm greetings and best wishes for a joyous and colourful Holi to all.

PAPERS LAID ON THE TABLE

MR. DEPUTY CHAIRMAN: Now, Papers to be laid on the Table.

Report and Accounts (2023-24) of NSKFDC, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE): Sir, I lay on the Table—

(1) A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(a) Twenty-seventh Annual Report and Accounts of the National SafaiKaramcharis Finance and Development Corporation (NSKFDC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2545/18/25]

Contents Page

I. Notifications of the Ministry of Home Affairs

II. Reports and Accounts (2022-23 and 2023-24) of NHRC, New Delhi and related papers

III. Report and Accounts (2023-24) of LPAI, New Delhi and related papers

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

I. (i) A copy (in English and Hindi) of the Ministry of Home Affairs of the Notification No. 2/9/2023-DOP, dated the 13th March, 2024, publishing the Lakshadweep District Panchayat (Procedure for consultation with the President and Vice-President) Rules, 2023, framed under Sections 82 and 130 of the Lakshadweep Panchayats Regulation, 2022, along with delay statement.

[Placed in Library. See No. L.T. 2546/18/25]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, framed under Section 130 of the Lakshadweep Panchayats Regulation, 2022, along with delay statement: -

(1) No. 3/10/2022-DOP(PE), dated the 13th March, 2024, publishing the Lakshadweep Panchayats Election of Upa-Sarpanch of a Gram Panchayat and President and Vice-President of District Panchayat, Rules, 2022.

(2) No. 2/6/2022-DOP(PE), dated the 13th March, 2024, publishing the Lakshadweep Panchayats (Election Procedure) Rules, 2022.

(3) No. 2/5/2023-DOP, dated the 13th March, 2024, publishing the "Lakshadweep Panchayat (Service) Rules, 2023".

(4) No. 2/7/2023-DOP, dated the 13th March, 2024, publishing the Lakshadweep Panchayats (Grant-in-aid) Rules, 2023.

(5) No. 2/3/2023-DOP, dated the 13th March, 2024, publishing the Lakshadweep Panchayats (Taxation and Appeal) Rules, 2023.

(6) No. 2/4/2023-DOP, dated the 13th March, 2024, publishing "The Lakshadweep Panchayats Business Rules, 2023".

[Placed in Library. For (1) to (6), see No.L.T.2547/18/25]

(iii) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. 104/2022/F. No. 45-230/2021-Home., dated the 21st September, 2022, publishing the Andaman and Nicobar Islands Private Security Agencies Rules, 2022, under sub-

Contents Page

section (4) of Section 25 of the Private Security Agencies (Regulation) Act, 2005, along with a delay statement.

[Placed in Library. See No. L.T. 2548/18/25]

(iv) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 12(E)., dated the 6th January, 2025, publishing the Ministry of Home Affairs, Border Security Force, (Combatised Stenographers Cadre), Group 'A' and Group 'B' Posts, Recruitment (Amendment) Rules, 2025, under sub-section (3) of Section 141 of the Border Security Force Act, 1968.

[Placed in Library. See No. L.T. 2549/18/25]

(v) A copy (in English and Hindi) of the Ministry of Home Affairs, Notification No. G.S.R.173., dated the November 24 – November 30, 2024 (Weekly Gazette), publishing the Ministry of Home Affairs Assam Rifles Subedar (Hindi Translator), Group 'B' (Combatised) Post, Recruitment Rules, 2024, under Section 167 of the Assam Rifles Act, 2006.

[Placed in Library. See No. L.T. 2259/18/25]

II. A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 20 of the Protection of Human Rights Act, 1993:-

(i) (a) Annual Report of the National Human Rights Commission (NHRC), New Delhi, for the year 2022-23.

(b) Memorandum of Action Taken on the recommendations contained in the above Report.

(c) Statement by Government accepting the above Report.

(ii) (a) Annual Accounts of the National Human Rights Commission (NHRC), New Delhi, for the year 2023-24, and the Audit Report thereon.

(b) Statement by Government accepting the above Accounts.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. For (i) and (ii), see No.L.T.2337/18/25]

III. (1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 25 of the Land Ports Authority of India Act, 2010:-

(a) Twelfth Annual Report and Accounts of the Land Ports Authority of India (LPAI), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2550/18/25]

Report and Accounts (2023-24) of NDDB, Anand, Gujarat and related papers

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (PROF. S. P. SINGH BAGHEL): Sir, I lay on the Table—

(1) A copy each (in English and Hindi) of the following papers, under Section 29 of the National Dairy Development Board Act, 1987: -

(a) Annual Report and Accounts of the National Dairy Development Board (NDDB), Anand, Gujarat, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2551/18/25]

Notifications of the Ministry of Road, Transport and Highways

सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री अजय टम्टा): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

A copy each (in English and Hindi) of the following Notifications of the Ministry of Road, Transport and Highways, under Section 10 of the National Highways Act, 1956: -

(1) S.O. 5449(E)., dated the 17th December, 2024, levying user fee for the project of 2/4 lane of Jahirabad-Latur section of NH-752K in the State of Maharashtra.

(2) S.O. 5450(E)., dated the 17th December, 2024, levying user fee for the project of four or more lane of Pararia-Mohania section of NH-319 (Old NH-30) in the State of Bihar.

(3) S.O. 5511(E)., dated the 20th December, 2024, levying user fee for the

project of 2/4 lane section of Parwanoo-Solan-Kaithlighat NH section of NH-22 (New NH-05) in the State of Himachal Pradesh.

(4) S.O. 5516(E)., dated the 20th December, 2024, levying user fee for the project of four lane of Neralulru to Echanahalli section of NH-844 and Echanahalli to Dharmapuri section of NH-844 in the State of Tamil Nadu.

(5) S.O. 5640(E)., dated the 30th December, 2024, levying user fee for the project of four laning of Cholpauram — Thanjavur section of NH-45C (New No. 36) in the State of Tamil Nadu.

[Placed in Library. For (1) to (5), see No.L.T.2390/18/25]

(6) S.O. 5641(E)., dated the 30th December, 2024, levying user fee for the project of four and more lane section of Varanasi to Gorakhpur section of NH No .29 in the State of Uttar Pradesh.

(7) S.O. 116(E)., dated the 7th January, 2025, levying user fee for the project of 2/4 lane section of Mudigere-Kadur section of NH-173 in the State of Karnataka.

(8) S.O. 117(E)., dated the 7th January, 2025, levying user fee for the project of four or more lane of Nanasa to Pidgaon section of NH No. 47 in the State of Madhya Pradesh.

(9) S.O. 142(E)., dated the 8th January, 2025, notifying temporary suspension of user fee collection from 09.01.2025 to 28.02.2025 for the stretch of Rae Bareilly -Allahabad section on NH No. 24B in the State of Uttar Pradesh.

(10) S.O. 152(E)., dated the 9th January, 2025, levying user fee for the project of 2/4 lane of Shirod-Shahpur-Basmat Section of NH No. 752 I in the State of Maharashtra.

(11) S.O. 153(E)., dated the 9th January, 2025, levying user fee for the project of two lane with paved shoulder section of Asthamode-Tivatyal section of NH No. 63 in the State of Maharashtra.

(12) S.O. 154(E)., dated the 9th January, 2025, levying user fee for the project of four and more lane of Indore to Dewas section of NH No. 52 (Old NH-3) in the State of Madhya Pradesh.

(13) S.O. 293(E)., dated the 15th January, 2025, levying user fee for the project of two lane with paved shoulders of Balangir-Khurda section on NH-224/New NH-57 in the State of Odisha.

(14) S.O. 447(E)., dated the 24th January, 2025, amending the Principal Notification No. S.O. 2892(E), dated the 24th June, 2022.

(15) S.O. 448(E)., dated the 24th January, 2025, levying user fee for the project

of 2 lane with paved shoulder of Bewar Village to Etawah section of NH-92 (New NH-234) in the State of Uttar Pradesh.

(16) S.O. 493(E)., dated the 27th January, 2025, levying user fee for the project of four or more lane section of Jodhpur Romana-Mandi Dabwali section of NH-54 (New) in the State of Punjab.

(17) S.O. 520(E)., dated the 29th January, 2025, levying user fee for the project of four lane of Gorakhpur-Kasia-UP/Bihar Border section of NH-28 and certain section of Gorakhpur Bypass of NH-28 in the State of Uttar Pradesh.

[Placed in Library. For (6) to (17), see No.L.T.2391/18/25]

Notification of the Ministry of Home Affairs

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार): महोदय, मैं विदेशी अभिदाय (विनियमन) अधिनियम, 2010 की धारा 49 के अधीन विदेशी अभिदाय (विनियमन) संशोधन नियम, 2024 को प्रकाशित करने वाली गृह मंत्रालय की अधिसूचना सं. सा.का.नि. 790(अ)., दिनांक 31 दिसम्बर, 2024 की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं।

[Placed in Library. See No. L.T. 2552/18/25]

Report and Accounts (2023-24) of NESTS, New Delhi and related papers

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गादास उइके): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं :-

(a) Annual Report and Accounts of National Education Society for Tribal Students (NESTS), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2553/18/25]

I. Reports and Accounts (2023-24) of EdCIL (India) Limited, Noida, Uttar Pradesh; SPA, Bhopal, Madhya Pradesh; National Sanskrit University, Tirupati, Andhra Pradesh; Central Sanskrit University, New Delhi; IIIT, Una, Himachal Pradesh and related papers

II. Reports and Accounts (2022-23 and 2023-24) of various Central Universities; Guru Ghasidas Vishwavidyalaya, Bilaspur, Chhattisgarh and related papers

III. Reports and Accounts (2020-21; 2021-22 and 2023-24) of EFLU, Hyderabad, Telangana; RGU, Doimukh, Arunachal Pradesh; MANUU, Hyderabad; Assam University, Silchar; Sikkim University, Gangtok and related papers

IV. Reports and Accounts (2023-24) of IIEST, Shibpur, West Bengal; NITs, Tiruchirappalli and Srinagar; IISER, Berhampur, Odisha, MSRVVP, Ujjain; SLIET, Sangrur, Punjab; NERIST, Itanagar, Arunachal Pradesh and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SUKANTA MAJUMDAR): Sir, I lay on the Table—

I. (A) (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(a) Annual Report and Accounts of the EdCIL (India) Limited, Noida, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2554/18/25]

(B) (1) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 25 of the School of Planning and Architecture Act, 2014: -

(a) Annual Report and Accounts of the School of Planning and Architecture (SPA), Bhopal, Madhya Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above School.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2248/18/25]

(C) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Sections 31 and sub-section (4) of Section 32 of the Central Sanskrit Universities Act, 2020: -

(i) (a) Annual Report of the National Sanskrit University, Tirupati, Andhra Pradesh, for the year 2023-24.

(b) Annual Accounts of the National Sanskrit University, Tirupati, Andhra

Pradesh for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 2305/18/25]

(ii) (a) Annual Report and Accounts of the Central Sanskrit University, New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above University.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2304/18/25]

(D) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 37 of the Indian Institutes of Information Technology (Public-Private Partnership) Act, 2017: -

(a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Una, Himachal Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2307/18/25]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) Section 30 and sub-section (4) of Section 31 of the Central Universities Act, 2009: -

(i) (a) Annual Report of the Central University of South Bihar, Gaya, Bihar, for the year 2022-23.

(b) Annual Accounts of the Central University of South Bihar, Gaya, Bihar, for the year 2022-23 and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 2246/18/25]

(ii) (a) Sixteenth Annual Report of the Central University of Karnataka, Kalaburagi, Karnataka, for the year 2023-24.

(b) Sixteenth Annual Accounts of the Central University of Karnataka, Kalaburagi, Karnataka, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 2244/18/25]

(iii) (a) Annual Report and Annual Accounts of the Central University of Andhra Pradesh, Ananthapuramu, Andhra Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 2555/18/25]

(iv) (a) Annual Report of the Central University of Odisha, Koraput, Odisha, for the year 2023-24.

(b) Annual Accounts of the Central University of Odisha, Koraput, Odisha, for the year 2023-24 and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 2240/18/25]

(v) (a) Annual Report of the Central University of Punjab, Bathinda, Punjab, for the year 2023-24.

(b) Annual Accounts of the Central University of Punjab, Bathinda, Punjab, for the year 2023-24 and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 2236/18/25]

(vi) (a) Fifteenth Annual Report of the Central University of Rajasthan, Ajmer, Rajasthan, for the year 2023-24.

(b) Annual Accounts of the Central University of Rajasthan, Ajmer, Rajasthan, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 2237/18/25]

(vii) (a) Annual Report of the Guru Ghasidas Vishwavidyalaya, Bilaspur, Chhattisgarh, for the year 2023-24.

(b) Annual Accounts of the Guru Ghasidas Vishwavidyalaya, Bilaspur, Chhattisgarh, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 2250/18/25]

(viii) (a) Annual Report of the Central University of Gujarat, Gandhinagar, Gujarat,

Contents Page

for the year 2023-24.

(b) Annual Accounts of the Central University of Gujarat, Gandhinagar, Gujarat, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 2247/18/25]

(ix) (a) Annual Report and Accounts of the Central University of Tamil Nadu, Thiruvarur, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 2243/18/25]

(x) (a) Annual Report of the Central University of Jharkhand, Ranchi, Jharkhand, for the year 2023-24.

(b) Annual Accounts of the Central University of Jharkhand, Ranchi, Jharkhand, for the year 2023-24 and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2239/18/25]

III. (A) (1) A copy each (in English and Hindi) of the following papers under sub-section (3) of Section 32 and sub-section (4) of Section 33 of the English and Foreign Languages University Act, 2006: -

(i) (a) Annual Report of The English and Foreign Languages University (EFLU), Hyderabad, Telangana, for the year 2020-21.

(b) Review by Government on the working of the above University.

(ii) (a) Annual Report of The English and Foreign Languages University (EFLU), Hyderabad, Telangana, for the year 2021-22.

(b) Review by Government on the working of the above University.

[Placed in Library. For (i) and (ii), see No.L.T.2235/18/25]

(iii) (a) Annual Report of The English and Foreign Languages University (EFLU), Hyderabad, Telangana, for the year 2023-24.

(b) Annual Accounts of The English and Foreign Languages University (EFLU), Hyderabad, Telangana, for the year 2023-24, and the Audit Report thereon.

Contents Page

(c) Review by Government on the working of the above University.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2234/18/25]

(B) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 33 and sub-section (4) of Section 34 of the Rajiv Gandhi University Act, 2006: -

(a) Annual Reports of the Rajiv Gandhi University, Doimukh, Arunachal Pradesh, for the year 2022-23.

(b) Annual Accounts of the Rajiv Gandhi University (RGU), Doimukh, Arunachal Pradesh, for the year 2022-23, and the Audit Report thereon.

(c) Review by the Government on working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2242/18/25]

(C) (1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 29 and under sub-section (4) of Section 30 of the Maulana Azad National Urdu University Act, 1996: -

(a) Annual Report of the Maulana Azad National Urdu University (MANUU), Hyderabad, Telangana, for the year 2023-24.

(b) Annual Accounts of the Maulana Azad National Urdu University (MANUU), Hyderabad, Telangana, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2241/18/25]

(D) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 30 and sub-section (4) of Section 31 of the Assam University Act, 1989: -

(a) Thirtieth Annual Report of the Assam University, Silchar, Assam, for the year 2022-23.

(b) Annual Accounts of the Assam University, Silchar, Assam, for the year 2022-23, and the Audit Report thereon.

Contents Page

(c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2556/18/25]

(E) (1) A copy each (in English and Hindi) of the following papers, under, sub-section (3) of Section 32 and under sub-section (4) of Section 33 of the Sikkim University Act, 2006: -

(a) Annual Report of the Sikkim University, Gangtok, Sikkim, for the year 2023-24.

(b) Annual Accounts of the Sikkim University, Gangtok, Sikkim, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2245/18/25]

IV. (A) (1) A copy each (in English and Hindi) of the following papers under sub-section (4) of Section 22 of the National Institute of Technology, Science Education & Research (NITSER) Act, 2007: -

(i) (a) Annual Report and Accounts of the Indian Institute of Engineering Science and Technology (IIEST), Shibpur, West Bengal, for the year 2023-24, together with Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 2557/18/25]

(ii) (a) Annual Report and Accounts of the National Institute of Technology (NIT), Tiruchirappalli, Tamil Nadu, for the year 2023-24, together with Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 2558/18/25]

(iii) (a) Annual Report and Accounts of the National Institute of Technology (NIT), Srinagar, U.T. of Jammu & Kashmir, for the year 2023-24, together with Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 2559/18/25]

Contents Page

(iv) (a) Annual Report and Accounts of the Indian Institute of Science Education and Research (IISER), Berhampur, Odisha, for the year 2023-24, together with the Auditor's Report on the Account.

(b) Review by Government on the working of the above Institute.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2249/18/25]

(B) A copy each (in English and Hindi) of the following papers: -

(i) (a) Annual Report of the Maharshi Sandipani Rashtriya Vedavidya Pratishthan, Ujjain, Madhya Pradesh, for the year 2023-24.

(b) Annual Accounts of the Maharshi Sandipani Rashtriya Vedavidya Pratishthan (MSRVVP), Ujjain, Madhya Pradesh, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above Pratishthan.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 2306/18/25]

(ii) (a) Annual Report and Accounts of the Sant Longowal Institute of Engineering and Technology (SLIET), Sangrur, Punjab, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2560/18/25]

(iii) (a) Annual Report and Accounts of the North Eastern Regional Institute of Science and Technology (NERIST), Itanagar, Arunachal Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2561/18/25]

Contents Page

MESSAGE FROM LOK SABHA

I. The Appropriation Bill, 2025
II. The Appropriation (No. 2) Bill, 2025
III. The Manipur Appropriation Bill, 2025 and
IV. The Manipur Appropriation (Vote on Account) Bill, 2025

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha, at its sitting held on 11th March, 2025, passed:

(i) The Appropriation Bill, 2025.
(ii) The Appropriation (No. 2) Bill, 2025.
(iii) The Manipur Appropriation Bill, 2025 and
(iv) The Manipur Appropriation (Vote on Account) Bill, 2025.

The Speaker has certified that the Appropriation Bill, 2025, and the Appropriation (No.2) Bill, 2025, are Money Bills within the meaning of Article 110 of the Constitution.

The Speaker has also certified that the Manipur Appropriation Bill, 2025; and the Manipur Appropriation (Vote on Account) Bill, 2025, are also Money Bills.

I lay a copy each of the said Bills on the Table.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE

डा. अजित माधवराव गोपछड़े (महाराष्ट्र): महोदय, मैं विभाग-संबंधित स्वास्थ्य और परिवार कल्याण संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) प्रस्तुत करता हूं :-

(i) 163rd Report of the Committee on Demand for Grants 2025-26 (Demand No. 46) of Department of Health and Family Welfare.
(ii) 164th Report of the Committee on Demand for Grants 2025-26 (Demand No. 47) of Department of Health Research.
(iii) 165th Report of the Committee on Demand for Grants 2025-26 (Demand No. 4) of Ministry of Ayush.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON AGRICULTURE, ANIMAL HUSBANDRY AND FOOD PROCESSING

श्री रामजी लाल सुमन (उत्तर प्रदेश): महोदय, मैं विभाग-संबंधित कृषि, पशुपालन और खाद्य प्रसंस्करण संबंधी संसदीय स्थायी समिति (2024-25) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूं :-

(i) Seventh Report of the Committee on 'Demands for Grants (2025-26)' pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare);

(ii) Eighth Report of the Committee on 'Demands for Grants (2025-26)' pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education); and

(iii) Ninth Report of the Committee on 'Demands for Grants (2025-26)' pertaining to the Ministry of Cooperation.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON COAL, MINES AND STEEL

श्री आदित्य प्रसाद (झारखंड): महोदय, मैं कोयला मंत्रालय की 'अनुदान मांगों (2025-26)' के संबंध में विभाग-संबंधित कोयला, खान और इस्पात संबंधी संसदीय स्थायी समिति के चौथे प्रतिवेदन की एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूं।

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

SHRIMATI RANJEET RANJAN (Chhattisgarh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution:-

(i) Seventh Report of the Committee on 'Demands for Grants (2025-26)' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs); and

(ii) Eighth Report of the Committee on 'Demands for Grants (2025-26)' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

Contents Page

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON ENERGY

SHRI GULAM ALI (Nominated): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Energy:-

(i) Third Report on Action-taken by the Government on Observations/ Recommendations of the Committee contained in its Forty-first Report (Seventeenth Lok Sabha) on 'Bio-Energy and Waste to Energy-Recovery of Energy from Urban, Industrial and Agricultural Wastes/Residues and Role of Urban Local Bodies in Energy Management';

(ii) Fourth Report of the Committee on 'Demands for Grants (2025-26)' of the Ministry of Power; and

(iii) Fifth Report of the Committee on 'Demands for Grants (2025-26)' of the Ministry of New and Renewable Energy.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HOUSING AND URBAN AFFAIRS

श्री रामचंद्र जांगड़ा (हरियाणा): महोदय, मैं आवासन और शहरी कार्य मंत्रालय की 'अनुदान मांगों (2025-26)' के संबंध में विभाग-संबंधित आवासन और शहरी कार्य संबंधी संसदीय स्थायी समिति (2024-25) के तीसरे प्रतिवेदन की एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूं।

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ

श्रीमती गीता उर्फ चन्द्रप्रभा (उत्तर प्रदेश): महोदय, मैं विभाग-संबंधित ग्रामीण विकास और पंचायती राज संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखती हूं :-

(i) Fifth Report of the Committee on 'Demands for Grants (2025-26)' pertaining to the Department of Rural Development (Ministry of Rural Development);

(ii) Sixth Report of the Committee on 'Demands for Grants (2025-26)' pertaining to the Department of Land Resources (Ministry of Rural Development); and

Contents Page

(iii) Seventh Report of the Committee on 'Demands for Grants (2025-26)' pertaining to the Ministry of Panchayati Raj.

STATEMENT REGARDING GOVERNMENT BUSINESS

MR. DEPUTY CHAIRMAN: Statement regarding Government Business. Dr. L. Murugan.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Mr. Deputy Chairman, with your kind permission, I rise to announce that the Government Business during the week commencing Monday, the 17th of March, 2025, will consist of:

1. Consideration of any item of Government Business carried over from today's Order Paper. It contains 'Discussion on the working of Ministry of Railways'
2. Discussion on the working of Ministry of Health and Family Welfare.
3. Discussion on the working of Ministry of Home Affairs.
4. General Discussion on the Budget (Manipur) for the year, 2025-26.
5. Consideration and return of the following Bills, as passed by Lok Sabha:
    - (i) The Appropriation (No.2) Bill, 2025;
    - (ii) The Appropriation Bill, 2025;
    - (iii) The Manipur Appropriation (Vote on Account) Bill, 2025; and
    - (iv) The Manipur Appropriation Bill, 2025.
6. Consideration and passing of the Disaster Management (Amendment) Bill, 2024, as passed by Lok Sabha.

REGARDING NOTICES RECEIVED UNDER RULE 267

MR. DEPUTY CHAIRMAN: Hon. Members, nine notices have been received under Rule 267. ...*(Interruptions)*... The notices of Shrimati Sagarika Ghosh, Shri Pramod Tiwari, Ms. Dola Sen ...*(Interruptions)*... Please, please. Pramodji. ...*(Interruptions)*... Shri Sanjay Singh, Shri Saket Gokhale and Ms. Sushmita Dev have demanded discussion over the alleged lapses of Election Commission in issuance of multiple duplicate EPICs across the State. The notices of Shri Vaiko and Shri P. Wilson have demanded discussion over the concerns regarding upcoming delimitation exercise to Southern States. The notice of Shri Sandeep Kumar Pathak

Contents Page

demands discussion on the financial loss to small investors due to continued decline in share market in the last five months.

Hon. Members may recall the detailed rulings on the Rule 267 imparted by Hon. Chairman, Rajya Sabha, on 8th December, 2022 and 19th December, 2022. The same have been reiterated by hon. Chairman a number of times. Since these notices do not conform to the directives imparted by the hon. Chairman, the same are declined. ...*(Interruptions)*...

SHRI DEREK O'BRIEN (West Bengal): One minute, Sir, please.

MR. DEPUTY CHAIRMAN: Let me complete. Members have already given notices on similar issues under other parliamentary devices which are likely to be discussed in due course.

SHRI PRAMOD TIWARI (Rajasthan): Point of order, Sir. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Yes. ...*(Interruptions)*...

श्री प्रमोद तिवारी: सर, लोकतंत्र की आत्मा सिर्फ चुनाव होना नहीं है, बल्कि चुनाव निष्पक्ष होता हुआ दिखना भी जरूरी है। यह हमारे संविधान की मंशा है। आप कृपापूर्वक वहाँ बैठे हैं, निर्वाचन के माध्यम से; हम सब यहाँ बैठे हैं, निर्वाचन के माध्यम से। इसके पीछे पवित्र उद्देश्य है कि जन भावना यहाँ तक पहुँचे। परंतु ...

श्री उपसभापति: प्रमोद जी, already issue accepted है।

श्री प्रमोद तिवारी: सर, मैंने तो अभी तक कोई objectionable बोला ही नहीं। मैंने अभी तक तो बोला ही नहीं।

श्री उपसभापति: नहीं, नहीं, हो गया। आपकी बात ...(**व्यवधान**)... माननीय प्रमोद जी, ...(**व्यवधान**)...

श्री प्रमोद तिवारी: अच्छा, मुझे एक मिनट दे दीजिए। मेरा सिर्फ यह कहना है कि हमारे नेता ने जो सवाल उठाया है * ...(**व्यवधान**)...

---

* Not recorded.

MR. DEPUTY CHAIRMAN: Thank you. ...*(Interruptions)*... Now nothing is going on record. ...*(Interruptions)*... No, no. It is not going on record. Please, Sanjayji. ...*(Interruptions)*... No. Nothing is going on record now. ...*(Interruptions)*... I have already disallowed all this. ...*(Interruptions)*... Now, Derekji. ...*(Interruptions)*... I have already explained the reasons. Derekji; आपका जन्मदिन है, इसलिए आप समझ सकते हैं।

श्री देरेक ओब्राईनः नहीं, सर। आप मेरी बात सुन लीजिए। मेरा जन्मदिन आज नहीं है।

श्री उपसभापतिः वह अगले दिन है, इसलिए हम लोगों ने आज भी इसका उल्लेख किया।

श्री देरेक ओब्राईनः सर, जन्मदिन से ज्यादा इम्पॉर्टेंट परसों होली खेलना है। Sir, no one is questioning your ruling. ...*(Interruptions)*... No one is questioning your ruling, but there are enough precedents to suggest that when Rule 267 notices are given on important subjects, like, we have given on the duplication of EPIC Voter Cards, three minutes are allowed. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: They have already been accepted. It is already accepted. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: One minute, Sir. ...*(Interruptions)*... One minute, Sir; let me finish. Even if you do not allow us today, there are, at least, seven or eight Opposition Parties that want it. In that spirit, Sir, why do you not take up a discussion under Rule 176 next week? Let us have an open discussion on this subject. We are being very reasonable.

MR. DEPUTY CHAIRMAN: Thank you, Derekji. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: You may take up a subject on EPIC Voter Cards; we would sit down and discuss...

MR. DEPUTY CHAIRMAN: Thank you. You have already spoken. Please. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: One minute, Sir. I am making a positive suggestion.

MR. DEPUTY CHAIRMAN: You have already made it.

Contents Page

SHRI DEREK O'BRIEN: Sir, we are not here to disrupt the House. We request you, we request the Government; next week, let us have a discussion on this very important issue of duplicate voters. Thank you.

MR. DEPUTY CHAIRMAN: You have already suggested that. माननीय सदस्यगण, मैं आपको सूचना के लिए स्पष्ट करना चाहता हूँ और बताना चाहता हूँ कि since day one, जब यह नोटिस आया, उस दिन भी इस issue को discuss करने के लिए, जो other mediums हैं, उसमें accept हुआ था। माननीय देरेक ओब्राईन जी, आपका ही accept हुआ था, परन्तु आपने उसको avail नहीं किया।

श्री देरेक ओब्राईन: नहीं, सर।

श्री उपसभापति: वह आज भी था। Yes, it is there. It is on record.

श्री देरेक ओब्राईन: सर, मैं बोल रहा हूँ। ...(**व्यवधान**)... मैं बोल रहा हूँ कि रूल 176 के अन्तर्गत नोटिस accept कीजिए। ...(**व्यवधान**)... रूल 176 के अन्तर्गत नोटिस के ऊपर, यह एक important issue है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: I got your point, परन्तु यही issue, debates के जो other instruments हैं, उसमें accept हुआ था। ...(**व्यवधान**)... यह first day हुआ था, कल भी हुआ था और आज भी है। ...(**व्यवधान**)... Hon. Members, please. ...*(Interruptions)*... Hon. Members, on behalf of this august House... ...*(Interruptions)*... A foreign delegation is there with us. Please take your seats. ...*(Interruptions)*...

WELCOME TO PARLIAMENTARY DELEGATION FROM MADAGASCAR

MR. DEPUTY CHAIRMAN: Hon. Members, on behalf of this august House, I have great pleasure in welcoming H.E. Mr. Justin Tokely, President of the National Assembly of the Republic of Madagascar, and Members of the Parliamentary Delegation who are on a visit to India as our honoured guests. We have strong bilateral relations with Madagascar. The visit of Madagascar Parliamentary Delegation will further strengthen our bilateral relations.

The Parliamentary Delegation arrived in Delhi from Madagascar on Monday, the 10^{th} March, 2025. The Delegation visited Agra on Tuesday, the 11^{th} March, 2025.

They are now seated in the Special Box. They are scheduled to meet and call upon various dignitaries in Delhi.

We wish them a pleasant and fruitful stay in our country. Through them, we convey our greetings and best wishes to the Members of Parliament, the Government and the friendly people of Madagascar.

MR. DEPUTY CHAIRMAN : Now, Matters Raised with Permission of the Chair'. Shri A. A. Rahim.

MATTERS RAISED WITH PERMISSION

Demand to safeguard employees' rights and promote a sustainable work culture

SHRI A. A. RAHIM (Kerala): Sir, safeguarding employees' rights and promoting a sustainable work culture is the need of the hour. Sir, I would like to talk about work-life balance. This is a major concern in this country. As we know, the nature of the Indian job market has rapidly changed due to the neo-liberal policies. The Government has failed to ensure permanent employment. Privatisation, contracting and outsourcing of jobs have been creating new challenges.

Sir, I would like to flag some important and alarming data in this august House. As per the International Labour Organization, ILO, report titled 'Working Time and Work-Life Balance Around the World', a staggering 51 per cent of India's workforce logs more than 49 hours weekly, placing the country among the top countries with the longest working hours. Also, India is among the top nations with the highest number of deaths caused by overtime at work. A joint study by the World Health Organization and the International Labour Organization highlights that excessive working hours increase the risk of death by stroke by 35 per cent and the risk of heart diseases by 17 per cent.

In the light of this alarming data, I would like to mention a victim's name, none other than Anna Sebastian, a Keralite young girl from Ernakulam who was working at a multinational company, Ernst and Young. She lost her life due to work-related stress. She is not the only victim. The report completed by an organization called, '1to1Help', which is an Employee Assistance Programme provider, analysed data from more than 83,000 counselling sessions, 12,000 screenings and 42,000 assessments conducted between January and November 2024, and it says that 90 per cent of corporate employees, under the age of 25, struggle with anxiety. This is

Contents Page

my subject. Hence, the Government has to consider about the 'right to disconnect'. It is a right of the employees. I urge upon the Government to introduce legislation for ensuring the 'right to disconnect'. The above mentioned ILO report also cited a survey conducted by the Global Job Matching and Hiring Platform, which found that 88 per cent of Indian employees are regularly contacted by their employers outside of work hours. (*Time-bell rings.*)

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri A. A. Rahim: Shri Haris Beeran (Kerala), Shri Niranjan Bishi (Odisha), Dr. Fauzia Khan (Maharashtra), Dr. V. Sivadasan (Kerala), Shri. Manoj Kumar Jha (Bihar), Shri Sanjay Yadav (Bihar), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri R. Girirajan (Tamil Nadu), Shri N.R. Elango (Tamil Nadu), Shrimati Jebi Mather Hisham (Kerala), Shri Prakash Chik Baraik (West Bengal), Dr. John Brittas (Kerala) and Dr. Sasmit Patra (Odisha).

Now, Dr. K. Laxman - demand to promote cultural cinema in India.

Demand to promote cultural cinema in India

डा. के. लक्ष्मण (उत्तर प्रदेश): उपसभापति जी, आपने मुझे एक महत्वपूर्ण मुद्दे पर बोलने का अवसर दिया, इसके लिए आपको धन्यवाद। देश भर में 'छावा' फिल्म प्रदर्शित की जा रही है, उससे पूरा देश खास तौर से युवा प्रेरित है। हमारे यशस्वी प्रधान मंत्री जी भी इस फिल्म की प्रशंसा की थी। संभाजी महाराज एक योद्धा थे, उनका शौर्य था। He was also a very good administrator. There are many such films. अगर देखा जाए, तो ऐसी काफी फिल्म्स आईं, जो हमारे इंडियन कल्चर, इंडियन हेरिटेज और नेशनलिज़्म को प्रतिबिंबित करती हैं। ब्रिटिश जमाने में भी ऐसी फिल्म्स हुईं। तमिलनाडु में 1939 में ब्रिटिश के खिलाफ जो आंदोलन छेड़ा गया था, उससे संबंधित फिल्म को भी बैन किया गया था। तमिल में ऐसी ही एक फिल्म 'वीरपांडिया कट्टाबोम्मन' आयी थी। इसी तरह से पद्मावत, ताण्हाजी, स्वातंत्र्य वीर सावरकर, द लीज़ेंड ऑफ भगत सिंह, केशरी फिल्म्स आईं। There were some real stories, not reel stories, like Tashkent Files, Kashmir Files, Kerala Story, Nizam Files. जब तक मैंने 'साबरमती एक्सप्रेस' फिल्म नहीं देखी थी, तब तक मुझे गोधरा कांड के बारे में पता नहीं था कि कितनी साजिश की गई थी। इसके अलावा तेलुगु में भी ऐसी ही एक फिल्म, Alluri Sitarama Raju है। मैं आपके माध्यम से सरकार और फिल्म इंडस्ट्री से अपील करता हूँ कि ऐसी nationalistic films को बढ़ावा देना चाहिए। ऐसी फिल्म्स के निर्माण और प्रसार को बढ़ावा देना चाहिए। हमारी संस्कृति और विरासत को उजागर करने के लिए सरकार के माध्यम से एक स्ट्रक्चरल पॉलिसी फ्रेमवर्क बनाना चाहिए और उसको सरकार के माध्यम से financial support भी देना चाहिए। इसके लिए एक फंडिंग मैकेनिज्म होना चाहिए। इसमें tax rebate हो या low-interest loan हो या grants हों। जिस फिल्म के माध्यम से इस तरह के historical and cultural narrative सामने आते हैं, उसको

Contents Page

महत्व दिया जाना चाहिए। इसके लिए हम एक national heritage cultural fund बना सकते हैं। इन फिल्म्स को मल्टीप्लेक्स चेन के माध्यम से, ओटीटी प्लेटफॉर्म के माध्यम से जोड़ना भी चाहिए। सरकार के माध्यम से चलने वाले दूरदर्शन जैसे माध्यम से भी उनके लिए slot प्रदान किया जाना चाहिए और International Film Festival मंच पर भी ऐसी फिल्मों को बढ़ावा देने के लिए कदम उठाना चाहिए। ...(**समय की घंटी**)...

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. K. Laxman: Shri Devendra Pratap Singh (Chhattisgarh), Shri Jose K. Mani (Kerala), Smt. Maya Naroliya (Madhya Pradesh), Shri Niranjan Bishi (Odisha), Shri Meda Raghunadha Reddy (Andhra Pradesh), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Chunnilal Garasiya (Rajasthan), Shri Banshilal Gurjar (Madhya Pradesh), Shri Madan Rathore (Rajasthan), Dr. Sumer Singh Solanki (Madhya Pradesh), Ms. Kavita Patidar (Madhya Pradesh), Dr. Kalpana Saini (Uttarakhand), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Shri Naresh Bansal (Uttarakhand), Sh. Brij Lal (Uttar Pradesh), Shri Ram Chander Jangra (Haryana), Shri Neeraj Shekhar (Uttar Pradesh), Dr. Anil Sukhdeorao Bonde (Maharashtra), Dr. Ajeet Madhavrao Gopchade (Maharashtra), Dr. Bhagwat Karad (Maharashtra), Ms. Indu Bala Goswami (Himachal Pradesh), Smt. Ramilaben Becharbhai Bara (Gujarat), Shri Shambhu Sharan Patel (Bihar), Shri Baburam Nishad (Uttar Pradesh), Shri Kesridevsinh Jhala (Gujarat), Shri Arun Singh (Uttar Pradesh), Shri Pradip Kumar Varma (Jharkhand), Shri Surendra Singh Nagar (Uttar Pradesh) and Shri Sadanand Mhalu Shet Tanavade (Goa).

Now, Shri Debashish Samantaray - need to recognize the immense contribution made by late Shri Biju Patnaik in the field of Panchayati Raj.

Need to recognize the immense contribution made by Late Shri Biju Patnaik in the field of Panchayati Raj

SHRI DEBASHISH SAMANTARAY (Odisha): Come 2025, 1st January, every year, traditionally, the Government of Odisha prints a calendar and a diary. In that diary, in that calendar, March 5th is a holiday and Panchayati Raj *divas*. March 5th is late legendary Biju Patnaik's birth anniversary, and, suddenly, in first week of March, from nowhere, the State Government declares April 24th as the Panchayati Raj *Divas* and March 5th is cancelled as a holiday. This is the respect being shown to a legendary freedom fighter, who is the creator of Panchayati Raj system! He was the one who reserved 33 per cent seats for women. Women empowerment! And, it was first started by Biju Patnaik. Further, on the same day, that is, March 5th, hooligans go

and cut off head from the statue of Biju Patnaik. And, a BJP MLA says that the name of Biju Patnaik International Airport should be changed. What is this politics? Sir, my request is that this has to be restored. March 5th has to be a State holiday and it has to be declared as a Panchayati Raj *Divas.*

Sir, in politics, vandalism or disrespect should not be shown to any leader. Can we show disrespect to any other leader whose statue is in our State? No, we will never do it. That is not our culture. So, Sir, through this august House, I request that March 5th be declared a State holiday and Panchayati Raj *Divas* in Odisha. Thank you.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Debashish Samantaray: Shri Ritabrata Banerjee (West Bengal), Shri Prakash Chik Baraik (West Bengal), Shri Sanjay Yadav (Bihar), Dr. John Brittas (Kerala) and Dr. Sasmit Patra (Odisha).

Need to address harassments faced by consumers due to erroneous financial reporting to CIBIL

SHRI SADANAND MHALU SHET TANAVADE (Goa): Hon. Deputy Chairman, Sir, I wish to draw the attention of this august House to a grave issue affecting countless citizens, who have been victims of prolonged credit card disputes, some continuing for over a decade, erroneous financial reporting to CIBIL and relentless harassment by recovery agencies and third-party entities. Over the years, numerous cases have emerged where individuals were randomly issued credit cards merely to meet sales target. Many remain unaware of this card until annual charges are levied. With the accumulation of interest and penalties, minor dues of few hundred or thousand rupees escalate into several lakhs, pushing consumers into financial distress and trauma. Additionally, many credit card holders face fraudulent transactions, overcharging, incorrect billing or unjustified charges.

When consumers raise disputes, credit card companies and banks fail to resolve them within the stipulated time. Instead of addressing these concerns, banks continue to send bills with penalties, interest, late fee payments and other compounded charges. Due to these excessive and unwarranted charges, original outstanding amount of a few hundred or thousand rupees balloons into several lakhs.

To recover these inflated amounts, banks issue legal notices and appoint recovery agencies that result into coercive methods, subjecting consumers to persistent harassment and trauma. Despite the fact that these cases are time-barred, notices continue to be sent to consumers even after 15 to 20 years. Banks have deliberately kept disputes artificially alive under the legal pretext, causing undue

hardship to consumers. The fact that no legal action has been taken against these individuals suggests that either the banks lack evidences or are at fault themselves.

Furthermore, financial institutions have been selling or transferring consumers' accounts and outstanding dues to third-party agencies without informing the consumers. These agencies, operating with minimal regulation, engage in questionable recovery practices. Even when individuals attempt to settle their dues, their CIBIL scores remain negatively impacted, limiting their access to credit and financial services and affecting their financial stability. One of the most severe consequences of this unjustified recovery is the wrongful downgrading of consumers' CIBIL scores. This limits their ability to obtain loans, mortgages and even employment opportunities. Even after settling disputes, many individuals continue to suffer from poor credit ratings leading to long-term financial instability. I appeal to the Government to take immediate corrective measures to protect consumers' rights and provide relief to those who have fallen victim to these questionable banking practices. Government's intervention is essential in assisting affected citizens in rebuilding their credit scores through structured credit ... (*Time-bell rings.*)

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Sadanand Mhalu Shet Tanavade: Dr. Fauzia Khan (Maharashtra), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala), Shri Jose K. Mani (Kerala), Shri Niranjan Bishi (Odisha) and Shri Meda Raghunadha Reddy (Andhra Pradesh).

Now, Shri. Manoj Kumar Jha on 'Concern over Duplication of Electoral Photo Identity Cards and its Impact on Elections'.

Concern over the duplication of Electors Photo Identity Cards and its impact on Elections

श्री मनोज कुमार झा (बिहार)ः माननीय उपसभापति महोदय, यह एक प्रश्न ऐसा है, जो बीते कुछ महीनों से या यूं कहूं तो, पिछले कुछ वर्षों से भी उद्वेलित कर रहा है, न सिर्फ पोलिकिटल पार्टीज़ को, बल्कि आम अवाम, आम नागरिक और आम वोटर को।

माननीय उपसभापति महोदय, आर्टिकल 324 की जब रचना हो रही थी, तब संविधान सभा की बैठकों में कई तरह के सुझाव आए और कई तरह की शंकाएं भी व्यक्त की गईं। उसके मद्देनज़र आर्टिकल 324 में दो महत्वपूर्ण चीज़ें हैं, conducting free and fair elections or level-playing field. सर, यह free and fair elections महज़ एक खोखली इबारत नहीं है, इसके पीछे भाव है, इसके पीछे दर्शन है। हाल के दिनों में ईपीआईसी काड्र्स के मद्देनज़र duplication को लेकर जो चीज़ें हो रही हैं, वे सबके लिए चिंता का विषय है। कई बार न सिर्फ एक राज्य जिसका

बॉर्डर दूसरे राज्य से लगता है, वहां यह duplication हो रहा है। वहां लाखों की संख्या में ऐसे duplicate I-cards पाए गए हैं, जिसकी वजह से इलेक्शन की फेयरनेस compromise हो रही है।

माननीय उपसभापति महोदय, EPIC card के पहले तीन अक्षर Assembly Constituencies को denote करते हैं, लेकिन ऐसा पाया गया है कि उसी राज्य की different Assemblies में वे तीन अक्षरों की पुनरावृत्ति होती है और अलग-अलग राज्यों में होती है। सर, यह संसद लोकतंत्र की इमारत है और लोकतंत्र चुनाव से ज़िंदा है, अगर चुनाव की पद्धति और प्रक्रियाएं compromise की जाएंगी, उसमें से फ्रॉड की झलक दिखाई देगी, तो कुछ भी नहीं बचेगा।

आपके माध्यम से मेरा सिर्फ इतना आग्रह है कि सदन की ओर से एक गम्भीर सवाल जाए कि तुरंत इलेक्शन कमीशन यह तय करे कि एक duplicate EPIC card का extent क्या है? उसे investigate किया जाए कि यह फ्रॉड कहां से उत्पन्न हुआ और urgent corrective measure हों। उसके साथ ही, इलेक्शन कमीशन voter deletion, new additions and modifications की एक separate list issue करे।

सर, ये इतने गम्भीर प्रश्न हैं, जब-जब यह शंका व्यक्त होती है, इनका जवाब सस्ती शायरी नहीं हो सकती है। गम्भीर सवालों के जवाब गम्भीरता से देने चाहिए, न कि ट्रकों के पीछे लिखी शायरी को पढ़ कर देने चाहिए, धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri. Manoj Kumar Jha : Dr. Fauzia Khan (Maharashtra), Shri Mohammed Nadimul Haque (West Bengal), Shri Prakash Chik Baraik (West Bengal), Ms. Sushmita Dev (West Bengal), Shri Ritabrata Banerjee (West Bengal), Shri Sanjay Yadav (Bihar), Shri Muzibulla Khan (Odisha), Shri Debashish Samantaray (Odisha), Ms. Dola Sen (West Bengal), Smt. Jebi Mather Hisham (Kerala), Shri Subhasish Khuntia (Odisha), Shri Bikash Ranjan Bhattacharyya (West Bengal), Shri Prem Chand Gupta (Bihar), Shrimati Rajani Ashokrao Patil (Maharashtra), Shri Pramod Tiwari (Rajasthan), Smt. Ranjeet Ranjan (Chhattisgarh), Shri Sandeep Kumar Pathak (Punjab), Shri Sanjay Singh (National Capital Territory of Delhi), Shri Sant Balbir Singh (Punjab), Shrimati Priyanka Chaturvedi (Maharashtra), Shri Derek O' Brien (West Bengal), Smt. Jaya Amitabh Bachchan (Uttar Pradesh), Smt. Mausam B Noor (West Bengal), Dr. John Brittas (Kerala), Shri Anil Kumar Yadav Mandadi (Telangana), Shri Ashok Singh (Madhya Pradesh), Shri Mukul Balkrishna Wasnik (Rajasthan), Shri Saket Gokhale (West Bengal), Shri Digvijaya Singh (Madhya Pradesh), Shri A. A. Rahim (Kerala), Shri R. Girirajan (Tamil Nadu), Shri Akhilesh Prasad Singh (Bihar), Shri Ramji (Uttar Pradesh), Shri Haris Beeran (Kerala), Shri Imran Pratapgarhi (Maharashtra), Shri Mallikarjun Kharge (Karnataka), Shrimati Sonia Gandhi (Rajasthan), Shrimati Sulata Deo (Odisha), Shri Jose K. Mani (Kerala), Dr. V. Sivadasan (Kerala), Shri Niranjan Bishi (Odisha), Dr. Ashok Kumar Mittal (Punjab), Shri Meda

Raghunadha Reddy (Andhra Pradesh), Shri Neeraj Dangi (Rajasthan) and Dr. Sasmit Patra (Odisha).

Shri Babubhai Jesangbhai Desai on Demand for Effective Implementation of Child Marriage Act across the Country.

Demand for effective implementation of Child Marriage Act across the country

श्री बाबूभाई जेसंगभाई देसाई (गुजरात): माननीय उपसभापति महोदय, मैं आज इस सदन में एक अति महत्वपूर्ण और संवेदनशील मुद्दे पर ध्यान आकर्षित करना चाहता हूं। ...(**व्यवधान**)...

श्री उपसभापतिः सिर्फ माननीय सदस्य की बात रिकॉर्ड पर जा रही है।

श्री बाबूभाई जेसंगभाई देसाईः यह हमारे समाज की नींव को कमज़ोर कर रहा है। यह मुद्दा बाल विवाह का है। महोदय, हमारे देश में बच्चों का बचपन, उनकी शिक्षा, स्वास्थ्य और समग्र विकास का महत्वपूर्ण हिस्सा है, लेकिन एक गम्भीर सामाजिक समस्या, जो इस विकास को बाधित करती है, वह है बाल विवाह। बाल विवाह केवल एक परम्परा नहीं है, बल्कि यह एक ऐसी सामाजिक कुप्रथा है, जो हमारे बच्चों के अधिकारों, उनके उज्ज्वल भविष्य के अधिकारों का हनन और हमारे समाज की प्रगति को गम्भीर नुकसान पहुंचाती है।

माननीय उपसभापति महोदय, देश के हर कोने में बाल विवाह के खिलाफ जागरूकता फैलाना, माता-पिता, समुदाय, नागरिक संगठनों की भागीदारी सुनिश्चित करना और बाल विवाह प्रतिषेध अधिकारियों की भूमिका को मज़बूत करना है। साथ ही, उन किशोरी लड़कियों की पहचान करना, जो अचानक स्कूल छोड़ देती हैं, ताकि उनकी शिक्षा, कौशल और क्षमता को बढ़ाने के लिए उचित सहायता प्रदान की जा सके।

उपसभापति महोदय, बाल विवाह प्रतिषेध अधिनियम, PCMA, 2006 लागू होने के बाद बाल-विवाह की घटनाएं कम हुई हैं। वर्ष 2006 में यह आंकड़ा 47 परसेंट था, जो 2019-2021 में घटकर 32.3 परसेंट रह गया है। यह अभी भी गंभीर समस्या है। बाल-विवाह एक कानूनी समस्या नहीं है, बल्कि यह कई और समस्याओं की जड़ है, जैसे कि बच्चों के खिलाफ यौन अपराध, बाल तस्करी, जबरन विवाह, असुरक्षित गर्भपात, जिससे लड़कियों के स्वास्थ्य पर गंभीर प्रभाव पड़ता है। सुप्रीम कोर्ट ने इस दिशा में महत्वपूर्ण मार्गदर्शन प्रदान किया है कि बाल-विवाह के खिलाफ और प्रभावी ढंग से लड़ाई लड़ने की जरूरत है।

उपसभापति महोदय, बाल-विवाह न केवल हमारी बेटियों के स्वास्थ्य और मानसिक विकास पर प्रतिकूल प्रभाव डालता है, बल्कि यह हमारे देश की प्रगति में भी बाधक है। जब कम उम्र में एक लड़की का विवाह किया जाता है, तो उसका शारीरिक और मानसिक विकास बाधित हो जाता है। उसके पास अपनी शिक्षा पूरी करने, अपने सपने को साकार करने और आत्मनिर्भर बनने का अवसर नहीं रह जाता है। इसके अलावा किशोर उम्र में मातृत्व के स्वास्थ्य संबंधी और गंभीर समस्याएं उत्पन्न होती हैं, जो हमारे देश की मातृत्व और शिशु मृत्यु दर को बढ़ावा देती है। बाल-विवाह केवल लड़कियों तक सीमित नहीं है, बल्कि हमारे बेटे भी इस कुप्रथा का शिकार होते

हैं। उन्हें भी अपनी शिक्षा और करियर से समझौता करना पड़ता है, जिससे उनके आत्मनिर्भर बनने की संभावनाएं घट जाती हैं। सर, राष्ट्रीय अपराध, रिकॉर्ड ब्यूरो एनसीआरबी, अपने प्रकाशन भारत में अपराध में बाल-विवाह निषेध अधिनियम PCMA, 2006 के तहत ...(**समय की घंटी**)...

MR. DEPUTY CHAIRMAN: The hon. Member Dr. Sasmit Patra (Odisha) associated himself with the matter raised by hon. Member, Shri Babubhai Jesangbhai Desai.

Demand for additional funds for infrastructural development of existing ITIs in Kerala under Hub and Spoke Model

SHRI ABDUL WAHAB (Kerala): Sir, first of all, I thank the Government of India for allocating Rs. 60,000 crore for ITIs. Around 1,000-odd ITIs are there. But Kerala is getting very little. So, I request the Government of India to allocate Rs. 2,100 crore only for Kerala. As you know, Sir, ITI is a skill-development segment. The Government of India is giving much importance to it. I know that. I am one of the Chairmen of Mallapuram Jan Sikshan Sansthan just like our Nadda *ji*'s wife is in Himachal Pradesh. In these centres, we are skilling people. Hence, more funds should be allocated for them. I requested the Minister, Shri Jayant, and he told me that he would be looking into it.

Sir, the main issue in India and Kerala is unemployment. I request the Government to give more money for skill development centres and for the ITIs. The Government is giving Rs.60,000 for a hub-and-spoke initiative. Kerala does not figure much in it. So, I request the Government of India to allocate more funds for Kerala. There is one ITI only for STs in Nilambur in my Wayanad constituency. Please allocate money for it and also for a hub-and-spoke initiative. Thank you very much, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Abdul Wahab: Shri Imran Pratapgarhi (Maharashtra), Shri Niranjan Bishi (Odisha), Shri Jose K. Mani (Kerala), Shri R. Girirajan (Tamil Nadu), Shri Haris Beeran (Kerala), Dr. John Brittas (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shri A. A. Rahim (Kerala) and Dr. Sasmit Patra (Odisha).

Demand to strengthen the Civil Aviation infrastructure in Himachal Pradesh

SHRI HARSH MAHAJAN (Himachal Pradesh): Sir, in this year's Budget, the Government has outlined an ambitious plan to upgrade civil aviation and improve

connectivity in various regions of our country. While I whole-heatedly appreciate these forward-looking initiatives, I must draw your attention to a similar urgent need in our State of Himachal Pradesh. Himachal Pradesh, celebrated for its breathtaking natural beauty and serene environment, thrives on tourism, which is a vital pillar of its economy. However, our unique mountainous terrain poses significant challenges to connectivity. This is not only an issue for the influx of tourists eager to experience our State's charm but also a matter of daily life for our residents, especially those living in vast tribal areas where connectivity remains a struggle. At present, civil aviation infrastructure in Himachal Pradesh is not keeping pace with our developmental needs.

Our existing airports require comprehensive renovations and enhanced facilities to cater to rising demand. Furthermore, frequency of flights needs to be increased at all operational airports to ensure that both local communities and visitors can travel with ease. In addition to these measures, I strongly advocate initiation of regular helicopter services to serve the remote and difficult-to-reach areas of our State. Currently, each district is equipped with a helipad; however, these facilities need to be renovated and brought up to modern standards so they can function as reliable lifelines for connectivity.

Mr. Deputy Chairman, Sir, while we appreciate the Government's proactive stance as demonstrated in the current Budget, it is imperative that similar initiatives be extended to Himachal Pradesh. Strengthening our civil aviation infrastructure will not only bolster tourism but also improve the quality of life for our citizens by ensuring more efficient and widespread connectivity.

I, therefore, respectfully urge the Government to consider these proposals for immediate action so that Himachal Pradesh may fully benefit from the nation's commitment to enhanced regional connectivity and sustainable development. Thank you.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Harsh Mahajan: Shri Satnam Singh Sandhu (Nominated), Shri R. Girirajan (Tamil Nadu) and Dr. Sasmit Patra (Odisha).

Demand to establish Multi Model Logistic Park in North Bihar

श्री संजय कुमार झा (बिहार): माननीय उपसभापति महोदय, आपका बहुत-बहुत धन्यवाद। भारत सरकार द्वारा भारतमाला परियोजना के तहत देश भर में मल्टी मॉडल लॉजिस्टिक पार्क्स का विकास किया जा रहा है। महोदय, जहाँ एक मल्टी मॉडल लॉजिस्टिक पार्क पटना के फतुहा में विकसित किया जा रहा है, वहीं नॉर्थ बिहार की विशिष्ट भौगोलिक स्थिति और आर्थिक

Contents Page

विशेषताओं को ध्यान में रखते हुए, यहाँ पर एक अतिरिक्त मल्टी मॉडल लॉजिस्टिक पार्क की आवश्यकता है। मैं माननीय मंत्री जी से अनुरोध करता हूं कि कृपया उत्तर बिहार में भारतमाला परियोजना के तहत एक मल्टी मॉडल लॉजिस्टिक पार्क स्थापित करने पर विचार करें। यह मल्टी मॉडल लॉजिस्टिक पार्क सड़क, रेलवे और संभावित जलमार्गों सहित कई परिवहन विधाओं के संयोजन का एक केंद्र बनेगा, जो माल के सुचारू रूप और प्रभावी परिवहन को सुनिश्चित करेगा। इसके साथ ही इसमें अत्याधुनिक वेयर हाउसिंग और एकीकृत कस्टम क्लियरेंस सुविधाएं दी जाएंगी। उत्तर बिहार की नेपाल सीमा से निकटता और कोलकाता के श्यामा प्रसाद मुखर्जी पोर्ट से सामरिक संपर्क सीमा पार व्यापार को बढ़ावा देने में सहायक होगा। इसके साथ ही यह कृषि निर्यात और विनिर्माण क्षेत्र के विकास को भी प्रोत्साहित करेगा और देश भर के विभिन्न बिंदुओं से संपर्क स्थापित करने में मदद करेगा। उपसभापति महोदय, मुझे अपनी बात रखने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Sanjay Kumar Jha: Shrimati Dharmshila Gupta (Bihar), Dr. John Brittas (Kerala), Shri R. Girirajan (Tamil Nadu) and Dr. Sasmit Patra (Odisha).

Demand to make recruitment process for the posts of Post Master and Gramin Dak Sewak in Uttarakhand on the basis of state level cadre

श्री महेंद्र भट्ट (उत्तराखंड): माननीय उपसभापति महोदय, मैं आपका आभारी हूं कि आपने मुझे सदन में एक महत्वपूर्ण विषय रखने का अवसर प्रदान किया। महोदय, मैं आपके माध्यम से सरकार का ध्यान पिछले दिनों संचार विभाग द्वारा उत्तराखंड में अनेक पोस्ट मास्टर्स तथा डाक सेवकों की नियुक्ति की चयन प्रक्रिया की ओर दिलाना चाहता हूं। महोदय, इन नियुक्तियों में देश के अनेक बेरोजगारों को नियुक्ति दी गई, परंतु अनेक युवाओं को उत्तराखंड के जटिल पहाड़ी स्वरूप एवं भाषा बोली की दिक्कतों के कारण अपने स्थल पर नियुक्ति नहीं दी गई। महोदय, पूर्व में ये नियुक्तियाँ राज्य के मंडल स्तर कैडर के आधार पर होती थीं तथा स्थानीय बेरोजगारों को रोजगार मिलता था, जो उस क्षेत्र की भाषा और बोली को समझते थे तथा ग्रामीणों को भी इसका लाभ मिलता था। महोदय, आज देश के सभी डाकघरों को जिस प्रकार से अत्याधुनिक तकनीक से जोड़ा जा रहा है, वह कदम स्वागतयोग्य है। उत्तराखंड में भी तकनीकी जानकारी रखने वाले अनेक युवा हैं। इस बात को ध्यान में रखा जाना चाहिए कि उत्तराखंड राज्य की अर्थव्यवस्था आज भी मनी ऑर्डर पर केंद्रित है, अतः मैं सरकार से मांग करता हूं कि इस लोक महत्व के विषय पर पोस्ट मास्टर्स तथा ग्रामीण डाक सेवकों की नियुक्ति अवश्य पारदर्शी हो, परंतु इसका नियुक्ति कैडर पूर्ववत् ही रखा जाए।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Mahendra Bhatt: Shrimati Maya Naroliya

(Madhya Pradesh), Shri Naresh Bansal (Uttarakhand), Dr. Kalpana Saini (Uttarakhand) and Dr. Sasmit Patra (Odisha).

Demand for expediting railway projects in Karnataka

SHRI G.C. CHANDRASHEKHAR (Karnataka): Mr. Deputy Chairman, Sir, I want to highlight the stalled railway projects in Karnataka's South Western Railway (SWR) Zone, including Hubballi, Bengaluru and Mysore. Despite approval of 13 projects, there has been very little progress. Sir, the projects which are not even started include Dharwad-Belagavi direct rail line; Gadag-Yalavigi rail line which was approved in 2016-17, but still it is only on paper. Hubballi-Ankola rail project, which could connect the Bayaluseeme region. Then, Shivamogga-Shikaripura-Ranebennur project; Hubballi-Shirsi-Talaguppa rail line and Davangere-Tumakuru railway project.

Additionally, the following new railway line proposals, which could transform connectivity in the region, have also seen little progress: Gadag (Talikoti) — Wadi; Tumakuru-Davangere (via Chitradurga); Tumakuru-Rayadurg (via Kalyanadurga); Bagalkot-Kudachi; Shivamogga- Shikaripura — Ranebennur; Belagavi — Dharwad (via Kittur); Kadur — Chikkamagaluru — Hassan; Malagur — Palasamudra; Hassan — Bengaluru (via Shravanabelagola); Hubballi — Ankola; and Gadag — Yalavigi.

Also, the Mangaluru Railway Zone is divided among Palakkad, Konkan and South Western Railways and although 75 per cent of the revenue for Palakkad Division comes from Mangaluru, the city does not receive adequate railway infrastructure and facilities in return. This imbalance must be rectified.

Sir, these projects are not impossible to implement. The primary roadblock remains the lack of coordination between the State and railway authorities. I urge the Railway Ministry to take immediate action on these pressing issues. The people of Karnataka deserve better connectivity, efficient transport, and equitable railway development.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri G.C. Chandrashekhar: Shri A. A. Rahim (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shri Anil Kumar Yadav Mandadi (Telangana), Shri Ashok Singh (Madhya Pradesh), Shri Imran Pratapgarhi (Maharashtra), Shri Neeraj Dangi (Rajasthan), Dr. John Brittas (Kerala), Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha) and Dr. V. Sivadasan (Kerala).

Mananiya Shrimati Sumitra Balmik, "Demand for establishment of a Lithium-Ion Battery Recycling Research Centre and Hub in Madhya Pradesh."

Contents Page

Demand for establishment of a Lithium-Ion Battery Recycling Research Centre and Hub in Madhya Pradesh

श्रीमती सुमित्रा बाल्मीक (मध्य प्रदेश): माननीय उपसभापति महोदय, मैं एक महत्वपूर्ण विषय के बारे में कहना चाहूंगी, जो कि समय की एक महत्वपूर्ण मांग है। भारत आज इलेक्ट्रिकल व्हीकल (ईवी) क्रांति के दौर से गुजर रहा है। यह हमारे यशस्वी प्रधान मंत्री माननीय नरेन्द्र मोदी जी के दूरदर्शी नेतृत्व का ही परिणाम है। ईवी सेक्टर के बढ़ने के साथ ही एक महत्वपूर्ण विषय सामने आ रहा है और वह है - लिथियम आयन बैटरियों की सुरक्षित रीसाइकल है और उन्हें पुनः उपयोग में लाना। महोदय, ईवी बैटरियों में lithium, cobalt, nickel और अन्य महत्वपूर्ण तत्व होते हैं, जिन्हें अगर सही तरीके से रीसाइकल किया जाए, तो इनको फिर से उपयोग में लाया जा सकता है। इससे हम महंगे और दुर्लभ खनिजों को बाहर से आयात करने की बजाय अपनी ही देश में तैयार कर सकते हैं और आत्मनिर्भर भारत के संकल्प को और मजबूत कर सकते हैं।

माननीय महोदय, अगर मध्य प्रदेश में विशेष रूप से जबलपुर में एक लीथियम आयन बैटरी रिसर्च और रीसाइकलिंग सेंटर स्थापित हो जाए, तो बहुत ही अच्छा होगा। जबलपुर की अपनी भौगोलिक स्थिति के कारण यह एक आदर्श स्थान भी है। यह राज्य के केंद्र में स्थित है और यहां पर्याप्त भूमि और श्रम बल भी है। महोदय, यहां एक बड़ा प्रोसेसिंग हब बने, जहां ईवी बैटरियों का वैज्ञानिक रूप से पुनर्चक्रण हो और उनसे उच्च शुद्धता वाली धातुओं को निकाला जाए। यह केंद्र दुनिया का सर्वश्रेष्ठ रीसाइकलिंग केंद्र होगा। इसमें भोपाल, इंदौर, ग्वालियर जैसे शहरों में छोटे-छोटे प्रोसेसिंग यूनिट्स स्पोक्स बनाएं जाएं, जिनको मुख्य रीसाइकलिंग हब से जोड़ा जाए। महोदय, इससे लॉजिस्टिक आसान होगी और हर क्षेत्र में ईवी बैटरियों का सही निपटान सुनिश्चित हो सकेगा।

महोदय, इस क्षेत्र में नए स्टार्टअप्स, एमएसएमईज़ को प्रोत्साहित करने के लिए एक विशेष फंड बनाया जाए, जिससे उन्हें वित्तीय, भूमि और लॉजिस्टिक सहायता मिल सके। इससे रोजगार के नए अवसर भी जुड़ेंगे। बैटरी वापिस करने वालों के लिए इन्सेन्टिव योजना लाई जाए। आम नागरिक और उद्योग जो बैटरियों को रीसाइकलिंग के लिए देते हैं, उन्हें विशेष प्रोत्साहन दिया जाए, ताकि ईवी बैटरियों को लापरवाही से फेंकने की बजाय रीसाइकलिंग के लिए दिया जाए। महोदय, भारत ईवी रीसाइकलिंग का एक ग्लोबल मास्टर हब बन सकता है। अगर हम समय पर कदम उठाते हैं, तो आने वाले वर्षों में भारत ईवी बैटरियों के रीसाइकलिंग क्षेत्र में अग्रणी बन सकता है। मैं सरकार से निवेदन करती हूं कि जबलपुर में एक महत्वपूर्ण केंद्र की स्थापना की जाए और इसे विश्व स्तर पर रिसर्च सेंटर बनाया जाए।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member Shrimati Sumitra Balmik: Dr. Sasmit Patra (Odisha), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Vivek K. Tankha (Madhya Pradesh), Dr. Sumer Singh Solanki (Madhya Pradesh), Ms. Kavita Patidar (Madhya Pradesh), Shrimati Geeta alias Chandraprabha (Uttar Pradesh),

Contents Page

Dr. Kalpana Saini (Uttarakhand), Shri Digvijaya Singh (Madhya Pradesh), Shri R. Girirajan (Tamil Nadu) and Shrimati Maya Naroliya (Madhya Pradesh).

Shri Nagendra Ray, "Demand for inclusion of Rajbanshi language in Eighth Schedule of the Constitution."

Demand for inclusion of Rajbanshi language in the Eighth Schedule to the Constitution

SHRI NAGENDRA RAY (West Bengal): Respected, Sir, I would like to raise a matter of the urgent public importance of ethnical Rajbanshi language which has been inherited from the ancient human civilization from era to era. It is found in the stone and bronze script, banquet and ancient religious books like the Ramayana, Mahabharata, Padma Purana, Vedas, Upanishads, Bishnupurana and Tantra-Mantra (Super natural power).

Sir, the word "Rajbanshi" literally means 'royal dynasty'. Rajbanshi language is always with 'ongkar' sound created from galaxy and used by the Royal dynasty denoting creation, for example, 'Khaisong, Gaisong, Nichong, Dichong'.

Rajbanshis forms an indigenous community of human civilisation. It has footprints in many parts of the country and it is fondly followed and spoken by a majority of the people belonging to all castes living in West Bengal, Odisha, Bihar, North-East of India and some part of Uttar Pradesh. Its popularity and usage is restricted not only to India, but also spoken in Bangladesh, Nepal, Bhutan and Burma. According to Linguistic Survey made by George Abraham Grierson, an Irish administrator and world linguist, Rajbanshi language is being spoken by the clan of Rajbanshi Dynasty.

For the first time, Maharaja Nara Narayan had composed prose-literature in Rajbanshi language. He had also written a letter to the Ahom King in the year 1555 by using this Royal language which is a historical fact.

Sir, it is my humble request that the Central Government takes immediate steps for inclusion of the Rajbanshi language in the 8th Schedule to the Indian Constitution to fulfill the aspirations of the people who are emotionally, culturally, socially and inherently connected with the Rajbanshi clan and do justice to their *bona fide* demand. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Nagendra Ray: Shrimati Sadhna Singh (Uttar Pradesh), Shri Chunnilal Garasiya (Rajasthan), Shri Banshilal Gurjar (Madhya

Contents Page

Pradesh), Shri Samik Bhattacharya (West Bengal), Shri Rwngwra Narzary (Assam), Shrimati Sumitra Balmik (Madhya Pradesh), Dr. Parmar Jashvantsinh Salamsinh (Gujarat), Shri Balyogi Umeshnath (Madhya Pradesh) and Shrimati Dharmshila Gupta (Bihar).

Mananiya Shri Sant Balbir Singh: Concern over exploitation by Travel Agents in trafficking innocent people from Punjab to foreign countries.

Concern over exploitation by Travel Agents in trafficking innocent people from Punjab to foreign countries

SHRI SANT BALBIR SINGH (Punjab): [&]I am thankful to you, hon. Deputy Chairman, Sir, and I wish Sat Sri Akal to all present in this August House.

Sir, I wish to bring to the notice of the August House the situation of our youth who are being exploited by the travel agents within the country. The responsibility lies solely with the travel agents who show fictitious dreams to the youth and, after extorting Rs 50 to 60 lakhs from these youth, they are abandoned to their fate in the jungles of Panama. Incidents of torture have also come to light when these youth, while trying to reach their destination after crossing rivers and jungles, are caught and imprisoned in the jails of foreign countries and their youth is spoilt while languishing in these prisons.

So many youth, who have been duped by the travel agents, are completing their prison sentence in the jails of Armenia. The youth are also languishing in Russia and other countries while going to or crossing these countries for greener pastures/for better employment opportunities. A few weeks ago, the American Government had deported our youth to Amritsar airport in a very inhuman manner by shackling them, who had been duped by the travel agents and sent illegaly. The situation in which the youth find themselves involved is due to the network of travel agents who are extorting them by showing them greener pastures and have formed criminal syndicates in the country with transnational tentacles.

Recently about 125 Women/Girls with the help of the Ministry of External Affairs were repatriated to India from Gulf /Arabic countries who were taken there on tourist visas, but were sold upon arrival. Their money was also confiscated and they were made to sign documents in Arabic, the language they were not familiar with. These girls faced sexual exploitataion as well as mental torture in these countries. Many such cases of human trafficking are unraveling in Punjab daily.

[&] English translation of the original speech delivered in Punjabi.

Contents Page

I request the Government of India to tighten the noose around these travel agents and save the youth of our country languishing abroad in dire straits .The mothers of our youth are in lot of pain when they receive painful calls from their children languishing in jails abroad. These hapless parents do not have the means to communicate with their stranded children or to bring them back safely, nor their imprisoned children can come back on their own. Thus, I again request the Government's intervention for action on these travel agents.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Sant Balbir Singh: Dr. John Brittas (Kerala), Dr. Sasmit Patra (Odisha), Dr. V. Sivadasan (Kerala) and Dr. Ashok Kumar Mittal (Punjab).

Shri Vivek K. Tankha; Need for rehabilitation of displaced Kashmiri Pandits and facilitation of religious visits to Sharda Peeth through LoC Corridor.

Need for rehabilitation of displaced Kashmiri Pandits and facilitation of religious visits to Sharda Peeth through LoC Corridor

श्री विवेक के. तन्खा (मध्य प्रदेश): डिप्टी चेयरमैन साहब, यह तो पुराना दर्द है, जो कि दूर नहीं हो रहा है। पंडितों को तो बहुत सालों से, सदियों से वहां जो ट्रीटमेंट मिला, उसके चलते उन्हें उस जगह को छोड़ना पड़ा। 1990 के बाद तो लगभग करीब-करीब 80-90 परसेंट पंडित फैमिलीज़ वहां से चली गई हैं। लेकिन अब वे सब वहाँ वापस जाना चाहती हैं, वे वहां रहना चाहती हैं, मगर वहां जो व्यवस्थाएं चाहिए, जो सिक्योरिटी, जो रिहैबिलिटेशन, जो रेस्टोरेशन चाहिए, वह क्यों नहीं हो पा रहा है? यह सब चाहते हैं, सब लोग बोलते जरूर हैं, मगर यह नहीं हो पा रहा है। एक ही वक्त लोगों को यह फीलिंग हुई थी कि कुछ हो रहा है, जब मनमोहन सिंह जी ने कश्मीरी पंडितों को वहां पर resettle किया था। That was the only time. ...(*Interruptions*)... आप किसी भी कश्मीरी से पूछ लीजिए। हम लोगों ने फिल्म नहीं बनाई, हम लोगों ने उनके लिए काम किया।

दूसरा, हमारी एक शारदा पीठ है, जो LoC के दूसरी तरफ है। हम चाहते हैं कि पाकिस्तान से बात करके शारदा पीठ का कॉरिडोर पंडितों के लिए, भक्ति के लिए बनाया जाए। आपने करतारपुर में बनाया है, तो कश्मीरियों के लिए भी वह बनाइए। 75 साल से शारदा पीठ का यह कॉरिडोर बंद है। हम वहां जा नहीं सकते। ये चीजें आदि शंकराचार्य जी के वक्त की हैं। मैं तो चाहता हूं कि थोड़ा सा ध्यान आप कश्मीरी पंडितों पर दीजिए। यह मेरी समस्या नहीं है, यह historical injustice है, जो हो रहा है। मैं आप सबसे और पूरी पार्लियामेंट से निवेदन करता हूं कि that time has come to do justice to Kashmiri Pandits. Thank you.

Contents Page

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Vivek K. Tankha: Shrimati Jebi Mather Hisham (Kerala), Shri Pramod Tiwari (Rajasthan), Shrimati Sonia Gandhi (Rajasthan), Shri Ashok Singh (Madhya Pradesh), Shri Imran Pratapgarhi (Maharashtra), Shri Digvijaya Singh (Madhya Pradesh), Shri R. Girirajan (Tamil Nadu), Shri Haris Beeran (Kerala) and Shri Madan Rathore (Rajasthan).

Dr. Ajeet Madhavrao Gopchade; Concern over rising problem of drug addiction among poor children.

Concern over rising problem of drug addiction among poor children

डा. अजित माधवराव गोपछड़े (महाराष्ट्र) : उपसभापति महोदय, मैं पेशे से एमबीबीएस, एमडी, बाल रोग चिकित्सक हूं। आज एक अत्यंत गंभीर विषय पर चर्चा करने के लिए आपके समक्ष उपस्थित हुआ हूं। यह विषय हमारे समाज के सबसे कमजोर वर्ग, अर्थात गरीब बच्चों से संबंधित है, जो नशे की समस्या का शिकार हो रहे हैं।

महोदय, सड़कों पर रहने वाले गरीब बच्चे झंडू बाम को बेड पर लगाकर सेवन कर रहे हैं। साथ ही, वे Fevicol, paint, petrol, diesel, turpentine, nail polish remover, Corex, Fenistil, cough syrup जैसी वस्तुओं का भी उपयोग नशे के लिए कर रहे हैं। ये सभी चीजें आसानी से उपलब्ध हैं और इनकी बिक्री या सेवन पर कोई कानूनी प्रतिबंध नहीं है, इसलिए पुलिस इस स्थिति में कुछ नहीं कर सकती है। आजकल कई लोग नशे के पारंपरिक तरीकों से हटकर पेट्रोल-डीजल की गंध सूंघने की ओर आकर्षित हो रहे हैं। यह एक अनोखा नशा है, जो तेजी से फैल रहा है। पेट्रोल सूंघने की आदत एक गंभीर समस्या बन चुकी है, जो स्वास्थ्य को कई प्रकार से नुकसान पहुंचा सकता है। Fevicol और paint जैसे पदार्थों का सेवन करने वाले बच्चों की संख्या हर साल लाखों तक पहुंच रही है। अब किशोरों के बीच में synthetic drugs एक status symbol बनता जा रहा है। कई किशोर अपने दोस्तों के बीच लोकप्रियता पाने के लिए या सामाजिक दबाव के कारण इन पदार्थों का सेवन करने लगे हैं।

माननीय उपसभापति महोदय, इस समस्या के समाधान के लिए समाज की ओर से एक सामूहिक प्रयास करना बहुत आवश्यक है। सरकार द्वारा सभी बाल मनोचिकित्सकों को इस अभियान में शामिल होने के लिए प्रोत्साहित करना बहुत जरूरी है। मादक पदार्थों के सेवन से प्रभावित बच्चों के मामले में, इन बच्चों को बाल कल्याण समिति के सामने लाना बहुत जरूरी है। इसके बाद बाल कल्याण समिति उन बच्चों के देखभाल, विषहरण, इलाज और पुनर्वास के लिए सही जगहों में भेजने का फैसला करेगी।

महोदय, औषधि एवं प्रसाधन सामग्री नियम, 1945 के तहत इसका उल्लेख किया गया है कि प्रत्येक पंजीकृत फार्मासिस्ट केवल उन्हीं दवाओं का वितरण करेगा, जो पंजीकृत चिकित्सा पेशेवरों द्वारा निर्धारित की गई हों। हम सभी जानते हैं कि यह नशा केवल एक व्यक्तिगत समस्या

Contents Page

नहीं है, बल्कि एक सामाजिक और स्वास्थ्य संबंधी मुद्दा है, जो हमारे भविष्य की पीढ़ी को प्रभावित कर रहा है।

इसलिए मैं माननीय सदन और सरकार से निवेदन करता हूं कि इस गंभीर समस्या को ध्यान में रख कर, इस गंभीर समस्या के प्रभावी रोकथाम के लिए कुछ ठोस कदम उठाए जाएँ। ऑस्ट्रेलिया और कनाडा की सरकारों ने सिंथेटिक नशा के उपचार और पुनर्वास के लिए विशेष कार्यक्रम विकसित किये हैं। उनमें बच्चों और उनके परिवारों के लिए मनोवैज्ञानिक सहायता और पुनर्वास के उपाय भी शामिल है। हम सब मिलकर इस गंभीर समस्या का समाधान करें। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Ajeet Madhavrao Gopchade: Dr. Sasmit Patra (Odisha), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Dr. Anil Sukhdeorao Bonde (Maharashtra), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri Madan Rathore (Rajasthan), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Meda Raghunadha Reddy (Andhra Pradesh), Dr. Fauzia Khan (Maharashtra) and Shri R. Girirajan (Tamil Nadu).

Zero Hour is over. Now, it is Question Hour. ...(Interruptions)... Nothing is going on record.

12.00 **Noon**

ORAL ANSWERS TO QUESTIONS

Great Nicobar Project

*136. SHRI SAKET GOKHALE: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the action taken on concerns raised by the National Green Tribunal (NGT) and the National Commission for Scheduled Tribes (NCST) over the effect of environmental and forest clearances granted for the Great Nicobar Project on local tribal communities; and

(b) the total number of people belonging to various tribal groups that are expected to be relocated as part of the Great Nicobar Project?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) to (b) A Statement is laid on the Table of the House.

Contents Page

Statement

(a) and (b) The matter raised in the question is Sub Judice with Hon'ble Calcutta High Court in WPA (P) No. 12 of 2024 titled Meena Gupta v. Union of India &Ors. and WPA No. 15076 of 2023 titled Conservation Action Trust &Anr. Vs. Union of India &Ors. Therefore, as such no comments are offered.

SHRI SAKET GOKHALE: Sir, it is unfortunate that in response to the question laid on the Table, the Ministry has declined to answer saying that this matter is *sub judice*. So, what I am going to do is, I am going to try and make it easier for the Ministry to answer this question, remove anything that might be *sub judice* even potentially. Sir, this issue pertains to the Shompen and Nicobarese Tribes who are affected by the Great Nicobar Project. We are talking here about a Particularly Vulnerable Tribal Group which does not have any representation in this House and, therefore, they have led isolated life throughout. They don't have contact with outside world. So, I just request 30 seconds of your time to introduce my question and then I will ask my supplementary in one line. Sir, the Shompen and Nicobarese Tribes are traditional native to the Great Nicobar Islands and they were displaced during the 2004 Tsunami when it hit their island. After that, they were temporarily resettled and then they requested that they be taken back to their native lands. That has been a long pending demand of these tribes. Even today, the Shompen and Nicobarese Tribes depend on the native island for plantation, for foraging and the land is also very sacred to them. Sir, my specific question is this. Can the Ministry confirm -- this is not *sub judice* -- that the Tribal Council of Great Nicobar has constantly opposed the de-notification of the villages of Chingenh, Kokeon, Pulo Pucca, Pulo Baha and In-haeng-loi for the Great Nicobar Project? And, what has been the action taken by the Ministry on the letter of the Tribal Council of Great Nicobar dated 22nd November, 2022, withdrawing the NoC given to the Great Nicobar Project, because they claim that the NoC was obtained after giving them false information?

श्री जुएल ओरामः सर, माननीय सदस्य ने जो प्रश्न उठाया है, उसका आधार वे स्वयं दे चुके हैं। सुनामी के समय, संबंधित एरिया low line area होने के कारण उन लोगों को तकलीफ हुई, इसलिए वे लोग शिफ्ट कर गए। उनकी जो आपत्ति है, वैसी कोई जानकारी मंत्रालय के पास नहीं है। इस संबंध में मैं यह बताना चाहता हूँ कि एनजीटी के निर्णय के बाद एक high power committee बनाई गई है, जिसमें Ministry of Environment, Forest and Climate Change और Ministry of Tribal Affairs तथा अन्य बाकी लोग भी हैं। एनजीटी ने जो-जो निर्देश दिए हैं, उनके आधार पर काम हो रहा है।

Contents Page

माननीय सदस्य की जो चिंता है, उस संबंध में मैं पहली बात तो यह बता दूँ कि अभी उनमें से एक भी आदमी displace नहीं हो रहा है। उसमें से 7.144 वर्ग किलोमीटर tribal reserve जमीन ही यूज़ होगा, बाकी सब फॉरेस्ट लैंड तथा अन्य है। मैं यह बता दूँ कि उनमें से कोई displace नहीं हो रहा है। माननीय सदस्य की जैसी आपत्ति है, वह वैसी नहीं है। ग्राम सभा भी इसको एग्री किया है, पास किया है। माननीय सदस्य की जो आपत्ति है, उस संबंध में मैं इतना ही बोल सकता हूँ कि यह मामला हाई कोर्ट में पेंडिंग है, उसको withdraw करने के लिए वे लोग डिमांड कर रहे हैं - ऐसा पब्लिक में से कोई नहीं आया है।

MR. DEPUTY CHAIRMAN: Second supplementary Saket*ji*.

SHRI SAKET GOKHALE: Sir, there is a bit of contradiction here because I asked in my question, 'the Tribal Council has revoked the NOC.' It doesn't matter based on what the hon. Minister said. He said, 'an Empowered Committee was appointed to examine this issue.' I have a question. He said that this Committee has included representatives of his Ministry as well. Sir, as a part of this Committee's proceedings, a vide report documenting the opposition and objection by the tribal communities to the Great Nicobar Project was submitted by very famous anthropologist called Dr. Vishvajit Pandya to the Committee. My question is in two parts. Part one is: Will the hon. Minister please state whether Dr. Pandya's video report documenting the opposition of local tribes to the Great Nicobar Project was taken on record by the Empowered Committee? If yes, and I am going to request this: Will the hon. Minister kindly provide Government's assurance that the submissions received by the Empowered Committee, the detailed minutes of the Committee meetings and Dr. Pandya's video report will be tabled on the floor of the House? That is my first part. My second part, is this. The House must know that there are only 229 members of the Shompen Tribe exist in this world. That is how vulnerable they are. In the recent Lok Sabha election, it happened that only 7 members of the Tribe cast their vote. My question and humble request is that if you want to protect the right of the Shompen Tribals to vote and also for the rest of the Indians, I believe, this House should have a discussion on the duplicate voter ID issue at the earliest. In the next election, along with all other Indians, an urgent discussion should be allowed in the House on the issue of duplicate EPIC.

श्री जुएल ओराम: सर, जनजातीय कार्य मंत्री के नाते मैं स्वयं ग्रेट अंडमान एरिया में जारवाज़, अंडमानीज़ और ग्रेट अंडमानीज़ से मिलकर आया हूँ और उनसे बातचीत भी की है। माननीय सदस्य जिस Anthropologist का नाम बता रहे हैं, उनका वीडियो रिकॉर्ड हम लोगों के पास नहीं है, ऐसे अपोजिशन का कोई रिकॉर्ड नहीं है। अगर माननीय सदस्य उसको मंत्रालय में भेज दें, तो

हम उसको एग्जामिन करेंगे। ...(**व्यवधान**)... हम आपको इतना एश्योर कर रहे हैं कि हम उसे एग्जामिन करेंगे, इससे आगे हम और क्या बोल सकते हैं? हमारे पास वह रिकॉर्ड नहीं है।

श्री उपसभापति : माननीय जयराम रमेश जी।

SHRI JAIRAM RAMESH: Mr. Deputy Chairman, Sir, the Great Nicobar Mega Infra Project is a mega environmental and humanitarian disaster. It is very unfortunate that the answer to this question has not been given, as it is claimed that the matter is *sub judice*. I want to draw your attention to the hon. Chairman's ruling given on 21st July 2023 - we send our best wishes to the hon. Chairman for a full and speedy recovery — wherein the hon. Chairman stated that this House is entitled to discuss everything under the sun with one restriction, and that restriction relates to Article 121 of the Constitution. What is Article 121? As per Article 121, the only restriction placed on a discussion in Parliament is the conduct of a judge of the Supreme Court or the High Court. This is the only restriction. It is very unfortunate that the answer to this question has not been given. I request that an answer be given at a subsequent date, as the Great Nicobar project is a recipe for environmental and humanitarian disaster.

MR. DEPUTY CHAIRMAN: It is individual opinion. Even then, you can respond.

श्री जुएल ओराम: सर, आपने एडमिट किया, इसके लिए भी धन्यवाद देना चाहिए। अगर रूल के हिसाब से यह सबज्यूडिस है, तो इसको एडमिट नहीं होना चाहिए था, लेकिन आपने एडमिट कर दिया और अब मैं आंसर दे रहा हूँ। भारत सरकार से जो भी सूचना मांगी जा रही है, उसको हम देने के लिए तैयार हैं। सर, मैं बताना चाहता हूँ कि इसका बैकग्राउंड क्या है। ...(**व्यवधान**)... मैं बताता हूँ, आप पहले सुन लीजिए। सर, दिनांक 11.8.2016 को डिपार्टमेंट ऑफ बॉर्डर मैनेजमेंट, मिनिस्ट्री आफ होम अफेयर्स की एक बैठक हुई, जिसमें 9 मंत्रालय - डिफेंस, एनवॉयरनमेंट, फॉरेस्ट एंड क्लाइमेट चेंज, टूरिज्म, स्पेस, शिपिंग, ट्राइबल अफेयर्स, रिन्यूएबल एनर्जी, एग्रीकल्चर, को-ऑपरेशन और एनिमल हसबेंडरी शामिल थे। उस बैठक में यह निर्णय हुआ कि चूंकि यह बहुत ही स्ट्रैटेजिक पॉइंट में है, यह आपको जानना चाहिए, यह सदर्न आइलैंड के लास्ट में सिचुएटेड है और मालाकार स्टेट का जो इंटरनेशनल सी रूट है, उससे यह 40 किलोमीटर दूर है। सर, मैं 5 साल तक डिफेंस कमिटी का भी चेयरमैन था और मैं अंडमान निकोबार का भी रिव्यू करने गया था, जिसमें यह कमान है। सर, देश के हित के लिए यह प्रोजेक्ट आवश्यक है, इसलिए इसको बनाया जा रहा है। इसमें कोई डिजास्टर नहीं हो रहा है। जयराम रमेश जी, आप जानते हैं। आपका मेरे से कैसा परिचय है, यह हम जानते हैं। हमारी व्यक्तिगत मित्रता है। हमने पॉस्को जैसी कंपनी को भगा दिया। नरेन्द्र मोदी की सरकार ट्राइबल के खिलाफ कभी भी नहीं जाएगी। एक भी ट्राइबल डिस्प्लेस नहीं हो रहा है और एनवॉयरनमेंट पर कोई भी इंपैक्ट नहीं हो रहा है। दूसरा,

ग्रीन ट्रिब्यूनल ने जो निर्णय दिया है, उस निर्णय के हिसाब से हम पूरी तरह से चल रहे हैं। इससे ज्यादा हम और इन्फॉरमेशन नहीं दे सकते हैं।

श्री उपसभापतिः डा. कल्पना सैनी।

डा. कल्पना सैनीः सर, मैं माननीय मंत्री जी से यह पूछना चाहती हूँ कि ग्रेट निकोबार परियोजना का दक्षिण एशिया में भारत को एक महत्वपूर्ण समुद्री व्यापार केंद्र बनाने, रोजगार के अवसर बढ़ाने और क्षेत्रीय विकास को गति देने में कितना महत्वपूर्ण योगदान है?

श्री जुएल ओरामः महोदय, आप जानते हैं कि हम लोग अंडमान के प्वाइंट में हैं। आज चाइना जाकर श्रीलंका के हम्बनटोटा में बैठ रहा है, तो क्या हम अपने प्वाइंट को छोड़ेंगे? हम आपको सब तरह की information देंगे और यह देश के लिए बहुत ही ज़रूरी है, socio-economic, commercial और बाकी सब चीज़ें - sea routes से 40 किलोमीटर दूर है, इसलिए हम उसके नहीं छोड़ सकते हैं और कोई खराब environmental impact नहीं पड़ रहा है। सब लाभ ही लाभ है, win-win situation है।

MR. DEPUTY CHAIRMAN: Last supplementary, Dr. Fauzia Khan.

DR. FAUZIA KHAN: Sir, research proposals to modify habitats on Great Nicobar have raised concerns regarding their impact on the indigenous Shompen tribes. Sir, anthropological studies have demonstrated that the Shompens are not a homogeneous group but are instead divided into multiple bands and each occupying distinct ecological niches and exhibiting unique cultural practices, languages and adaptive strategies. However, much of the existing research is based on data from only three to four bands, which is widely acknowledged as insufficient for capturing the full spectrum of the diversity.

MR. DEPUTY CHAIRMAN: Please put your question.

DR. FAUZIA KHAN: In that context, have any specific and targetted impact assessments been commissioned to evaluate how the proposed habitat modifications will differentially affect each distinct Shompen group?

श्री जुएल ओरामः महोदय, मैं आपको शोम्पेन, जारवा और great Andamanese के बारे में आश्वस्त करता हूं कि मैं व्यक्तिगत रूप से उनसे मिलकर, उनके साथ समय बिताकर आया हूं। ऐसी कोई स्टडी – उनकी कोई language नहीं है, एक dialect है, वह dialect भी बहुत लोग समझ नहीं सकते हैं। यदि कोई रिसर्च कर रहा है, तो वह करे, उसमें कोई आपत्ति नहीं है, लेकिन इस प्रोजेक्ट के कारण किसी का कोई नुकसान नहीं होने वाला है।

MR. DEPUTY CHAIRMAN: Now, Question No. 137.

Monitoring of Anganwadi services

*137. SHRI S. SELVAGANABATHY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the services extended by the Anganwadi workers under the scheme;

(b) the benefits extended to pregnant women and loctating mothers and how many have been benefited in the last three years;

(c) whether the services rendered by Anganwade workers are satisfactory, if not, whether any complaint has been received so far from any quarters on the matter; and

(d) whether in nurturing the children under the age of 6 years in Anganwadi centres there is no regular monitoring mechanism, if so, the action laid down in these areas?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD EVELOPMENT (SHRIMATI SAVITRI THAKUR): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) to (d) During the 15th Finance Commission (FC) period, various components such as nutritional support for children from 6 months to the age of 6 years, pregnant women and lactating mothers and Adolescent Girls; Early Childhood Care and Education of children (3-6 years) and Anganwadi infrastructure including modern, upgraded SakshamAnganwadi have been reorganised under an umbrella Mission SakshamAnganwadi and Poshan 2.0 (Mission Poshan 2.0). Package of the following six services is provided under the Mission Poshan 2.0 scheme through a network of Anganwadi centres across the country:

i. Supplementary Nutrition (SNP),
ii. Pre-school Non-formal Education,
iii. Nutrition & Health Education,
iv. Immunization,
v. Health Check-up,
vi. Referral Services

Contents Page

Three of the six services, viz., Immunization, Health Check-up and Referral Services are related to health and are provided through National Health Mission (NHM) & Public Health Infrastructure.

Mission Poshan 2.0 seeks to address the challenge of malnutrition through improved nutrition content and delivery. It is a Centrally Sponsored Scheme, where the responsibility of implementation lies with the States/UTs.

Under this Mission, a new strategy has been made for reduction in malnutrition and for improved health, wellness and immunity through activities like community engagement, outreach, behavioral change, and advocacy. It focuses on Maternal Nutrition, Infant and Young Child Feeding Norms, treatment of Severe Acute Malnutrition (SAM)/ Moderate Acute Malnutrition (MAM) and wellness through AYUSH practices.

Under this Mission, Supplementary Nutrition is provided to Children (6 months to 6 years), Pregnant Women and Lactating Mothers and Adolescent Girls to beat the inter-generational cycle of malnutrition by adopting a life cycle approach. Supplementary nutrition is provided in accordance with the nutrition norms contained in Schedule-II of the National Food Security Act. These norms have been revised and upgraded last year. The old norms were largely calorie-specific; however, the revised norms are more comprehensive and balanced in terms of both quantity and quality of supplementary nutrition based on the principles of diet diversity that provides quality protein, healthy fats and micronutrients.

Fortified rice is being supplied to Anganwadi Centres (AWCs) to meet the requirement of micro-nutrients and to control anaemia among women and children. Greater emphasis is being laid on the use of millets for preparation of Hot Cooked Meal at least once a week and Take Home ration at Anganwadicenters.

During last three years Supplementary nutrition has been provided to approx. 3.48 crores Lactating mothers and Pregnant women.

Mission SakshamAnganwadi and Poshan 2.0 is a Centrally Sponsored Scheme and the implementation of the scheme falls under the ambit of State Government/ UT Administration. This Ministry continuously monitors the implementation of Mission 2.0 through sustained engagement with the States/UTs through Video Conferences, meetings and through Online Poshan Tracker System. There is also a detailed annual review with each State and UT about the progress made in the previous year and proposals of States & UTs for the next year.

Ministry has issued guidelines to all States/UTs on 13.01.2021 to streamline several aspects such as quality assurance, roles and responsibilities of duty holders, procedure for procurement, integrating AYUSH concepts and data management and

monitoring through "Poshan Tracker" for transparency, efficiency and accountability in the delivery of Supplementary Nutrition.

Under the guidelines, the District Magistrate (DM) has been designated as the Nodal Point in the district for monitoring nutritional status of beneficiaries and quality standards. A District Nutrition Committee under the chairpersonship of DM/Collector with certified nutrition experts as members has been constituted to review the progress every month. The usual supervisory levels of Anganwadi Supervisor, CDPO and District Program Officer continue to be fully responsible for day-to-day monitoring & implementation of supplementary nutrition program as well as other related aspects.

Further Anganwadi workers (AWWs) have been technologically empowered with the provision of smartphones for efficient monitoring of activities and better service delivery for beneficiaries. In addition to AWWs, Smartphones are also provided to Supervisors and Block Coordinators. Similarly, data recharge support is provided to AWWs, Supervisors and Block Coordinators.

Regular monitoring of growth parameters is essential for identifying children who may be malnourished and for making timely interventions. Therefore, Anganwadi centres have been equipped with Growth Monitoring devices like infantometer, stadiometer, weighing scale-infant, weighing scale – Mother & Child.

IT systems have been leveraged to strengthen and bring about transparency in nutrition delivery support systems at the Anganwadi centres. The 'Poshan Tracker' application was rolled out on 1st March 2021 as an important governance tool.

The Poshan Tracker facilitates monitoring and tracking of all AWCs, AWWs and beneficiaries on defined indicators. Technology under Poshan Tracker is being leveraged for dynamic identification of stunting, wasting, under-weight prevalence among children. It has facilitated almost real time data collection for Anganwadi Services such as daily attendance, Early Childhood Care Education (ECCE), Provision of Hot Cooked Meal (HCM)/Take Home Ration (THR-not raw ration), Growth Measurement etc. The App also offers counselling videos on key behaviours and services which help disseminate messages on birth preparedness, delivery, post-natal care, breastfeeding and complementary feeding. States/UTs can see their progress on various indicators on the Poshan Tracker dashboard on monthly basis and can make course correction wherever required.

In addition, Ministry of Women & Child Development and Ministry of Health & Family Welfare jointly released the protocol for Community Management of Malnutrition (CMAM) to prevent and treat severe acute malnutrition children thereby reducing associated morbidity and mortality. The community-based approach

Contents Page

involves timely detection and screening of children with severe acute malnutrition in the community, management for those without medical complications with wholesome, local nutritious foods at home and supportive medical care. Those malnourished children who have medical complications are referred for facility-based care.

SHRI S. SELVAGANABATHY: Sir, the Poshan Tracker App developed by the Government of India is designed to facilitate better monitoring and management of Integrated Child Development Services Scheme (ICDS) and the Anganwadi workers are a key part of it. The use of technology like the Poshan Tracker App aims to improve the efficiency and effectiveness of Anganwadi programmes ultimately benefitting the target beneficiaries. I would like to ask the hon. Minister, through you, Sir, whether the Anganwadi workers have been using the smartphone facility for Poshan Tracker App in order to help manage their activities and track beneficiaries and how effectively the Anganwadi workers update the data.

श्रीमती सावित्री ठाकुर: माननीय उपसभापति महोदय, मैं माननीय सदस्य को बताना चाहती हूं कि हमने हर जगह, हर आंगनबाड़ी को 'पोषण ट्रैकर' दे रखा है और हम स्मार्ट फोन के माध्यम से 'पोषण ट्रैकर' को मैनेज करते हैं। हम आंगनबाड़ी में आने वाले बच्चों, हमारी किशोरी बालिकाओं और हमारी गर्भवती माताओं की मॉनिटरिंग करते हैं। ऐसी कोई जगह नहीं है, जहां हम नहीं दे रहे हैं, बल्कि कई जगह ऐसी प्रॉब्लम आती है कि जहां रेंज के कारण स्मार्टफोन में दिक्कत आती है, कई ऐसे जनजातीय इलाके हैं, जहां यह दिक्कत आती है, उसके बावजूद भी जब वह दो-तीन दिन के बाद रेंज में आता है, तब हमारे मंत्रालय द्वारा उसकी मॉनिटरिंग की जाती है। हम इस दिशा में पूरी मेहनत से काम करते हैं, ताकि सही व्यक्ति को सही पोषण दिया जाए।

MR. DEPUTY CHAIRMAN: Second supplementary.

SHRI S. SELVAGANABATHY: Sir, the sanitary conditions of many Anganwadis are unsatisfactory and the pre-school education has been extended to three years under the New Education Policy. Will the Government consider prescribing minimum standards and extending financial assistance to State Governments to ensure health security of children in such places and also whether the Anganwadis have a role to play in the New Education Policy?

श्रीमती सावित्री ठाकुर: उपसभापति महोदय, मैं माननीय सदस्य को बताना चाहती हूं कि आंगनवाड़ी केन्द्रों में आने वाले बच्चों को, लाभार्थियों को स्वच्छ पेयजल और अच्छा स्वास्थ्य उपलब्ध करवाना हमारी पहली प्राथमिकता है। दूसरा, स्वास्थ्य संबंधी चीज़ें, पेयजल और शौचालय पर हमारी आंगनवाड़ी कार्यकर्ता और सहायिका पूरा ध्यान देती हैं, ताकि बच्चों को

अच्छा खाना मिले, अच्छा जल मिले। हम वहां पर आरओ लगा रहे हैं, एलईडी लगा रहे हैं। हमारा उद्देश्य बच्चों को अच्छा पोषण, स्वच्छ जल और शौचालय उपलब्ध करवाना है। अभी हम सभी जगह पर यह सब नहीं कर पाएं हैं, लेकिन जहां यह रुपया पहले 12 हजार था , अब हमने उसको बढ़ाकर 36 हजार कर दिया है। ऐसा हमने पेयजल के संबंध में भी किया है। वह पहले रुपया 10 हजार थे, अब 17 हजार कर दिए। सब जगह इसकी सुविधा उपलब्ध है और हम बच्चों को स्वच्छ जल पिलाते हैं।

SHRIMATI RAJANI ASHOKRAO PATIL: Sir, through you, I would like to ask: Is the Government aware that the Anganwadi workers are not recognized as Government employees and that their monthly honorarium ranging from Rs. 5,000 to Rs. 10,000 is significantly lower than the minimum wage in many States, given that the low remuneration makes it difficult for them to meet their basic needs and affects their ability to fully dedicate themselves to work? Does the Government have any plan to increase their honorarium to provide them with Employees' benefit? Additionally, what steps are being taken to address the frequent delays in the disbursement of their honorarium to ensure financial security of these workers?

श्रीमती सावित्री ठाकुरः उपसभापति महोदय, माननीय सदस्या ने बहुत अच्छा प्रश्न किया है। पूरे देश में हर जगह हमारी आंगनवाड़ी कार्यकर्ता और सहायिका भी हैं और हम उनको हर सुविधा देने के लिए तैयार हैं। हम उनको वेतन भत्ता देते हैं। इसके साथ ही उनके स्वास्थ्य की चिंता भी करते हैं। हमने उनको आयुष्मान भारत से जोड़ा है। हमारी 11 लाख आंगनवाड़ी कार्यकर्ताओं और सहायिकाओं को आयुष्मान भारत से जोड़ा गया है, जीवन ज्योति योजना से जोड़ा गया है और जो हमारी आंगनवाड़ी कार्यकर्ता ग्रामीण अंचल में काम करती हैं, उनके लिए हम साढ़े चार हजार रुपये देते हैं, पर अगर वे अच्छा काम कर रही हैं, तो हम उनको प्रोत्साहन राशि भी देते हैं।

श्री मनोज कुमार झाः उपसभापति महोदय, आपके माध्यम से एक महत्वपूर्ण पहलू, जो हमारे कई साथियों ने कहा कि इस देश की अधिकांश योजनाएं स्कीम वर्कर्स चला रहे हैं। जाहिर है कि उनके मानदेय में बढ़ोतरी प्राथमिकता में होनी चाहिए। Hon. Deputy Chairman, Sir, the recent report suggests that the funds for Anganwadi workers and supplementary nutrition programme have been delayed in multiple States. Can the Government provide a State-wise breakdown of pending payments and the reason thereof?

श्रीमती सावित्री ठाकुरः उपसभापति महोदय, मैं सदस्य को बताना चाहूंगी कि केन्द्र सरकार के जो मापदंड हैं, उनके अनुसार हम देते हैं। यह राज्य सरकार के अपने नियम हैं, वे उनके हिसाब से देती हैं। यह उनके राज्य के नियम हैं सदस्य चाहेंगे, तो मैं उनको राज्य-वार जानकारी उपलब्ध करवा दूंगी।

डा. दिनेश शर्माः माननीय उपसभापति महोदय, आंगनवाड़ी कार्यकर्ताओं ने कोरोना के समय भी काफी अच्छा काम किया है और नित्य-प्रतिदिन इनके दायित्व भी बढ़े हैं। कुपोषण के क्षेत्र में भी इन्होंने जाँच के लिए काफी काम किया है। मैं माननीया मंत्री जी से पूछना चाहता हूं कि क्या मिशन पोषण 2.0 के तहत लाभार्थी के लिए कोई शिकायत निवारण तंत्र बनाया गया है? महोदय, उत्तर प्रदेश में आंगनवाड़ी कार्यकर्ताओं को 971 करोड़ रुपये अतिरिक्त मानदेय के रूप में भी दिए गए हैं, लेकिन मिशन पोषण के अंतर्गत लाभार्थी के लिए कोई शिकायत निवारण तंत्र है या नहीं है, इसका एक भ्रम मौजूद रहता है।

श्रीमती सावित्री ठाकुरः माननीय उपसभापति महोदय, माननीय सदस्य ने अच्छा प्रश्न पूछा है। लाभार्थी के लिए, शिकायत निवारण के लिए पोषण 2.0 का एक महत्वपूर्ण हिस्सा यह है कि इसमें पोषण ट्रैकर नाम से एक वेबसाइट है। इसमें मोबाइल ऐप के आधार पर सुविधा दी गई है। इसमें बच्चों के पोषण और स्वास्थ्य की निगरानी की जाती है। इस पोषण ट्रैकर का हेल्पलाइन नंबर 14408 है, जो 2022 से शुरू किया गया है। इसमें हेल्पलाइन के माध्यम से पोषण 2.0 के तहत प्रदान की जाने वाली सेवाओं के बारे में जानकारी प्रदान की जाती है और यह हेल्पलाइन 20 भाषाओं में उपलब्ध है।

श्री उपसभापतिः प्रश्न संख्या 138; श्री बाबूभाई जेसंगभाई देसाई, आप अपना फर्स्ट सप्लीमेंटरी प्रश्न पूछिए।

Gender-Based Violence and Protection

*138. SHRI BABUBHAI JESANGBHAI DESAI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the measures taken by Government on current assessment of the effectiveness of laws such as Domestic Violence Act and Protection of Children from Sexual Offences (POCSO) Act, the details thereof; and

(b) the number of One Stop Centres (OSCs) set up to assist women affected by violence and the services provided by them, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR): (a) and (b) A Statement is laid on the table of the House.

Statement

(a) and (b) "Police" and "Public Order" are State subjects under the Seventh Schedule to the Constitution of India. The responsibility to maintain law and order,

Contents Page

protection of life and property of the citizens including investigation and prosecution in crimes against women and children rests with the respective State Governments and they are competent to deal with it. Section 8 of the Protection of Women from Domestic Violence Act (PWDVA), 2005 mandates the States/UTs to appoint such number of Protection Officers in each district as it may consider necessary and also to notify the area or areas within which a Protection Officer shall exercise the powers and perform the duties conferred. It is the duty of the Protection Officer to report the cases of domestic violence to the Magistrate upon receipt of complaints and to assist the Magistrate in the discharge of his functions. However, Conviction of an accused person is done by the competent court after careful consideration of factual positions, evidence and all related legal aspects as per the provisions of law. The PWDVA provides to women remedies such as protection order, residence order etc. under it.

Nevertheless, the Central Government gives highest priority to ensuring safety and security of women and has undertaken various legislative and schematic interventions in this regard. These include legislations such as "The Criminal Law (Amendment) Act, 2018" (now under BharatiyaNagrikSurakshaSanhita), "The Protection of Women from Domestic Violence Act, 2006", "The Dowry Prohibition Act, 1961", The Protection of Children from Sexual Offences Act, 2012, The Sexual Harassment of Women at Workplace (Prevention, Prohibition, and Redressal) Act 2013. Besides these legal provisions there are multiple schemes and projects implemented by the Government which include One Stop Centres (OSCs); Universalisation of Women Helplines (WHL), Emergency Response Support System (ERSS) which is a pan-India single number (112)/ mobile app based system for emergencies; capacity building in community through awareness programmes, setting up/ strengthening of Women Help Desks (WHDs) at Police Stations etc.

One Stop Centre (OSC) scheme, which is fully funded by the central government is being implemented across the country since 1st April, 2015. It provides integrated support and assistance under one roof to women affected by violence and those in distress, both in private and public spaces. It also provides an integrated range of services including medical aid, legal aid and advice, temporary shelter, police assistance, psycho-social counselling to needy women. 802 OSCs are operational across the country and over 10.80 lakh women have been assisted upto 31st January, 2025.

Under Nirbhaya Fund, Bureau of Police Research and Development (BPR&D) has also undertaken several initiatives, which, inter-alia include training and skill development programs for Investigation Officers, Prosecution Officers and Medical Officers. BPR&D has also prepared Standard Operating Procedures (SoPs)

Contents Page

for "Women Help Desk at Police Stations" to ensure their smooth functioning by focusing on four critical components, viz. infrastructure, training, human resource development and response mechanism. A book titled "Women's Safety and Security- a Handbook for First Responders and Investigators in the Police" has also been prepared for the purpose of prevention and investigation of crime against women with specific reference to the crime of sexual assault, which includes investigation, victim compensation and rehabilitation. Emphasis has been laid upon inculcating appropriate behavioural and attitudinal skills in the police force for prevention and detection of crimes against women and children and for proper interaction with the victims of crime. Webinars on women safety with sensitivity, gender sensitization of police personnel etc. have also been organized by BPR&D.

To ensure that the Police Stations are more women friendly and approachable, as they would be the first and single point of contact for any woman walking into a police station 14,658 Women Help Desks (WHDs) have been set up, of which 13,743 are headed by women police officers. To provide help and support to needy women and women in distress, Emergency Response Support System (ERSS-112) has been established in all 36 States and UTs for various emergencies, with computer aided dispatch of field/ police resources. Since its launch, over 43 crore calls have been handled so far. In addition to ERSS, a fully functional dedicated Women helpline (WHL-181) is operational in 35 States/ UTs except West Bengal. The WHL has also been integrated with ERSS. So far, Women Helplines have handled over 2.10 crore calls and assisted over 84.43 lakh women.

To ensure that justice is delivered to unfortunate women and young girls who are victims of heinous sexual offences, Government has been providing financial assistance to States/ UTs for setting up Fast Track Special Courts (FTSCs) since 2019. As of January 2025, a total of 745 FTSCs, including 404 exclusive POCSO (e-POCSO) Courts, are operational in 30 States/UTs, having disposed of more than 3,06,000 cases of rape, and offences under POCSO Act across the country.

Recognizing the need for psycho-social counseling to women affected by violence and those in distress, the Ministry of Women and Child Development has engaged the services of National Institute of Mental Health and Neuro Sciences (NIMHANS) for providing basic and advanced training under the project named "StreeManoraksha" to the staff of One Stop Centres (OSCs) across the country on handling psycho-social and mental health care needs to support to such women. The Ministry also undertakes awareness exercise for safety and security of women and children from time to time. Further, the Government, through institutions like the National Commission for Women (NCW), National Commission for Protection of Child Rights

(NCPCR) and their counterparts in States have been spreading awareness through seminars, workshops, audio- visual, print and electronic media etc. to sensitize the people about the safety and security of women and children and also about various provisions of law. In addition, Ministry of Women and Child Development and Ministry of Home Affairs have issued advisories to States/ UTs from time to time on various issues pertaining to safety and security of women and children.

The Ministry has launched the 'Mission Shakti Portal' with all functional features on January 22, 2025. This portal aims to enhance accessibility of various government services for women, establish quality mechanisms for rescue, protection, and rehabilitation, and build the capacity of functionaries and duty holders under various schemes and legislations.

Furthermore, a National dashboard has been developed by the Centre for Development of Advanced Computing (C-DAC) for monitoring calls across all States/UTs implementing the Women Helpline. This dashboard enables real-time monitoring of calls received and women assisted. Through this system, the Central Government will be able to maintain centralized data on violence faced by women across India, categorized by types of cases, including instances of domestic violence.

The Government also accords highest priority for ensuring safety and security of children and has undertaken various specific interventions in this regard. To safeguard children against sexual abuse and sexual harassment, Government has enacted Protection of Children from Sexual Offences (POCSO) Act, 2012. The act defines a child as any person below the age of 18 years. The Act was further amended in 2019 to introduce more stringent punishment including death penalty for committing sexual crimes on children, with a view to deter the perpetrators & prevent such crimes.

Further the POCSO Rules, 2020 were also notified by the Ministry to protect the children from exploitation/violence and sexual exploitation. Rule 3 of the POCSO Rules, 2020 provides that any institution housing children or coming in regular contact with children including schools, creches, sports academies or any other facility for children must ensure police verification and background check on periodic basis, of every staff, teaching or non-teaching, regular or contractual, or any other person being an employee of such Institution coming in contact with the child. Such Institution shall also ensure that periodic training is organized for sensitizing them on child safety and protection.

Ministry of Women and Child Development (MWCD) from the financial year 2023-2024, has also introduced a centrally funded scheme namely “Scheme for Care and Support to Victims under Sections 4 & 6 of the Protection of Children from Sexual Offenses (POCSO) Act, 2012” from NIRBHAYA Fund to address the

Contents Page

challenges faced by the minor pregnant girl child victims for implementation by the State/UT Governments. The main objectives of this Scheme are:

i. To provide integrated support and assistance to minor pregnant girl child victims under one roof;

ii. To facilitate their immediate, emergency and non-emergency access to a range of services for long term rehabilitation in terms of:

- access to education,
- police assistance,
- medical (also comprising maternity, neo-natal and infant care),
- psychological, mental health counselling,
- legal support,
- non-institutional care support, place of stay in Child Care Institutions/Aftercare facilities, and
- health insurance cover for the girl child victim and her new-born baby under one roof to enable access to justice to such victimized girls.

श्री बाबूभाई जेसंगभाई देसाई: माननीय उपसभापति महोदय, मैं आपके ज़रिये माननीया मंत्री जी से यह जानना चाहता हूं कि बच्चों के शारीरिक शोषण और अपराधों से बचाव के लिए स्कूल और शैक्षणिक संस्थाओं में जागरूकता और सुरक्षा उपायों को सुनिश्चित करने के लिए सरकार ने क्या कदम उठाए हैं? यदि इसका उत्तर हाँ है, तो उसका ब्यौरा दे दीजिए, यदि उत्तर नहीं है, तो उसका क्या कारण है, वह भी बता दीजिए।

श्रीमती सावित्री ठाकुर: उपसभापति महोदय, मैं माननीय सदस्य को यह बताना चाहूंगी कि सरकार ने 2019 में यौन अपराधों से पीड़ित महिलाओं और बच्चों को न्याय दिलाने के लिए राज्यवार फास्ट ट्रैक विशेष अदालतें स्थापित की हैं। ये अदालतें आर्थिक सहायता भी प्रदान करती हैं। ये अदालतें जनवरी 2025 से अभी तक तीस राज्यों में हैं और प्रदेश में भी 404 विशिष्ट पॉक्सो (ई-पॉक्सो) कोट्र्स हैं। 404 विशिष्ट पॉक्सो (ई-पॉक्सो) कोट्र्स सहित 745 फास्ट ट्रैक स्पेशल अदालतें हैं, जो उन्हें जल्द न्याय दिलाती हैं।

श्री बाबूभाई जेसंगभाई देसाई: माननीय उपसभापति महोदय, मैं आपके माध्यम से मंत्री जी से जानना चाहता हूं कि सरकार की शारीरिक शोषण से पीड़ित बच्चों के मानसिक और शारीरिक पुनर्वास के लिए क्या योजना है? क्या सरकार ने काउंसलिंग सेवाओं और पुनर्वास केंद्रों को सशक्त बनाने के लिए विशेष बजट या नीति तैयार की है?

श्रीमती सावित्री ठाकुर: माननीय उपसभापति महोदय, मैं माननीय सदस्य को अवगत कराना चाहूंगी कि ऐसे बच्चों को, जिनके साथ उत्पीड़न हुआ है, उनके लिए महिला बाल विकास मंत्रालय द्वारा निर्भया फंड के माध्यम से सहायता दी जाती है। महोदय, उनकी काउंसलिंग होती है और हम उन्हें पूरी सेफ्टी देते हैं।

SHRIMATI PRIYANKA CHATURVEDI: Sir, my question is with regard to the marital rape incidents that we see. It is an unfortunate reality in India, the 21st century India, that marital rape is still not considered a crime. We are seeing several such instances. My question is: What are the voluntary measures available for victims of marital rape, including access to counselling, therapy and healthcare, and are there any Government-funded support programmes specifically addressing marital rape survivors?

श्रीमती सावित्री ठाकुर: उपसभापति महोदय, माननीय सदस्या ने बहुत अच्छा प्रश्न पूछा है। हमारी जो ऐसी महिलाएं होती हैं, ऐसी बालिकाएं होती हैं, जिनके साथ कम उम्र में ऐसा हो जाता है, उनकी सहायता के लिए हमारे मंत्रालय द्वारा पूरे देश में one-stop centre खोले गए हैं। ये सेंटर हर जिला स्तर पर बनाए गए हैं। पश्चिम बंगाल को छोड़कर हर जगह महिला हेल्पलाइन सेंटर्स हैं। इनमें 181 टोल फ्री नंबर है, ताकि महिला 24 घंटे कभी भी, कैसी भी परिस्थिति में फोन कर सकती है। जब वह उसमें कॉल करेगी, तो हम उसको तत्काल 20 मिनट के अंदर सहायता प्रदान करते हैं। अगर वह किसी ऐसे जिले में या किसी ग्रामीण क्षेत्र में है, जहां वह अकेली है, उसके लिए आने-जाने के लिए कोई साधन नहीं है, तो इसके लिए हमारे पास एक गाड़ी की व्यवस्था भी है और उसे तुरंत गाड़ी से वहां पर लाया जाता है। बहुत सारे वन स्टॉप सेंटर्स हैं, अस्पतालों में स्वास्थ्य विभाग के पास हैं, वहां से उनकी काउंसलिंग भी होती है और उनको अन्य सुविधा भी उपलब्ध होती है। अगर वह पीड़िता है और हमारे वन स्टॉप सेंटर में आ गई है, तो उसके लिए 5 दिन रहने की व्यवस्था भी है। वहां वह पांच दिन रह सकती है और बाद में अगर उसके परिवार को बुलाकर उसकी सुलह हो जाती है, तो वह अपने घर चली जाती है। अगर वह चाहे कि उसे घर नहीं जाना है, तो उसे हमारे अन्य सेंटर्स में रखा जाता है।

श्री उपसभापति: माननीया सुलता देव।

श्रीमती सुलता देव: उपसभापति महोदय, मैं आपके माध्यम से माननीया मंत्री जी से यह जानना चाहती हूं कि महिलाओं के ऊपर हो रहे अपराधों का पिछले 5 सालों के कम्पैरिजन में आज की डेट का statistics क्या है? महिलाओं और बच्चों के ऊपर हो रहे अपराधों को रोकने के लिए अर्बन और रूरल एरियाज में क्या कोई नई स्कीम या लॉ बनाया गया है? अगर बनाया गया है, तो वह वह क्या है? ...(**व्यवधान**)...

श्री उपसभापति: धन्यवाद, आपका सवाल हो चुका है। ...(**व्यवधान**)...
श्री सुलता देव: हमारे यहां 7 महीने में 54 मास रेप केसेज़ हो चुके हैं। इसलिए मैं इसके ऊपर ...

श्री उपसभापति: धन्यवाद, आपका सवाल हो चुका है।

श्रीमती सावित्री ठाकुर: माननीय सदस्या जी ने बहुत अच्छा प्रश्न पूछा है। माननीय प्रधान मंत्री जी के नेतृत्व में आज सरकार द्वारा महिलाओं के ऊपर हो रहे अत्याचारों को रोकने के लिए कई कदम उठाए गए हैं। हमारे वन स्टॉप सेंटर्स तो हैं ही, इसके साथ सार्वजनिक और असंगठित क्षेत्रों में अगर कोई महिला काम करती है या वह ग्रामीण क्षेत्र में भी है, तो उनको भी हम सुविधा देते हैं। SHe-Box नाम से एक बॉक्स है, इसके माध्यम से वह एप्लिकेशन अपलोड कर सकती है। यह सुविधा उपलब्ध है।

DR. KANIMOZHI NVN SOMU: Sir, under the POCSO Act, for the adolescent age groups between 17 to 18 years, the children who become victims, what are the protections towards them and what are the compensations provided to them?

श्रीमती सावित्री ठाकुर: माननीय सदस्या ने 18 साल से कम उम्र के बच्चों के बारे में प्रश्न किया है। 18 साल से कम उम्र के बच्चों को शोषण और उत्पीड़न से बचाने के लिए कानून बनाया गया है। हमने 2019 में इस अधिनियम को बदलकर अब सख्त कानून बनाकर उसमें मृत्युदंड तक का प्रावधान किया है। पहले वाले कानून में परिवर्तन किया गया है। अब अगर बच्चों के साथ कोई भी घिनौनी हरकत की, तो उसे मृत्युदंड देने तक का प्रावधान है। ऐसा इस सरकार द्वारा किया गया है। अब वे नहीं बच सकते हैं।

MR. DEPUTY CHAIRMAN: Now, Question No.139 - Shri Neeraj Dangi.

Leaked NEET UG exam

* #139. SHRI NEERAJ DANGI: Will the Minister of EDUCATION be pleased to state:

(a) the reasons for the leak of NEET UG exams conducted by National Testing Agency (NTA) across the country so far and the status of the cases filed against thereto;

(b) whether strict and corrective steps have been taken by Government to prevent irregularities and malpractices in NTA's examinations, if so, the details thereof; and

(c) whether Government is mostly relying on contractual employees in the NTA, if so, whether the appointment of permanent staff is also being considered by Government, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SUKANTA MAJUMDAR): (a) to (c) A Statement is laid on the table of the House.

Original notice of the question was received in Hindi.

Statement

(a) to (c) The NEET(UG) 2024 Examination was conducted by the National Testing Agency (NTA) on 5th May 2024. After the conduct of NEET (UG) 2024 Examination, certain cases of alleged irregularities/cheating/malpractices were reported. The Ministry of Education asked the Central Bureau of Investigation (CBI) to conduct a comprehensive investigation into the entire gamut of alleged irregularities including conspiracy, cheating, breach of trust etc. with respect to the NEET (UG) 2024 Examination.

The Hon'ble Supreme Court in WP (Civil) 335/2024 and connected matters vide judgement dated 2nd August, 2024 has observed in para 84 that "Hence, sufficient material is not on record at present which indicates a systemic leak or systemic malpractice of other forms. The material on record does not, at present, substantiate the allegation that there has been a widespread malpractice which compromised the integrity of the exam." In compliance of the earlier order of the Supreme Court dated 23rd July, 2024 in the same case, the revised result of NEET (UG) 2024 Examination has been declared on 26th July, 2024.

As on 22.11.2024, the CBI has filed five charge sheets in NEET (UG) paper theft case against a total of 45 accused. Names of Candidates, who are beneficiaries of the paper theft/unfair means and names of the MBBS students who had solved the stolen paper or who had appeared in exam as impersonators have already been identified and sent to concerned authorities, as the case may be, for necessary action.

In order to suggest effective measures for transparent, smooth and fair conduct of examinations by NTA, the Ministry of Education constituted a High-Level Committee of Experts (HLCE) on 22.06.2024 headed by Dr. K. Radhakrishnan, former Chairman ISRO and Chairman BoG, IIT Kanpur. The Committee has submitted its report on 21.10.2024 and has recommended Reformation of National Common Entrance Testing including strengthening of NTA, institutional linkage with States, involvement of Test Indenting Agencies as Knowledge and Examinations partner etc. The HLCE has also laid out measures and recommended Standard Operating Procedures (SOPs) to prevent breaches in both Pen and Paper Test (PPT) and Computer Based Test (CBT) examinations. The Committee also recommended constitution of a High-Powered Steering Committee to monitor the implementation of recommendations of HLCE on NTA. The High-Powered Steering Committee has already been constituted by the Ministry on 14th November, 2024.

Contents Page

Further, as deterrence to unfair means in public examinations, the Central Government has enacted the Public Examination (Prevention of Unfair Means) Act, 2024. The Act has come into force w.e.f. 21st June, 2024 and Rules thereunder have been notified on 23rd June, 2024.

NTA has been set up as a self-sustained organisation, headed by Director General, who is appointed by Central Government. Presently, the number of employees working on deputation, in NTA is 25. One employee is absorbed in NTA from his parent department. In order to further strengthen NTA, 16 new posts were created by the Government under Central Staffing Scheme, 8 at the level of Director and rest at Joint Director level. Out of the newly created posts, 3 Joint Directors have already joined NTA. NTA is also utilising the services of 43 employeeson contract.

श्री नीरज डांगी: माननीय उपसभापति महोदय, राष्ट्रीय परीक्षण एजेंसी, एनटीए, जो मेडिकल प्रवेश परीक्षा नीट और इंजीनियरिंग प्रवेश परीक्षा जेईई मेन्स आयोजित करने का कार्य करता है, इन दोनों परीक्षाओं के आयोजन में एनटीए पूरी तरह से अलग पैटर्न का इस्तेमाल करता है। एनटीए निष्पक्ष मूल्यांकन कैसे सुनिश्चित करता है? नीट 20 लाख छात्रों के लिए एक ही पेपर के रूप में आयोजित किया जाता है, जबकि जेईई मेन्स लगभग 15 लाख छात्रों के लिए 10 अलग-अलग पेपरों में आयोजित किया जाता है, जिसमें प्रश्नों का अलग-अलग पैटर्न है और कठिनाई स्तर भी अलग-अलग होते हैं। साथ ही जेईई के प्रश्न पत्रों में बार-बार होने वाली गलतियां और त्रुटियां छात्रों के मनोबल को भी प्रभावित करती हैं। NTA पिछले कुछ वर्षों से ...

श्री उपसभापतिः आप सवाल पूछिए।

श्री नीरज डांगी: सर, मैं प्रश्न पर ही आ रहा हूँ। सर, भूमिका बनाए बिना प्रश्न बैठेगा नहीं।

श्री उपसभापतिः आप लंबी भूमिका बनाएँगे, तो समय ज्यादा लग जाएगा।

श्री नीरज डांगी: सर, बात तो रखनी पड़ेगी, इतना बड़ा issue पूरे देश में चल रहा है।

श्री उपसभापतिः आप सवाल पूछिए। बाकी लोगों को भी अवसर मिलेगा।

श्री नीरज डांगी: सर, NEET एक प्रतिस्पर्धी परीक्षा है और इसमें परिणाम बार-बार बार-बार संशोधित किए जाते हैं। प्रतिस्पर्धी परीक्षाओं के अंदर बोनस अंकों का प्रावधान कैसे है? यह संगठन के घोटाले को स्पष्ट करता है।

श्री उपसभापतिः धन्यवाद।

Contents Page

श्री नीरज डांगी: सर, मैं प्रश्न पर आ रहा हूँ।

श्री उपसभापति: आप एक बार में एक प्रश्न पूछ सकते हैं।

श्री नीरज डांगी: सर, भविष्य में ऐसी समस्याओं और अनियमितताओं को दोबारा होने से रोकने के लिए NTA ने क्या कदम उठाए हैं और सरकार द्वारा NTA को क्या दिशानिर्देश दिए गए हैं?

श्री सुकान्त मजूमदार: उपसभापति महोदय, माननीय सदस्य ने बहुत सारे सवाल एक साथ पूछ लिए हैं। पहले तो उन्होंने बताया कि NEET और JEE (Main) में अलग किस्म के questions होते हैं, अलग पद्धति है। यह स्वाभाविक है। एक में आप इंजीनियर ढूँढ़ रहे हैं, एक में आप डॉक्टर ढूँढ़ रहे हैं, तो अलग ही होगा। दोनों का स्टाइल अलग होना है।

दूसरी बात है कि बार-बार माननीय सदस्य की तरफ से यह कोशिश की गई कि लीक हुआ है, बार-बार ऐसी गड़बड़ी हुई है, लेकिन अगर हम कोर्ट का observation देखें, जो हमारी तरफ से माननीय सदस्य को बताया भी गया है, मैं उसको quote कर रहा हूँ। ऑनरेबल सुप्रीम कोर्ट में जो writ petition हुई थी, 335/2024, अगर हम पैरा नंबर 84 में देखें, तो उसमें स्पष्ट रूप से बोला गया है, "Hence, sufficient material is not on record at present which indicates a systemic leak or systemic malpractice of other forms." मैं थोड़ा सा portion quote कर रहा हूँ। उसके बावजूद हमारी सरकार में जब यह रिपोर्ट प्राप्त हुई, हमने CBI inquiry दे दी। डा. राधाकृष्णन के नेतृत्व में कमिटी बन चुकी है, जिसने लगातार 23 दिनों से लोगों के साथ सलाह की, different stakeholders से बात की। यहाँ पर हमारे सीनियर Member of Parliament, डा. तंबी दुरै जी हैं, उन्होंने भी उसमें participate किया है। स्टेट गवर्नमेंट को बोला गया। उसके बाद उन्होंने केंद्र सरकार को जो recommendations दी हैं, उनमें से बहुत सारे recommendations को हमारी सरकार, हमारे मंत्रालय ने लागू भी कर दिया है। जैसे मैं एक-दो recommendations के बारे में बता सकता हूँ कि उसमें डायरेक्टर लेवल में 16 नई पोस्ट्स को include किया गया है। उनमें डायरेक्टर और ज्वाइंट डायरेक्टर की 8-8 नई पोस्ट्स create की गईं। उसमें नियुक्ति भी शुरू हो गई है। इस तरीके से हमारी सरकार प्रतिबद्ध है कि स्वच्छ व्यवस्था से एग्ज़ाम हो। इसमें हम विश्वास रख सकते हैं, पूरा देश विश्वास रख सकता है कि आदरणीय मोदी जी के नेतृत्व में हम कोई भी malpractice allow नहीं करेंगे।

श्री उपसभापति: धन्यवाद। सेकंड सप्लीमेंटरी। माननीय नीरज जी, आप briefly पूछें।

श्री नीरज डांगी: सर, मैं तो एक ऐसे ज्वलंत मुद्दे को उठा रहा हूँ, जिस पर पूरे देश के छात्रों का भविष्य निर्भर कर रहा है।

श्री उपसभापति: आप सवाल पूछिए।
श्री नीरज डांगी: लेकिन उसकी जिम्मेदारी कौन लेगा, यह सबसे बड़ी बात है।

Contents Page

श्री उपसभापतिः आप सवाल पूछिए।

श्री नीरज डांगीः सर, मेरा दूसरा supplementary है कि क्या सरकार मानती है कि जिस परीक्षा केंद्र से पेपर लीक हुआ, उसकी पूरी प्रशासनिक जिम्मेदारी वहाँ के परीक्षा प्रभारी और अन्य संबंधित अधिकारियों की थी? यदि हाँ, तो अब तक कितने अधिकारियों के खिलाफ निलंबन या कानूनी कार्रवाई की गई है और क्या सरकार भविष्य में ऐसी घटनाओं को रोकने के लिए परीक्षा केंद्रों की निगरानी को और अधिक कठोर बनाने पर विचार कर रही है?

श्री सुकान्त मजूमदारः उपसभापति महोदय, मैं पहले ही बता चुका हूँ कि इस पर CBI inquiry चल रही है और CBI inquiry के साथ-साथ उन्होंने 5 चार्जशीट्स भी दाखिल कर दी हैं। इसमें ऐसे 45 accused in NEET UG paper हैं, ऐसे students पाए गए हैं, ऐसे instances पाए गए हैं, जिन्होंने शायद malpractice करने की कोशिश की है और उनके खिलाफ कार्रवाई के लिए भेज दिया गया है।

आदरणीय उपसभापति महोदय, मैंने महामहिम सुप्रीम कोर्ट के verdict को quote किया, लेकिन बार-बार ऐसी कोशिश की जा रही है कि लीक हुआ है। आप थोड़ा इतिहास भी देख लें। हम देख लें कि इतिहास में क्या हुआ था। अगर एम्स पीजी देखें, तब एम्स पीजी का एग्ज़ाम होता था, 2006 में पेपर लीक का incident और malpractice report की गई। ICAR, 2007, ...(**व्यवधान**)... सुनिए। अगर नहीं सुनेंगे, तो कैसे पता चलेगा! 2007 में Common Proficiency Test, जिसको CPT बोला जाता है, उसका question leak हुआ था।

श्री उपसभापतिः सिर्फ माननीय मंत्री जी की ही बात रिकॉर्ड पर जा रही है।

श्री सुकान्त मजूमदारः आप CLAT, 2009 देखिए। Common Law Admission Test, 2009 was postponed due to the suspected Question Paper leak. ऐसे बहुत सारे instances हैं। मैं बोलता चला जाऊँगा, तो इतनी बड़ी लंबी लिस्ट है। मैं बोलना नहीं चाहता, I do not want to make it political. हमारी सरकार पूरी तरह से प्रतिबद्ध है। ऐसी जो भी छिटपुट घटना अगर घटती है, जैसे नीट एग्जाम में भी हमारे सामने जितने 2-4 केसेज आए हैं, तो हमारी सरकार ने उस पर एक्शन लिया है और सीबीआई इंक्वायरी करा रही है तथा already charge sheet दाखिल की गई है।

SHRI TIRUCHI SIVA: Sir, I want to substantiate the question asked by Mr. Neeraj Dangi, for which, I think, we did not get the reply. The CBI has filed the charge sheet in the NEET UG paper theft case against a total of 45 accused. First of all, it is not only a theft case, it is also a case of leakage. I would pointedly ask: How many public servants are involved in this leakage and what action has been taken? It is a very clear question. It is not that some student has appeared for someone in the examination. It is a question of leakage from the main centre. How was it leaked? How many have

Contents Page

been identified and how many cases have been filed on them? How many accused have been arrested?

SHRI SUKANTA MAJUMDAR: Mr. Deputy Chairman, Sir, through you, I would like to answer to Tiruchi Siva *ji*, who is a respected Member of this House, that the Supreme Court has already given the verdict that there is no systemic leakage. So, if we call it a leakage, then, I think we are disobeying or disrespecting the verdict of the Supreme Court. I would also like to mention that before our Government came into power, the definition of leakage was not clear. पहली बार हमारी सरकार ने the Public Examinations (Prevention of Unfair Means) Act, 2024 यहाँ लाया। वह हमारी सरकार के समय में लाया गया, जिसके तहत यह है कि public examination में अगर धांधली जैसी कोई चीज आती है, तो उसमें क्या-क्या punishment होगा। इसमें leakage क्या है, उसमें punishment का दायरा बढ़ाया गया कि अगर कोई परसन, अगर वह student है और unfair means का सहारा ले रहा है, तो he shall be punished with imprisonment for a term not less than three years, which may extend up to five years, and fine up to ten lakh rupees. अगर कोई सरकारी सर्विस प्रोवाइडर जो सिस्टम में है, तो 'the service provider shall be liable to be punished with a fine of up to one crore rupees and with recovery proportionate to cost of examination. ...*(Interruptions)*... He shall be barred from conducting of public examination for the next four years. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please take your seat. ...*(Interruptions)*...

SHRI SUKANTA MAJUMDAR: So, our Government made the provision. We made the rule. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please hear the response. ...*(Interruptions)*...

SHRI SUKANTA MAJUMDAR: We made the rule, and with the help of this rule, in which there are so many provisions, we can curb the incidents of leakage. ...*(Interruptions)*... And regarding this incident, which Tiruchi Siva *ji* just mentioned, I have already mentioned that there is no systemic leakage, as mentioned by the hon. Supreme Court. Obviously, steps should be taken and will be taken against those people who have availed the unfair means. So, that is why ...*(Interruptions)*... We have informed the authority about those 45 students, where they are studying, and the authority will take the appropriate decision.

DR. M. THAMBIDURAI: Sir, the hon. Minister mentioned my name. I appeared before the Radhakrishnan Committee. It is a fact. Because of these mushrooming coaching centres for NEET examinations, the students of plus one or plus two are not attending

their regular classes. They are going there because of their aspirations to get admission in MBBS and other courses. Therefore, these centres may be the root cause for this kind of leakages that may be there. I may be correct or I may not be. These centres are there at Kota and other places. Tamil Nadu people are going to Kota to write examinations. Some people from Bihar are going there. People from your State are going there.

MR. DEPUTY CHAIRMAN: Please put your question.

DR. M. THAMBIDURAI: Why are they going there? Let the Government come forward to ban these coaching centres. Even to open a primary school, we have to get the permission. But these coaching centres are running commercially, and people are losing lakhs of rupees. Will the Government come forward to ban these kinds of coaching centres, which may be the root cause for these leakages?

SHRI SUKANTA MAJUMDAR: Sir, Dr. M. Thambidurai is one of the senior Members of this House. He participated in the discussion. According to him, coaching centres may be one of the reasons of this kind of leakage. As I mentioned in my previous reply, in the Public Examinations (Prevention of Unfair Means) Act, we have the provisions through which we can punish those people who try to breach the system. We are trying to strengthen our system, so that noone can breach our system of examination. The NTA is using even CCTV. They use metal detector for frisking students. They are taking several steps. The Radhakrishnan Committee also recommended that there should be a relationship between the State Government and the Central Government for conducting this kind of examination. Even to implement the recommendations of the Radhakrishnan Committee, we have made one Steering Committee with four Members. That Steering Committee is considering how the recommendations can be implemented. They have already conducted three meetings during this period and they are looking after the implementation of all the recommendations of the Radhakrishnan Committee. I feel if we implement the recommendations of the Radhakrishnan Committee fully, then, this type of incident will be curbed.

SHRI RITABRATA BANERJEE: Sir, despite the recommendation for online examinations by the Radhakrishnan Committee, the Government has decided to continue with the pen and paper mode for NEET UG 2025. I want to know this from the Government, through you, Sir. Could the Ministry elaborate on the rationale

behind this decision and outline any interim measures being adopted to safeguard the examination process against potential malpractices?

SHRI SUKANTA MAJUMDAR: Sir, there are several recommendations made by the Radhakrishnan Committee. Some are long-term recommendations which need some time to implement and some can be adopted very easily in a swift manner. I would like to share the action taken by the Government with the hon. Member. I know him personally. The immediate action points recommended by the Committee include strengthening of NTA. We have created 16 posts there. There are eight Directors. Then there are eight Joint Directors. Out of these posts, three have already joined there. Another is, involvement of test indenting agencies as knowledge and examination partner. The High Level Committee also recommended that the NTA should develop institutional linkage with the State and District Authorities. This I have already mentioned. The Government has taken several steps. We have convened one National Workshop through the Ministry of Education on 12th and 13th November 2024 with the State Additional Chief Secretaries and Principal Secretaries to ensure the involvement of State Government and District Administration. The Ministry of Education has written letters to all the State Governments and UTs for establishment of institutional mechanism between the NTA and the States. Meeting under the Chairmanship of the Union Home Secretary with the Chief Secretaries and the DGP has already happened. These are the steps we are taking. The other recommendations are obviously there. In the near future, the Government is trying to implement the recommendation of the Radhakrisnan Committee.

MR. DEPUTY CHAIRMAN: Question No.140. Shri Dorjee Tshering Lepcha; he is absent. Any supplementaries?

* 140. *[The questioner was absent.]*

Rashtriya Gokul Mission

*140. SHRI DORJEE TSHERING LEPCHA: Will the Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING be pleased to state:

(a) the details of the works done for conservation and enhancement of indigenous breeds of cows in the country under the Rashtriya Gokul Mission (RGM) during each of the last three years , State-wise/UT-wise ;

Contents Page

(b) the number of Gokul Grams sanctioned in North Eastern States particularly in Sikkim;

(c) whether Government has included the Yak on this Rashtriya Kamdhenu Aayog (RKA) in the country;

(d) if not, the reasons therefor; and

(e) the steps taken/proposed to be taken by Government for the protection and development of the livestock population as well as for the conservation of indigenous breeds in the country?

THE MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) and (e) In order to complement and supplement the efforts made by the States and Union Territories for protection and development of livestock population as well as indigenous breeds of cattle, Government of India is implementing following schemes and has taken following steps under these schemes:

1. Rashtriya Gokul Mission: steps taken under Rashtriya Gokul Mission for development and conservation of indigenous breeds are as under:

   (i) Nationwide Artificial Insemination Programme: The programme aims at enhancing AI coverage and to deliver quality Artificial Insemination Services (AI) at farmer's doorstep with semen of high genetic merit bulls including indigenous breeds.

   Sex Sorted Semen: For the first time in India, facilities established under the Rashtriya Gokul Mission have successfully produced sex-sorted semen of indigenous cattle breeds. These facilities have been set up at five government semen stations located in Gujarat, Madhya Pradesh, Tamil Nadu, Uttarakhand, and Uttar Pradesh. Additionally, three private semen stations are also contributing to the production of sex-sorted semen doses. So far, 1.17 crore sex-sorted semen doses have been produced using high genetic merit bulls, including bulls from indigenous breeds.

   Accelerated Breed Improvement Programme using sex sorted semen: This program aims to produce female calves with up to 90% accuracy, thereby enhancing breed improvement and farmers' income. Sex sorted semen of indigenous breeds promoted under the programme.

Launch of Indigenously Developed Sex sorted semen production technology: Indigenously developed sex sorted semen production technology has been launched and with this technology cost of sex sorted semen will be reduced from Rs 800 to Rs 250/ dose. This technology will be game changer for our farmers as sex sorted semen is available at reasonable rates. Indigenous sex sorted semen production technology is playing important role in increasing indigenous female cattle population in the country.

Multi Purpose Artificial Insemination Technicians in Rural India (MAITRI's): MAITRIs are trained and equipped to deliver quality Artificial Insemination services at farmers' doorstep. Further, assistance is made available to States and Union Territories for refreshers training of artificial insemination technicians and professionals.

Implementation of in-Vitro Fertilization (IVF) Technology: for the first time in the country, bovine IVF technology has been promoted for development and conservation of indigenous breeds. The Department has established 22 IVF laboratories for promotion of indigenous breeds in the country.

Accelerated Breed Improvement programme using IVF technology is initiated to deliver technology at farmers' doorstep. Incentive at rate Rs 5000/assured pregnancy is made available to farmers under the component. Development of indigenous breeds is promoted under the programme

Launch of Indigenous Culture Media: The indigenous media for *in-vitro* fertilization (IVF), has been launched for further promotion of IVF technology in the country. This indigenous media, offers a cost-effective alternative to expensive imported media. With the use of media, cost of embryo production will be reduced from Rs 5000 to Rs 2000/ embryo

(ii) Strengthening of semen stations: Under the Rashtriya Gokul Mission, semen station strengthening has increased high genetic merit bulls to 1,845 (2023-24), producing 29 million doses of indigenous breed semen. Artificial insemination with indigenous breed semen is promoted throughout the country. Due to implementation of the scheme, acceptability of semen of indigenous breeds among farmers have been increased substantially.

(iii) Progeny testing and Pedigree selection programme: This programme aims to produce high genetic merit bulls, including bulls of indigenous breeds. Progeny testing is implemented for Gir, Sahiwal breeds of cattle, and

Contents Page

Murrah, Mehsana breeds of buffaloes. Under the Pedigree selection programme Rathi, Tharparkar, Hariana, Kankrej breeds of cattle and Jaffarabadi, Nili Ravi, Pandharpuri and Banni breeds of buffalo are covered. Disease free high genetic merit bulls of indigenous breeds produced under the programme are made available to semen stations across the country.

(iv) Launch of Indigenously Developed Genomic Chip: For the first time, a genomic chip has been developed and launched under the Rashtriya Gokul Mission for indigenous breeds. This common genomic chip is significantly contributing to the development and conservation of indigenous bovine breeds.

2. Livestock Health and Disease Control Programme: The scheme is implemented for providing assistance for control of animal diseases like Foot and Mouth Disease, Brucellosis and also to provide assistance to State Governments for Control of other infectious diseases of livestock including dairy animals. Under the component of Establishment and Strengthening of Veterinary Hospitals and Dispensaries (ESVHD- MVU), 100% financial assistance is provided towards procurement & customization of Mobile Veterinary Units (MVUs) with recurring operational expenditure in the ratio of 90:10 for North Eastern & Himalayan States; 60% for other States, and 100% for UTs for delivery of veterinary healthcare services through Mobile Veterinary Units (MVUs) through a Toll-Free Number (1962) at farmers' doorsteps which include disease diagnosis, treatment, vaccination, minor surgical interventions, audio-visual aids and extension services.

3. National Livestock Mission (NLM): The Department is implementing NLM scheme with the aims to create employment generation, entrepreneurship development, increase in per-animal productivity and thus targeting increased production of meat, goat milk, egg and wool.

4. Animal Husbandry Infrastructure Development Fund (AHIDF): The Government of India has launched the Animal Husbandry Infrastructure Development Fund (AHIDF) to encourage investments in the animal husbandry sector. In light of its success, the former Dairy Processing Infrastructure Development Fund was merged with AHIDF on 1st February 2024. The total fund size under AHIDF is ₹29,110 crore, further strengthening financial support for the sector's growth and development.

5. Animal Welfare Board of India (AWBI): The Board provides financial assistance to recognised Animal Welfare Organisations (AWOs) under various schemes

Contents Page

viz. Regular Grant, Rescue Cattle Grant, Provision of Shelter House for looking after the Animals, Animal Birth Control (ABC) Programme, provision of Ambulance for the animals in distress and Natural Calamity grant.

The implementation of the Rashtriya Gokul Mission and other initiatives by the Government of India have resulted in a significant 63.5% increase in milk production over the past decade, rising from 146.31 million tonnes in 2014-15 to 239.3 million tonnes in 2023-24. During this period, productivity across all animal categories, including descript, non-descript cattle, buffaloes, and crossbred cattle, improved by 26.35%, while indigenous and non-descript cattle saw a 39.37% increase, with productivity rising from 927 kg per animal per year in 2014-15 to 1292 kg in 2023-24.During the same period, Milk production from indigenous cattle surged by 69.27%, growing from 29.48 million tonnes to 49.90 million tonnes, and buffalo milk production increased by 39.73%, from 74.70 million tonnes to 104.38 million tonnes.Additionally, the number of milking animals rose by 30.46%, from 85.66 million in 2014-15 to 111.76 million in 2023-24. The regular breeding programs under the mission have also transformed unproductive animals into productive contributors, further enhancing the sector's overall output.

The details of the work undertaken under the scheme during the last 3 years is given at **Annexure-I**.

(b) Funds have been released to Arunachal Pradesh for setting up of 1 Gokul Gram at Tezu, Lohit District and no proposal was received from the State of Sikkim for setting up of Gokul Gram. The component is discontinued under revised and realigned Rashtriya Gokul Mission from 2021-22 to 2025-26. However, under the Rashtriya Gokul Mission funds have been released to North Eastern States for development and conservation of indigenous breeds including Siri breed of cattle in Sikkim.

(c) and (d) No, Sir. Yak was not included in mandate of Rashtriya Kamdhenu Aayog. However, the Department of Animal Husbandry and Dairying is covering Yak and Mithunfor development and conservation under the scheme Rashtriya Gokul Mission and central assistance of Rs 100 lakh has been released to the State of Sikkim for development and conservation of Yak. The details of the funds released to North Eastern States under Rashtriya Gokul Mission including funds released for development and conservation of Yak and Mithun is at ***Annexure-II.***

Annexure-I

Contents Page

Progress under Rashtriya Gokul Mission during the last 3 years

SN	Name of State	Nationwide Artificial Insemination Programme (NAIP)			Pedigree Selection Projects	Progeny Testing Projects	No. of IVF Labs
		Animal Covered	AI done	Farmers benefitted			
1	Andhra Pradesh	6739038	12048501	3254535	-	1	2
2	Arunachal Pradesh	3598	4053	1705	-	-	-
3	Assam	1559269	1950297	1340396	-	-	-
4	Bihar	3408483	4479389	2439557	-	-	2
5	Chhattisgarh	1761798	2279156	1075532	-	-	1
6	Goa	22889	37055	8052	-	-	-
7	Gujarat	5305779	8272636	3249859	3	5	2
8	Haryana	598382	847134	438493	1	1	1
9	Himachal Pradesh	1726336	2681892	1284031	-	1	1
10	Jammu & Kashmir	2210192	3689767	1511953	-	-	-
11	Ladakh	6455	7653	1702127	-	-	-
12	Jharkhand	2446101	3129541	1702127	-	-	-
13	Karnataka	7720912	14098447	5001758	-	-	-
14	Kerala	-	-	-	-	1	1
15	Madhya Pradesh	7164866	8531700	4350184	-	-	1
16	Maharashtra	5171243	6736538	3423725	2	-	3
17	Manipur	23732	26619	13470	-	-	-
18	Meghalaya	49003	76047	16161	-	-	-
19	Mizoram	8068	10699	3828	-	-	-
20	Nagaland	34453	40182	13983	-	-	-
21	Odisha	4653761	6110079	2948752	-	-	-
22	Punjab	1195739	1896192	636970	1	2	2
23	Rajasthan	5479876	7047197	3903058	2	1	-
24	Sikkim	38667	46370	29714	-	-	-
25	Tamil Nadu	4657474	7573541	2235169	-	1	2
26	Telangana	3008075	3768565	1578248	-	-	1
27	Tripura	213835	267109	183083	-	-	-
28	Uttar Pradesh	12544074	18576007	7270391	-	1	1
29	Uttarakhand	1379444	2095196	993222	-	-	1
30	West Bengal	4837248	7147931	3259977	-	-	1
	Total	83968790	123475493	52173265	9	14	22

Note: NAIP is implemented in the States with less than 50% AI coverage

Contents Page

Annexure-II

The details of the funds released to North Eastern States under Rashtriya Gokul Mission including funds released for development and conservation of Yak and Mithun

Rs. in lakh

S. No.	State	Funds released for Yak	Funds released for Mithun	Total funds released under RGM during last 3 years
1	Arunachal Pradesh	620.12	1421.80	2829.55
2	Assam	-	-	5259.41
3	Manipur	-	50.00	461.67
4	Meghalaya	-	-	738.21
5	Mizoram	-	100.00	1140.14
6	Nagaland	-	50.00	1569.76
7	Sikkim	100.00	-	1939.07
8	Tripura	-	-	2524.17

डा. सुमेर सिंह सोलंकी: नर्मदे हर! माननीय उपसभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूँ कि देश के ग्रामीण व विशेषकर हमारे आदिवासी इलाकों में पशुपालन को बढ़ावा देने व पशुपालन से जुड़े उद्योगों को स्थापित करने के लिए कौन-कौन से प्रयास सरकार द्वारा किए जा रहे हैं?

श्री राजीव रंजन सिंह उर्फ ललन सिंह: उपसभापति महोदय, उत्तर में बहुत स्पष्ट रूप से यह बताया गया है कि देश में जो राष्ट्रीय गोकुल मिशन की योजना चलाई गई है, वह आदरणीय प्रधान मंत्री जी ने देश में दूध के उत्पादन और उत्पादकता, दोनों को बढ़ाने के लिए शुरू की है। हम लोग पूरे देश में इस योजना को चला रहे हैं। जो नॉर्थ-ईस्ट के क्षेत्र हैं, जो आदिवासी क्षेत्र हैं, उनमें विशेष रूप से हम लोग इसके लिए प्रोत्साहित कर रहे हैं। दूध के उत्पादन के लिए राष्ट्रीय गोकुल मिशन में जो योजनाएं चलाई जा रही हैं, उनमें कृत्रिम गर्भाधान के माध्यम से देसी नस्लों में सुधार लाने में हम लोगों ने काफी हद तक सफलता प्राप्त की है। जो हाई क्वालिटी के बुल्स हैं, उनका सीमेन सेंटर में कलेक्ट करके उसके माध्यम से कृत्रिम गर्भाधान कराकर हम अपने पशुओं में आनुवांशिक सुधार कर रहे हैं। प्रधान मंत्री जी ने जो यह योजना शुरू की, इसके कारण प्रोडक्शन बढ़ा है।

उपसभापति महोदय, आपको यह जानकर आश्चर्य होगा कि 2014 तक हमारे देश में कुल दूध का उत्पादन 146.31 मिलियन टन था, आज 10 वर्षों के अंदर इसमें 63.5 परसेंट की ग्रोथ है और इस साल इसमें 239.30 मिलियन टन की ग्रोथ हुई है। इतना ही नहीं, आज हम दुनिया में नंबर वन पर हैं। हम दूध उत्पादन में पूरे विश्व में नंबर वन पर हैं। हमारी जो प्रति व्यक्ति दूध की खपत है, उसमें भी आज हम दुनिया में एक नंबर पर हैं। हमारे देश में प्रति व्यक्ति 417 ग्राम दूध की

उपलब्धता है। हमारी यह उपलब्धि है। राष्ट्रीय गोकुल मिशन की जो योजना है, उसको हम लोग पूरे देश के स्तर पर व्यापक तौर पर चला रहे हैं। हमने वीर्य केंद्रों के बारे में बताया कि कृत्रिम गर्भाधान के माध्यम से हम पशुओं की नस्ल सुधार रहे हैं। जो सरकारी वीर्य केंद्र हैं, उनकी संख्या पांच है। इनके अलावा, प्राइवेट सेक्टर में भी sex sorted semen के तीन केंद्र हैं, जहां से sex sorted semen की आपूर्ति हम पूरे देश में कर रहे हैं और उससे दूध के उत्पादन और उत्पादकता को बढ़ा रहे हैं। हम लोगों का संकल्प है कि 2029 तक हम इतना दूध का उत्पादन कर लेंगे कि हम पूरी दुनिया में आगे रहेंगे।

MR. DEPUTY CHAIRMAN: Second supplementary; Shri R. Girirajan; not present. Now, Shri Iranna Kadadi.

श्री ईरण्ण कडाडी: उपसभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह पूछना चाहता हूँ कि कर्णाटक राज्य में राष्ट्रीय गोकुल मिशन के तहत पिछले 3 वर्षों के दौरान गोवंश की स्थानीय नस्लों के संरक्षण एवं संवर्धन के लिए सरकार द्वारा क्या सहायता दी जा रही है और बेलगावी जिले में इस योजना के अंतर्गत कितने गोकुल ग्राम स्वीकृत हुए हैं?

श्री राजीव रंजन सिंह उर्फ ललन सिंह: महोदय, जो मूल प्रश्न है, वह नॉर्थ-ईस्ट के सिक्किम से रिलेटेड है, इसलिए हमारे पास कर्णाटक की सूचना उपलब्ध नहीं है। हम माननीय सदस्य को कर्णाटक की पूरी सूचना बाद में उपलब्ध करा देंगे।

श्री उपसभापति: ठीक है, आप बाद में दे दीजिएगा, धन्यवाद। माननीय श्री उपेन्द्र कुशवाहा।

श्री उपेन्द्र कुशवाहा: महोदय, माननीय मंत्री जी ने बहुत अच्छी जानकारी दी है। जो किसान डेयरी उत्पादन से जुड़े हुए हैं, उनके सामने infertility एक बड़ी समस्या है और male child (बछड़े) का ज़्यादा प्रोडक्शन होने से उनका नुकसान होता है। इस दृष्टि से sex sorted semen की व्यवस्था की जा रही है। मैं यह जानना चाहता हूं कि यदि बिहार के किसान अपने पशुओं के लिए sex sorted semen लेना चाहें, तो कौन सा ऐसा सेंटर है, वे कहां से ले पाएंगे? इसमें कई राज्यों के बारे में बताया गया है कि उत्तर प्रदेश इत्यादि में उत्पादन केंद्र है, लेकिन बिहार में कोई उत्पादन केंद्र नहीं है, तो वहां के किसान अगर इसका लाभ लेना चाहें, तो वे कहां से ले पाएंगे और अब तक वहां के कुछ किसानों को इसका लाभ मिला है या नहीं मिला है?

श्री राजीव रंजन सिंह उर्फ ललन सिंह: उपसभापति महोदय, माननीय सदस्य ने male child के बारे में कहा कि बछड़ा पैदा होता है। अब तक जो sex sorted semen का result आया है, उसमें बछिया पैदा होने के मामले में 90 प्रतिशत तक सफलता है। जहां तक sex sorted semen का सवाल है, बिहार में कोई केंद्र नहीं है, लेकिन हम सभी राज्य सरकारों के माध्यम से – ऐसे वीर्य केंद्र, जहां sex sorted semen का production हो रहा है, उसके माध्यम से हम लोग राज्य सरकार को उपलब्ध करा रहे हैं और राज्य सरकार के माध्यम से हम लोग किसानों के दरवाज़े

तक उसको उपलब्ध करा रहे हैं। इसके लिए हम लोगों ने एक सुविधा रखी है, वह 'MAITRI' है। जो 'MAITRI' किसानों के दरवाज़े तक जाकर sex sorted semen के artificial insemination का काम करती है।

DR. BHAGWAT KARAD: Hon. Deputy Chairman, Sir, through you, I want to ask the hon. Minister. There are different indigenous cow breeds in our country. Which breed gives more milk and what steps are taken by the Government to increase the number of these breeds?

श्री राजीव रंजन सिंह उर्फ ललन सिंहः महोदय, जैसा कि अभी हमने कहा कि हमारी जितनी भी देशी नस्लें हैं, चाहे साहिवाल हो, गीर हो, थारपरकर हो – हर देशी नस्ल के सुधार के लिए sex sorted semen का उपयोग कर रहे हैं और उन पशुओं में – जो जिस breed के पशु हैं, गीर में हम गीर का ही sex sorted semen का उपयोग करते हैं, थारपरकर में हम उसी नस्ल के बुल से पैदा किए गए sex sorted semen का इस्तेमाल करते हैं। उसी तरह से हमारी जितनी भी देशी नस्लें हैं, सबके artificial insemination का काम, जैसा मैंने कहा कि हाई क्वालिटी के बुल्स के द्वारा वीर्य का उत्पादन करते हैं और उसको उसी वंश के पशु में डालते हैं, ताकि उसमें क्रॉस ब्रीडिंग न हो, बल्कि उसी नस्ल के पशु उपलब्ध हों।

MR. DEPUTY CHAIRMAN: Now, Q.No.141.

Regional disparities in skill development initiatives

*141. SHRI JOSE K. MANI: Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:

(a) the steps Government is taking to address regional disparities in skill development initiatives;

(b) the manner in which Government is ensuring that States with lower enrolment and participation rates in skill training programs are adequately supported; and

(c) whether there are plans to increase the number of training centres in backward and tribal regions of the country, if so, details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI JAYANT CHAUDHARY): (a) to (c) A Statement is laid on the table of the House.

Contents Page

Statement

(a) and (b) Under the Government of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres/institutes etc. under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country including backward and tribal region. The SIM aims at enabling youth of India to get future ready and equipped with industry relevant skills.

As per the Common Norms for schemes for skill development by the Government, special provisions have been made for the candidates from the Special Areas like North Eastern States, Hilly States, Districts affected by Left Wing Extremist, etc.

Under PMKVY, the Government has expanded skill development programs in rural and underserved areas through setting up of Skill India Centres (SICs) and implementation of Special Projects as per local requirements. Under NAPS, Pradhan Mantri National Apprenticeship Mela (PMNAM) is being conducted every month on the 2nd Monday, in at least 1/3rdof the districts of each State, to facilitate candidates to avail apprenticeship opportunities and to facilitate establishments to identify potential candidates. Directorate General of Training (DGT) has provided relaxation in affiliation norms for the opening of new ITIs in Hilly areas, North-Eastern regions, and under-served blocks across the country, with the aim to encourage the opening of more new ITIs in these areas.

Skill India Digital Hub (SIDH)- a digital public infrastructure to provide a comprehensive and accessible platform for skill enhancement, offering industry-relevant skill courses, job opportunities, and entrepreneurship support- enhances the accessibility to skill training to the youth including the ones from rural and underserved areas.

To synergize initiatives of skill development in the country and overcome the regional imbalance, the schemes of MSDE focus on implementation of training interventions with participation of States and Districts through State Skill Development Mission (SSDMs) and District Skill Committees (DSCs). DSCs are mandated with formulating District Skill Development Plans (DSDPs) to promote decentralized planning and implementation at the grassroots.

Contents Page

(c) The Schemes of MSDE are demand driven and the Training Centres are set up or engaged on need basis. State-wise details of the Training Centres set up or engaged is as under:

State/UT	PMKVY 4.0 Centres	JSS Centers	NAPS Establishments	ITI (Session 2023-24)	
				Govt. ITIs	Pvt. ITIs
Andaman and Nicobar Islands	7	1	20	3	1
Andhra Pradesh	408	6	1,147	85	434
Arunachal Pradesh	86	0	25	7	0
Assam	833	6	941	31	16
Bihar	596	21	548	150	1,219
Chandigarh	9	1	166	2	0
Chhattisgarh	202	14	324	120	106
Delhi	222	3	3,013	18	28
Goa	8	1	495	11	2
Gujarat	377	8	12,458	273	215
Haryana	629	2	5,872	159	222
Himachal Pradesh	210	11	740	128	139
Jammu And Kashmir	694	1	554	49	0
Jharkhand	246	13	442	77	269
Karnataka	457	12	2,452	274	1,192
Kerala	145	9	1,904	149	297
Ladakh	12	0	16	3	0
Lakshadweep	1	1	1	1	0
Madhya Pradesh	1,527	29	1,126	195	767
Maharashtra	684	21	9,086	422	615
Manipur	164	4	23	10	0
Meghalaya	99	1	41	7	1
Mizoram	102	1	20	3	0
Nagaland	91	1	22	9	0
Odisha	307	29	738	73	427
Puducherry	23	0	245	8	7
Punjab	617	2	933	115	205
Rajasthan	1,613	9	984	182	1,363
Sikkim	37	0	69	4	0
Tamil Nadu	581	9	2,892	93	363
Telangana	157	6	1,314	66	232
DNH & DD	9	2	130	4	0
Tripura	151	2	98	20	2

Contents Page

Uttar Pradesh	2,965	47	6,395	294	2,964
Uttarakhand	231	8	738	103	71
West Bengal	344	8	1,352	168	139
Grand Total	14,844	289	49,788	3,316	11,296

SHRI JOSE K. MANI: Sir, the Finance Minister announced Rs.2 lakh crore investment over the next five years for skill development and internship programmes. However, despite multiple initiatives like the PMKVY, the employment scenario remains concerning. While official reports indicate 54 per cent placement rate under PMKVY, independent analysis suggest that only 22.16 per cent of trained individuals have secured jobs. Even the female participation in the training programme is significantly low. This is due to the mismatch between the training programme and the industry demands. So, my question is: What measures is the Government taking to bridge this gap and ensure that skill development programmes are aligned with current job markets?

SHRI JAYANT CHAUDHARY: Sir, this is a very good question by the hon. Member. Skilling programmes are designed to be aligned with what industry requirements are. As the hon. Members of the House know that today's Industry 4.0 is well-concerned with what are the future skills that are going to be coming up. It is a very dynamic space. We are constantly revising, reiterating our programmes and working in close consonance with industry, so that the target interventions are actually effective. I would like to point out a specific instrument which we use under PMKVY because the hon. Member spoke about it and which is where we do MoUs and flexi-MoUs with industry partners. I would like to take a few names. As recently as in October, we signed an MoU with a company and I have the information here. We have a total of 11 MoUs and there is a Subros Company which did an MoU in October and in flexi-MoU, the intervention is designed that the curriculum will be created by the industry partner. Sometimes, a training is done at the facility of the company but the assessment is carried out in our ecosystem. सुब्रोस के साथ हमने जो किया है, for instance, the curriculum is designed by Subros. It is NSQF-aligned but a regional ITI will undertake the assessment. This is how we are getting a true partnership, an involvement and a fair share of the industry.

Hon. Member also spoke about poor women participation. The actual data does not support what he is saying and I will point it out. Under PMKVY, there is a total of 45 per cent pan-India women participation. In our Jan Shikshan Sansthan (JSS) Programme, almost 83 per cent women participation is there. 'Yes', in our

NAPS and ITIs, which is done by DGT, the women participation is low. But, we are constantly encouraging our industry partners and in the ITI eco-system. There is also a reservation policy which brings up more women to the fore. Thank you.

MR. DEPUTY CHAIRMAN: Second Supplementary.

SHRI JOSE K. MANI: Sir, with the rapid advancement in AI, Automation and Green Technologies, the nature of job is evolving. Traditional skill training programmes may not fully prepare the workforce of future industry. To remain competitive, India needs a structural approach to incorporate these technologies into skill development initiative. Hence, I would like to ask the hon. Minister whether there are specific Government partnerships with private sector, educational institutions or international organizations to introduce advance technology-based skill training programmes. Further, has the Government identified key industries and subsequent training initiative where AI, Automation and Green Technologies will create significant employment opportunities?

SHRI JAYANT CHAUDHARY: Sir, our Ministry works in close coordination with the Ministry of MeitY as well. Our AI Mission, Semiconductor Mission, Green Hydrogen Mission and in several cases our industry partners are also given the status of an awarding body. It means, they are doing training, they are doing certification and that certification is aligned with national priorities and it is the same certificate that is awarded in any Government institution. Under PMKVY 4.0, there have been certain changes and reforms that we have got it in through the process. One of the key priority areas is that we must create an ecosystem where credible organisations are our training partners. The question asked was about institutional capacity and whether we are working with educational institutions. A large number of Institutes of National Importance are also our partners and our trading partners under PMKVY. Sir, IITs, IIMs and NITs are also undertaking training programmes under Pradhan Mantri Kaushal Vikas Yojana. Our Kendriya Vidhyalaya, Navodaya Vidhyalas, from our school level, they are also doing a number of training programmes. Apart from that, NIELIT, AICTE-affiliated colleges, private universities and, as you are aware, a large number of States also have skill universities. We also work with them and partner with them. So, students who are already in these educational ecosystems are made more aware of the opportunities available for them.

श्री उपसभापतिः अगला सप्लीमेंटरी, डा. सिकंदर कुमार।

DR. SIKANDER KUMAR: Thank you, Sir, for giving me the opportunity.

श्री उपसभापतिः सिकंदर कुमार जी, जल्दी प्रश्न पूछिए। केवल 20 मिनट का समय बचा है। Please.

DR. SIKANDER KUMAR: I would like to know, through you, whether the Government has any data, study report pertaining to regional disparities in skill development initiatives. If 'Yes', then the details thereof? If 'No', has the Government got any planning to prepare any study Report regarding this? Thank you.

MR. DEPUTY CHAIRMAN: Question Hour is over, Jayant*ji*.

1.00 P.M.

DISCUSSION ON THE WORKING OF THE MINISTRY OF RAILWAYS

MR. DEPUTY CHAIRMAN: Now, the Discussion on the working of the Ministry of Railways. Shri Samik Bhattacharya to raise a discussion on the Working of the Ministry of Railways.

SHRI SAMIK BHATTACHARYA (West Bengal): Hon. Deputy Chairman, Sir, and esteemed Members of this august House, today, I stand before you with immense pride as we witness yet another historic milestone in India's journey towards progress. Under the visionary leadership of the Prime Minister, Narendra Modi*ji*, the 2025-26 Railway Budget allocation ...*(Interruptions)*...

SHRI SAKET GOKHALE (West Bengal): That is not Railway Budget.

MR. DEPUTY CHAIRMAN: Please, listen. Saket Gokhale*ji*, please do not disturb.

SHRI SAMIK BHATTACHARYA: It has set new benchmark in modernization, safety and passenger convenience. I extend my heartfelt gratitude to Railway Minister, Ashwini Vaishnaw*ji*, and the entire leadership for their tireless efforts in realizing the grand vision. This is not just a Budget, it is a promise to every Indian, a promise of a brighter, faster, and more prosperous future. Sir, with a record allocation, our Government has reaffirmed its unwavering commitment to transforming Indian

Contents Page

Railways into a world-class network. The introduction of 136 Vande Bharat trains, 100 Amrit Bharat Trains, 50 Namo Bharat rapid rail services marks a new era of speed, efficiency and comfort for the millions of travellers. Additionally, the decision of manufacturing 17,500 general coaches reflects our dedication to ensuring the affordable travel for every citizen, from the common man to business traveller. Before 2014, when the Government came to power, we have seen the Railway Budgets were sadly turning into an instrument of political calculations and biased regionalism. It was more about your political partner and less about holistic development. Lofty promises were made about, but very little got implemented on the ground. But under the leadership of our hon. Prime Minster, the Railway budgetary allocations are no longer announcements to garner vote banks. These Budgets are aimed at materializing the vision of a *Viksit Bharat*. The Budget is not just about numbers, it is about empowering people, creating jobs and strengthening our economy. Every rupee allotted is a step towards a new India, *atmanirbhar*, progressive and connected like never before. Sir, I am extremely grateful to our hon. Railway Minister. The Government has made significant strides in high-speed rail initiatives. Notably, 360 kms. of Bullet Train project between Mumbai and Ahmedabad has been completed, marking a monumental step towards faster and more efficient transportation.

[THE VICE-CHAIRPERSON (SHRIMATI SANGEETA YADAV) *in the Chair.*]

Expansion of Bullet Train network connecting North, East and South India— while the Mumbai-Ahmedabad Bullet Train project has already seen 360 kms. of track completed, the Government is now planning new high-speed rail corridors in North, East and South India.

Electrification and sustainability - A major focus has been electrifying the railway network to promote sustainability and reduce the carbon emissions. Electrification rate which was around 45 per cent in 2015, has now reached approximately 97 per cent Broad-Gauge lines, moving towards the goal of 100 per cent electrification. The introduction of 136 Vande Bharat trains has revolutionized passenger travel with enhanced speed and comfort. The Electric Locomotive Factory in Madhepura, a joint venture with Alstom, has produced 300 high-power locomotives as of March, 2023 bolstering the freight capabilities. The Amrit Bharat Station Scheme, launched in February, 2023, aims to develop 1,275 stations nationwide, enhancing passenger amenities and the station infrastructure. In the current financial year, over Rs.1.92 lakh crore has been invested in modernizing railway infrastructure, focusing on capacity expansion and safety improvements. The merger of Railway

Budget with the Union Budget has streamlined the financial planning and resource allocation, leading to more efficient project execution. Sir, in 2014, India recorded an average 170 railway accidents per year due to the outdated infrastructure and lack of safety measures. Today, this number has come below 40 accidents per year, thanks to heavy investments in modernizing tracks, automated signaling systems and Kavach Anti-Collision System. This is one of the lowest accident rates in the world, making Indian Railways safer than ever before. The Government has launched Amrit Bharat Express, a semi-high-speed train providing affordable and comfortable travel to the common people. These trains have been introduced in large numbers across different States, ensuring that even economically weaker sections can experience world-class railway service at the low fares.

Sir, I want to address the concerns regarding the allocation of funds for railway projects in Bihar in 2025-26. It has been suggested by some that Bihar received a preferential treatment. However, the closer examination of data reveals that Bihar's allocation is consistent with the objectives of the criteria applied across all the States. प्रोफेसर साहब यहां बैठे हुए हैं। आपके सारे मित्र लोग बोल रहे हैं कि बिहार को बहुत ज्यादा दे दिया गया। बिहार का चुनाव सामने है। आपको तो यह जानना चाहिए कि दुनिया में नरेन्द्र दामोदरदास मोदी जी एक ही हैं, जो बिहार को कभी नहीं भूले। ...(**व्यवधान**)... सर, हम जानते हैं कि ये लोग मनुस्मृति की बातें करते हैं। जिसके हाथ में गदा होती है, लोग उसे गदाधारी कहते हैं, जिसके हाथ में बंदूक होती है, लोग उसे बंदूकधारी कहते हैं और जिसके हाथ में आज इतनी कठिनाई में मनुस्मृति रहती है, लोग उसे मनुवादी कहते हैं। प्रोफेसर साहब आप जिन लोगों के साथ बैठे हैं, आपके सामने जो मिले सुर मेरा तुम्हारा हो रहा है, आज उसी पार्टी ने ...(**व्यवधान**)... आप उसे भी थोड़ा ध्यान में रखिए। सम्पूर्ण क्रांति दल के नेता स्वर्गीय कर्पूरी ठाकुर के खिलाफ आपके दोस्त लोगों ने, आज के मित्रों ने क्या नारा लगाया था? "कर्पूरी कर पूरा, नहीं तो छोड़ गद्दी उठा उस्तरा"। ये बातें करने वाले लोग आज इकट्ठे बैठ गए हैं।

उपसभाध्यक्ष (श्रीमती संगीता यादव): माननीय सदस्य, इधर देख कर बोलिए।

श्री सामिक भट्टाचार्य: मैडम, आप पूरा हिसाब देखिए। West Bengal was allocated Rs. 13,955 crores. Odisha received Rs. 10,559 crores. बिहार को कितना मिला! बिहार को तो कम ही मिला। इस railway budgetary allocation में बिहार को 10,066 करोड़ मिला और बिहार को टारगेट किया जा रहा है that it is an election-driven Budget. कितने दिन ऐसा चल सकता है! भारतीय जनता पार्टी का एक holistic approach है। इसमें एक cohesiveness है। हम हिन्दुस्तान को दूसरे तरीके से देखते हैं। जो लोग यह समझते हैं कि unity among diversity, yes, there are some differences. We do believe that unity manifest itself into diversity, and we celebrate the diversity within the ambit of unity. इसमें कोई centralization नहीं है। जो कुछ हो रहा है, पूरे देश के लिए हो रहा है। जो कुछ हो रहा है, हर प्रदेश के लिए हो रहा है। बिहार के

लिए जो हो रहा है, वह उसके लिए important है। बिहार से दूसरे सारे प्रदेशों का connection बढ़िया से हो जाए, इस कारण से आज यह allocation आ रहा है।

मैडम, आज जो लोग इस budgetary allocation की आलोचना कर रहे हैं, जो लोग बोल रहे हैं कि यह सब राजनीति छोड़ कर कुछ नहीं है, यह तो divisive politics है, step-motherly attitude है, इसके ऊपर मैं आपके सामने कुछ आँकड़े प्रस्तुत कर रहा हूँ। During the UPA regime *...(Interruptions)...* If my memory goes right, *...(Interruptions)...* On 15th March, 2012, इसी यूपीए सरकार के एक आदरणीय रेल मंत्री का कहना था कि 'Indian Railways was headed for ICU and I pulled it out': Dinesh Trivedi. यह कौन बोल रहे हैं? यूपीए के जमाने के एक रेलवे मिनिस्टर बोल रहे हैं। ...(**व्यवधान**)... ऐसा बोलने के साथ ही उनको वहाँ से निकाल दिया गया। ...(**व्यवधान**)... उनके बाद जो नए मंत्री आए, उनका चेहरा आपको दिखा। पश्चिमी बंगाल में उन दिनों हम लोगों ने इतना शिलान्यास देखा। चारों तरफ शिला ही शिला, ऐसा लगा जैसे हम लोग पत्थर युग में प्रवेश कर गए। कहाँ गए वे दिन!

I am grateful to the hon. Railway Minister, Shri Ashwini Vaishnaw, for a BE allocation for West Bengal to the tune of Rs. 13,955 crores. It is three times than what was allocated by the then Railway Minister, Shrimati Mamata Banerjee, under the UPA Government. The Railways have invested Rs. 68,000 crores in West Bengal. I appeal to all my friends, अगर आप लोग इस federal system के ऊपर थोड़ा सा भी भरोसा कर सकते हैं, तो आप कोई land policy बना लीजिए। सिर्फ land के कारण आज पश्चिमी बंगाल में 43 railway projects का implementation नहीं हो रहा है। ...(**व्यवधान**)... इसका कारण क्या है? ...(**व्यवधान**)... Yes, I do authenticate. *...(Interruptions)...* I do authenticate. *...(Interruptions)...* आज आप लोग किस हिसाब से बात कर रहे हैं। Let me tell you the land acquisition hurdles. Out of total 3,040 hectares of land, required for the project, only 640 hectares, 21 per cent, have been acquired, leaving a substantial shortfall of 2,400 hectares, that is, 79 per cent still pending. This land acquisition bottleneck continues even today to delay progress of 43 railway projects in West Bengal. These have been delayed due to the land acquisition issue. The project at Bhabhadighi has been stalled for 15 years. ...*(Interruptions)*... वह प्रोजेक्ट 15 साल के लिए बन्द हो गया। ...(**व्यवधान**)... 15 साल के लिए बन्द हो गया। ...(**व्यवधान**)... Bhabhadighi project अभी बन्द है। उसके कारण पूरा land acquisition बन्द हो गया। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्रीमती संगीता यादव): माननीय सदस्यगण, कृपया आप लोग बैठें। ...(**व्यवधान**)... जो नियम विरुद्ध होगा, वह कार्यवाही का हिस्सा नहीं होगा। ...(**व्यवधान**)... प्लीज़ बैठिए। ...(**व्यवधान**)...

SHRI SAMIK BHATTACHARYA: The Railway Minister has publicly requested West Bengal's Chief Minister to help expedite land acquisition and resolve law and order

issues that hamper railway projects but there is no progress on the part of the State Government. ...*(Interruptions)*...

उपसभाध्यक्ष (श्रीमती संगीता यादव): प्लीज़ बैठिए। ...**(व्यवधान)**... जो नियम विरुद्ध होगा, वह कार्यवाही का हिस्सा नहीं होगा। ...**(व्यवधान)**... प्लीज़ आप लोग बैठें। ...**(व्यवधान)**... उनको बोलने दें। ...**(व्यवधान)**... माननीय सदस्य को बोलने दें। ...**(व्यवधान)**...

SHRI SAMIK BHATTACHARYA: Encroachment ...(Time-bell rings)...

उपसभाध्यक्ष (श्रीमती संगीता यादव): माननीय सदस्य, अब आप कृपया कंक्लूड करें, प्लीज़।

श्री सामिक भट्टाचार्य: मैडम, दो मिनट और दीजिए।

THE VICE-CHAIRMAN (SHRIMATI SANGEETA YADAV): Please, conclude.

SHRI SAMIK BHATTACHARYA: Encroachment is a significant problem for railway properties in West Bengal especially in and around urban centres like Kolkata. ...*(Interruptions)*...

उपसभाध्यक्ष (श्रीमती संगीता यादव): जो नियम विरुद्ध होगा, वह रिकॉर्ड में नहीं जाएगा। ...**(व्यवधान)**... वह कार्यवाही का हिस्सा नहीं होगा। ...**(व्यवधान)**... प्लीज़ आप लोग बैठें। ...**(व्यवधान)**... उनको बोलने दें। ...**(व्यवधान)**...

SHRI SAMIK BHATTACHARYA: Over the years, shanty towns and markets have sprung up on railway land near tracks and stations. This poses safety risks and obstructs plans to lay new lines or add tracks.

उपसभाध्यक्ष (श्रीमती संगीता यादव): माननीय सदस्य, प्लीज़ कंक्लूड करें।

श्री सामिक भट्टाचार्य: मैडम, एक मिनट। एक दूसरा issue है। ...**(व्यवधान)**... Railway officials note that removing encroachments has become a major problem for projects. ...*(Interruptions)*... मैडम, हो गया ...**(व्यवधान)**... बस खत्म हो गया। ...**(व्यवधान)**... मैं एक sentence कह कर अपनी बात खत्म करूँगा। ...**(व्यवधान)**...

SHRI SAKET GOKHALE: Madam, I have a point of order. ...*(Interruptions)*...

उपसभाध्यक्ष (श्रीमती संगीता यादव): पहले माननीय सदस्य को कंक्लूड करने दीजिए। ...**(व्यवधान)**...

SHRI SAKET GOKHALE: Madam, ...*(Interruptions)*...

उपसभाध्यक्ष (श्रीमती संगीता यादव): मैंने पहले ही यह बोला है। जैसे बताया गया है कि जो भी नियम विरुद्ध होगा, वह कार्यवाही का हिस्सा नहीं होगा। ...(**व्यवधान**)... प्लीज़ आप बैठें। ...(**व्यवधान**)...

SHRI SAMIK BHATTACHARYA: Madam, I express my gratefulness to all political parties who are sitting over here. ..*(Interruptions)*... Across party lines, across party beliefs, यहाँ सभी सदस्यगण, जो यहां बैठे हुए हैं, चाहे मेरे भाई रीताब्रता हों, साकेत गोखले हों, उधर से जयराम जी हों, हम सभी को नमस्कार करते हैं और सभी के प्रति अपना आभार प्रकट करते हैं। ...(**व्यवधान**)... प्लीज़। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्रीमती संगीता यादव): प्लीज़। ...(**व्यवधान**)... जिसको बोलने का मौका दिया गया है, उनको बोलने दें। ...(**व्यवधान**)...

श्री सामिक भट्टाचार्य: मैडम, ...(**व्यवधान**)... बात यह है कि बिहार के बारे में ...(**व्यवधान**)...

उपसभाध्यक्ष (श्रीमती संगीता यादव): प्लीज़ ...(**व्यवधान**)... प्लीज़, आप लोग बैठें। ...(**व्यवधान**)...

श्री सामिक भट्टाचार्य: बिहारी लोगों को ...(**व्यवधान**)...

उपसभाध्यक्ष (श्रीमती संगीता यादव): प्लीज़, कृपया करके बैठें। ...(**व्यवधान**)...

श्री सामिक भट्टाचार्य: उसकी कोई सीमा नहीं है। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्रीमती संगीता यादव): अभी आपको व्यवस्था दी गई है। ...(**व्यवधान**)... आप बैठें, प्लीज़। ...(**व्यवधान**)...

SHRI SAMIK BHATTACHARYA: Madam, I will conclude in one minute. Madam, I seek your protection. ...*(Interruptions)*...

उपसभाध्यक्ष (श्रीमती संगीता यादव): प्लीज़। माननीय सदस्य, अब आप कंक्लूड करें। ...(**व्यवधान**)...

SHRI SAMIK BHATTACHARYA: Madam, I will take one more minute and conclude. It is a completely different issue. ...*(Interruptions)*...

THE VICE-CHAIRPERSON (SHRIMATI SANGEETA YADAV): Please, please.

THE LEADER OF THE HOUSE (SHRI JAGAT PRAKASH NADDA): Madam, I seek protection for my speaker. उनको disturb किया जा रहा है। ...**(व्यवधान)**... वे बोल रहे हैं। ...**(व्यवधान)**... उनको बोलने का पूरा अधिकार दिया जाए। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्रीमती संगीता यादव): माननीय सदस्य को बोलने का पूरा अधिकार है। ...**(व्यवधान)**... आप प्लीज़ बैठें। ...**(व्यवधान)**... Leader of the House बोल रहे हैं। ...**(व्यवधान)**... प्लीज़, आप लोग बैठें। ...**(व्यवधान)**...

श्री जगत प्रकाश नड्डा: उपसभाध्यक्ष महोदया, जितना disturbance का time है, ...**(व्यवधान)**... जो disturbed time है, वह सारे का सारा speaker को दिया जाए। ...**(व्यवधान)**...

AN HON. MEMBER: Authenticate कीजिए। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्रीमती संगीता यादव): माननीय सदस्यगण, आप लोग प्लीज़ बैठें। ...**(व्यवधान)**...

SHRI SAMIK BHATTACHARYA: Madam, please give me one minute.

उपसभाध्यक्ष (श्रीमती संगीता यादव) : आप एक मिनट में कंक्लूड करें, प्लीज़। ...**(व्यवधान)**...

SHRI SAMIK BHATTACHARYA: Madam, one minute में मैं conclude कर दूँगा। ...**(व्यवधान)**... कोई विरोध नहीं है। मैं सभी माननीय सदस्यों का और सभी पार्टीज़ के नेताओं का एक बात पर अभिनन्दन करता हूँ। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्रीमती संगीता यादव): अभी point of order नहीं हो सकता। ...**(व्यवधान)**... आप प्लीज़ अभी उनको बोलने दें। ...**(व्यवधान)**...

श्री सामिक भट्टाचार्य : मैडम, थोड़े ही दिनों पहले दिल्ली का चुनाव हुआ। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्रीमती संगीता यादव): माननीय सदस्य, प्लीज़ उनको बोलने दें। ...**(व्यवधान)**... अभी आप लोगों की बात भी सुन ली जाएगी। ...**(व्यवधान)**...

श्री सामिक भट्टाचार्यः मैडम, इस चुनाव का जो भी परिणाम आया है, उससे हमारा कोई लेना-देना नहीं है, लेकिन मैं सभी पार्टीज़ के लोगों को, जो लोग यहाँ बैठे हुए हैं, those who took part in that particular election, मैं सभी को नमस्कार करता हूँ और एक बात पर सभी का अभिनन्दन करता हूँ। इसमें इस पक्ष या उस पक्ष की कोई बात नहीं है। हमने दिल्ली का चुनाव देखा। उसका परिणाम जो भी आया, वह दूसरी बात है, लेकिन एक बूम नहीं, कोई धमाका नहीं, कोई गोली नहीं, किसी की जान नहीं गई, किसी का खून नहीं बहा, किसी का घर जेसीबी मशीन से नहीं तोड़ा गया, किसी आदिवासी का सर मुंडन नहीं हुआ। ...**(व्यवधान)**... मैडम, एक ऐसा चुनाव, ...**(व्यवधान)**...

उपसभाध्यक्ष (श्रीमती संगीता यादव)ः माननीय सदस्य, प्लीज़ बैठें। ...**(व्यवधान)**...

श्री सामिक भट्टाचार्यः मैं एक बात अर्ज करता हूँ। ...**(व्यवधान)**... कहीं 50 आदमी का खून नहीं है। ...**(व्यवधान)**... किसी को migrant labour नहीं बनाया गया है। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्रीमती संगीता यादव)ः माननीय सदस्य, कृपया कंक्लूड करें। ...**(व्यवधान)**...

श्री सामिक भट्टाचार्यः एक ऐसा चुनाव, जहाँ एक ही बेंच में भारतीय जनता पार्टी और कांग्रेस बैठकर चुनाव लड़ रहे हैं। इसीलिए, मैं सबको नमस्कार कर रहा हूँ। हम लोग जानते हैं कि ...**(व्यवधान)**...

उपसभाध्यक्ष (श्रीमती संगीता यादव)ः कृपया आप बैठें। ...**(व्यवधान)**... केवल वक्ता की बात ही कार्यवाही का हिस्सा होगी। ...**(व्यवधान)**...

श्री सामिक भट्टाचार्यः महोदया, मैं इसके लिए आपसे प्रोटेक्शन चाहता हूँ। ...**(व्यवधान)**... it is for my Party alone; it is for the Congress workers also. ...(Interruptions)... It is for the Congress workers also. It is for their Party — Chidambaramji's Party and Jairamji's Party जिसके 8 कार्यकर्ता मारे गए। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्रीमती संगीता यादव)ः आपका समय समाप्त हो गया है, इसलिए आप conclude करें। ...**(व्यवधान)**...

श्री सामिक भट्टाचार्यः उनको जिंदा जला दिया गया। ...**(व्यवधान)**...

उपसभाध्यक्ष (श्रीमती संगीता यादव)ः ठीक है, ठीक है। ...**(व्यवधान)**... माननीय सदस्य, कृपया आप बैठें। ...**(व्यवधान)**...

श्री सामिक भट्टाचार्य: हम उसी की बात कर रहे हैं। **...(व्यवधान)...** हम उसका दुख प्रकट कर रहे हैं। **...(व्यवधान)...**

उपसभाध्यक्ष (श्रीमती संगीता यादव): माननीय सदस्य, कृपया आप conclude करें। **...(व्यवधान)...**

श्री सामिक भट्टाचार्य : राहुल जी के convoy के ऊपर पथराव हुआ। **...(व्यवधान)...** उनको गेस्ट हाउस **...(व्यवधान)...** सर्किट हाउस नहीं मिला। **...(व्यवधान)...** हमारे नेता सदन यहाँ बैठे हुए हैं। **...(व्यवधान)...** 2019 में 83 बीजेपी martyrs के लिए गंगा जी के तट पर जाकर सीधे तर्पण करके चले आए। **...(व्यवधान)...**

THE VICE-CHAIRPERSON (SHRIMATI SANGEETA YADAV): I now call upon the Members whose names have been received for participation in the discussion. *...(Interruptions)...*

श्री सामिक भट्टाचार्य: देश को हिन्दू-मुसलमान के नाम पर बाँटना, रोहिंग्या को पनाह देना **...(व्यवधान)...**

THE VICE-CHAIRPERSON (SHRIMATI SANGEETA YADAV): Shri Anil Kumar Yadav Mandadi. *...(Interruptions)...*

SOME HON. MEMBERS: Madam, maiden speech है। **...(व्यवधान)...**

THE VICE-CHAIRPERSON (SHRIMATI SANGEETA YADAV): Yes, yes. *...(Interruptions)...* कृपया आप लोग अपनी सीट पर बैठें। **...(व्यवधान)...** कृपया ऐसे व्यक्तिगत तौर पर न बोलें। **...(व्यवधान)...** कृपया आप शुरू करें। **...(व्यवधान)...**

श्री अनिल कुमार यादव मंदादी (तेलंगाना): उपसभाध्यक्ष महोदया, मैं सबसे पहले मेरे पार्टी अध्यक्ष मल्लिकार्जुन खरगे जी, आदरणीय सोनिया गांधी जी, आदरणीय राहुल गांधी जी, आदरणीय प्रियंका गांधी जी, तेलंगाना राज्य के हमारे मुख्य मंत्री रेवंत रेड्डी जी और हमारे संगठन, भारतीय युवा कांग्रेस का दिल से धन्यवाद करता हूँ। जिनके आशीर्वाद से मुझे इस सदन में आने का अवसर मिला है।

महोदया, मैं भारत के सबसे युवा राज्य तेलंगाना से आता हूँ, जिसकी कुल आबादी 4 करोड़ है। उन 4 करोड़ लोगों की तरफ से मैं मेरे नेता सोनिया गांधी जी का धन्यवाद करना चाहता हूँ, जिन्होंने हमारा तेलंगाना राज्य का सपना पूरा किया है। जिन युवाओं ने तेलंगाना राज्य के लिए बलिदान दिया है, उन सभी परिवार को मैं नमस्कार करता हूँ।

Contents Page

महोदया, आज मेरी पार्टी ने Working of the Ministry of Railways पर बोलने का मौका दिया है। मैं एक बार इतिहास में जाना चाहता हूँ। आजादी के बाद इंडियन रेलवेज़ की क्या स्थिति थी और आज क्या स्थिति है? मैं 1950 की बात करना चाहता हूँ, जब मेरा भी जन्म नहीं हुआ था और माननीय मंत्री जी का भी जन्म नहीं हुआ था। 1950 में देश के पहले प्रधानमंत्री पं. जवाहरलाल नेहरू जी ने इंडियन रेलवेज़ को नेशनलाइज किया था। नेशनलाइज होने के बाद 1951 में पं. जवाहरलाल नेहरू जी की यह सोच थी कि अगर इंडियन रेलवे का इंप्रूवमेंट करना है, तो उसका केवल एक ही मार्ग है हिंदुस्तान के अंदर connectivity बढ़ाना। 1950 में कांग्रेस की सरकार थी, जिन्होंने Sothern Railway Zone, Northern Railway Zone, Eastern Railway Zone, North-Eastern Railway Zone और South-East Railway Zone का establishment किया था। इसके साथ ही, North Frontier Railway का भी establishment किया था।

Sir, in 1957, Research Design and Standards Organization, RDSO, का भी establishment किया गया था। RDSO is a Research and Development Organization. It is a technical advisory and consultant to the Railway Board as well as other organizations. केवल यही नहीं, बल्कि आगे हमारी नेता इंदिरा गांधी जी के कार्यकाल में नई दिल्ली से हावड़ा तक के लिए पहली राजधानी ट्रेन का उद्घाटन किया गया था। वे हमारी इंदिरा गांधी जी ही थीं, जिन्होंने कोलकाता में पहली मेट्रो रेल का उद्घाटन किया था।

सर, मैं यहां पर राजीव जी के बारे में बताना चाहता हूँ। राजीव जी हमेशा यह चाहते थे कि हिंदुस्तान के अंदर कंप्यूटर्स लाये जाएं, कंप्यूटर सिस्टम को हिंदुस्तान के अंदर implement किया जाए। यह उनकी सोच थी, लेकिन हम जानते हैं कि किस तरह से बीजेपी नेताओं ने उसका विरोध किया था। वे राजीव गांधी जी ही थे, जिन्होंने रेलवे के अंदर computerized ticketing and reservations को इंट्रोड्यूस किया था। राजीव जी के काल में ही नई दिल्ली से झांसी एक शताब्दी ट्रेन इंट्रोड्यूस की गई थी। Shatabdi train between New Delhi and Kanpur was also introduced. Sir, it was also Shri Rajiv Gandhi's Government that succeeded in establishing the Konkan Railways. केवल यही नहीं, हमारे पी.वी. नरसिम्हा राव जी के समय में भी ऐसे-ऐसे स्थान, जहां पर रेलवे की कनेक्टिविटी नहीं थी, वहां भी कनेक्टिविटी का काम किया गया था। मैं यह भी बताना चाहता हूँ कि डा. मनमोहन सिंह जी के समय में रेलवे में बायो टॉयलेट्स इंट्रोड्यूस किये गये थे। साथ ही, 2011 में लैंडमार्क डेवलपमेंट, कवच को भी इंट्रोड्यूस किया गया था।

सर, इसी सदन के अंदर हमारे नेता, मल्लिकार्जुन खरगे जी ने भी रेल मंत्री के तौर पर काम किया है। मैं बताना चाहता हूँ कि Hyderabad-Wadi-Gadag railway line was also sanctioned during Khargeji's tenure and land for the project was also allotted. However, progress on this line has been significantly slow. I urge the Railway Minister to extend the project and improve rail connectivity for the people of Telangana and Karnataka. केवल यही नहीं, उन्होंने यादगिर जिले के अंदर रेलवे कोच फैक्ट्री का भी उद्घाटन किया था।

सर, अब मैं अपने राज्य, तेलंगाना के बारे में बताना चाहता हूँ। तेलंगाना के लिए Andhra Pradesh Reorganization Act के तहत काफी प्रावधान किए गए थे। In the Thirteenth

Schedule of the Andhra Pradesh Reorganization Act, 2004, it has been stated that the Railway Minister shall, within six months from the date of appointment, examine the feasibility of establishing a Rail Coach Factory in the successor State of Telangana and improve rail connectivity in the State. इसके बारे में भी हमें कोई जानकारी नहीं मिल पा रही है। हमारा तेलंगाना राज्य सबसे युवा राज्य है और उसको केंद्र सरकार की सबसे ज्यादा सपोर्ट है, लेकिन हमें किसी भी तरह की सपोर्ट नहीं मिल रही है। यही नहीं, तेलंगाना को लेकर हम लोगों ने कई मांगें भी रखी हैं। उनमें से एक dedicated railway line from Secunderabad to Machilipatnam Port है। I would also like to know whether the demand of the land-locked Telangana State for a rail link for enhanced connectivity to the coast, to facilitate industrial growth through the establishment of dry ports within the Telangana State, has been considered. सर, हमारे तेलंगाना राज्य के लिए ये सब वादे किये गये थे, पर अभी तक उनके बारे में सदन में कोई चर्चा नहीं हुई है।

सर, हमारी रेलवे की एक परंपरा थी कि रेलवे का बजट हमेशा एक इंडिपेंडेंट बजट के तौर पर पेश किया जाता था, लेकिन उस परंपरा को आज की सरकार ने खत्म कर दिया है। सर, जब वह परंपरा चलती थी, तो देश के कोने-कोने में राज्यों की सरकारें, देश के युवा, देश के सभी वर्गों के लोग टीवी के सामने बैठकर रेलवे बजट को देखते थे और यह सोचते थे कि हमारे राज्य को क्या मिलेगा, हमारे राज्य को आज के बजट में क्या फायदा मिलेगा। साथ ही, मैं यह भी बताना चाहता हूँ कि उस समय जब भी रेलवे बजट आता था, तो वह इस बात को ध्यान में रखकर आता था कि रेलवे सिस्टम मिडल क्लास और लोअर मिडिल क्लास के तहत चलता है। मिडल क्लास वाले हमेशा एक लाँग टर्म का एक्शन प्लान बनाते हैं। जब छुट्टी मनानी हो या बच्चों को लेकर कहीं घूमना हो, तो वे लोग प्लानिंग के साथ चलते हैं, लेकिन आज रेलवे बजट को जिस तरह से जनरल बजट के साथ मिलाया गया है, उससे कहीं न कहीं उनकी उस प्लानिंग को भी खत्म कर दिया गया है। सर, इन्होंने 92 ईयर्स की प्रैक्टिस को तोड़ दिया है, जिससे बहुत नुकसान हुआ है। अगर पहले ऐसा ही चलता रहता, तो हो सकता था कि हम सबको इंडियन रेलवे के बजट का 100 साल सेलिब्रेट करने का मौका भी प्राप्त होता, लेकिन वह मौका भी इन्होंने नहीं दिया है।

सर, आज की जो स्थिति है, उसमें पैसेंजर्स ट्रैवल करने से डर रहे हैं। वे इसलिए डर रहे हैं, क्योंकि एक्सीडेंट्स हो रहे हैं। अगर हम पिछले 6 महीने के रिकॉर्ड्स चेक करें, तो पता चलता है कि हर जगह एक्सीडेंट्स हो रहे हैं, हर प्रदेश के अंदर रेलवे के एक्सीडेंट्स हो रहे हैं। मैडम, कोई भी कॉमन आदमी यह सोच कर आज ट्रेन के अंदर चल रहा है कि वह अपनी मंज़िल तक पहुंचेगा या नहीं पहुंचेगा। उनके अंदर एक घबराहट है। जब भी वे ट्रेन का टिकट लेकर अपने परिवार से साथ ट्रेन का सफर करते हैं, तब उनको एक घबराहट महसूस होती है कि वह अगले दिन अपनी मंज़िल पर पहुंचेगा या नहीं पहुंचेगा। मैडम, मैं इस सदन को बताना चाहता हूं कि 28 फरवरी, 2024 को जामतारा ट्रेन का एक्सीडेंट हुआ था, जिसमें दो लोगों की मौत हुई। 2 जून, 2023 को कोरोमंडल एक्सप्रेस का एक्सीडेंट हुआ, जिसमें 293 लोगों की मौत हुई और हज़ारों लोग घायल हुए। मैडम, मैं बताना चाहता हूं कि 17 जून, 2024 को कंचनजंगा ट्रेन का एक्सीडेंट होता है, जिसके अंदर 8 लोगों की मौत होती है। 8 जुलाई, 2024 को चंडीगढ़ में ट्रेन एक्सीडेंट होता है, जिसके चलते चार लोगों की मौत होती है। केवल इतना ही नहीं, मैं बताना चाहता हूं कि

Contents Page

आज हमारे रेलवे के किस तरह के हालात बना रखे हैं। 25 फरवरी, 2024 को कटरा से होशियारपुर के लिए एक गुड्स ट्रेन चलती है, जिसमें लोकोपायलट भी नहीं होता है, 60 किलोमीटर जाने के बाद उसको रोका जाता है। जिस तरह से आज ट्रेनें चल रही हैं, उनमें लोको पायलट्स भी नहीं हैं।

मैडम, हाल ही में हमने 16 फरवरी, 2025 को देखा कि किस तरह से नई दिल्ली रेलवे स्टेशन पर भगदड़ मची, जिसके चलते 18 लोगों की मौत हो गई। इसके ज़िम्मेदार कौन हैं? क्या रेलवे इसकी ज़िम्मेदार नहीं है, क्या इतनी बड़ी घटना रेलवे की लापरवाही की वजह से नहीं घटी? यह मैं पूछना चाहता हूं कि जिन 18 लोगों की मौत हुई, उसके ज़िम्मेदार कौन हैं? इतना ही नहीं, वे लोग कुंभ में जाकर स्नान करना चाहते थे। मैं उत्तर प्रदेश की सरकार से पूछना चाहता हूं कि जिस तरह से उन्होंने बार-बार आंकड़े बताने की कोशिश की है कि इस कुंभ के अंदर करीब 60 करोड़ लोगों ने स्नान किया है। कुंभ के अंदर कभी 40 करोड़, कभी 50 करोड़, तो कभी 60 करोड़ संख्या बताई है कि इतने लोगों ने वहां स्नान किया है। वे लोग जब authenticate करके बता सकते हैं कि 60 करोड़ लोग कुंभ के अंदर स्नान कर सकते हैं, तो उसी तरह से authenticate करके कुंभ में हुई भगदड़ में जो लोग मर गए, उनके बारे में क्यों नहीं बताया? यह मैं पूछना चाहता हूं।

मैडम, मैं बेरोज़गारी के बारे में पूछना चाहता हूं। प्रधान मंत्री जी हमेशा अपने भाषण में बोलते हैं कि वे हर साल दो करोड़ लोगों को नौकरी देंगे, प्रधान मंत्री जी हर साल दो करोड़ युवाओं को नौकरी देने वादा करते हैं। हम सब जानते हैं कि वह एक जुमला है, लेकिन मैं मंत्री जी से जानना चाहता हूं कि There are 3,15,718 vacancies across various groups, but the Government is not filling up the vacancies appropriately. क्या मंत्री जी इसके बारे में बताएंगे कि कहां-कहां क्या fulfillment किया गया है?

मैडम, जैसा कि हम women's safety के बारे में जानते हैं। महिलाओं के बारे में भी बहुत बड़े-बड़े वायदे किये जाते हैं। मैं आप लोगों को एक घटना बताना चाहता हूं। इसी सदन के अंदर एक माननीय सदस्य ने रेल मंत्री जी से पूछा कि "The safety of women in long route trains and whether it is secured or not secured." मंत्री जी ने रिप्लाई किया कि सब कुछ ठीक चल रहा है। All is well. लेकिन उसी दिन एक घटना घटती है, The very same day, in a train running between Coimbatore and Tirupati, a pregnant woman was sexually abused; not only sexually abused, she was even thrown out of the train. रेलवे के अंदर इस तरह के incidents हो रहे हैं।

मैडम, मैं मंत्री जी को बताना चाहता हूं कि एक गर्भवती महिला अपनी मां के पास जाना चाहती है, अपने परिवार के पास जाना चाहती है। मैं demand करता हूं कि इंडियन रेलवे की तरफ से गर्भवती महिलाओं को free ticket दिया जाए।

मैडम, उसी तरह senior citizens की बात करूं, तो The Government, without a valid reason, withdrew the concessions in the train fares given to the senior citizens of the country. It was done during Covid period in March, 2020. The Government is not restoring the concession given to senior citizens. When Members raised the issue in April, the Minister replied that as the Government has already given subsidy

in the train fare, it does not wish to extend further concession. Sir, this fare concession to senior citizens is a token of respect to the elderly people of the society. I demand that the same may be restored again.

सर, मैं वन्दे भारत की बात करना चाहता हूं। वन्दे भारत इसलिए लॉन्च की गई थी कि वह एक रफ्तार के साथ चलेगी। वह पैसेंजर्स का टाइम घटाएगी, जिससे पैसेंजर्स जल्दी से अपनी मंजिल पर पहुंच सकते हैं। वन्दे भारत ट्रेन की स्पीड लगभग 180-200 किलोमीटर पर ऑवर जा सकती है, लेकिन आज स्थिति यह है कि वह 80 किलोमीटर पर ऑवर पर चल रही है। इसका रीज़न क्या है? इसका रीज़न यह है कि हमारे पास वन्दे भारत ट्रेन चलाने के लिए फास्ट ट्रैक्स नहीं हैं, जिसके कारण वन्दे भारत ट्रेन की स्पीड बहुत स्लो हो चुकी है।

मैं यहां पर एक incident के बारे बताना चाहता हूं। जिस तरह से employees काम करते हैं, बिहार में रेलवे में एक घटना घटी है। In Bihar, while doing manual coupling, a railway employee, Shri Amar Kumar Raut, lost his life. This type of loss of life while doing duty has to be avoided. It is high time that from the manual coupling, we shift to mechanical coupling.

With regard to the maintenance of tracks, the Public Accounts Committee of Seventeenth Lok Sabha, in one of its Reports, stated that there is a need of strict checking of tracks for the overall safety and security of passengers in the Indian Railways. It also said that there is a need of taking strict precautions regarding derailment of trains. Sir, the maintenance of tracks is very important to ensure safety and security of passengers travelling in Indian Railways. An RTI enquiry has revealed that the Vande Bharat train has been running at a speed of 83 km/hour despite the fact that it is capable of running at 180 km/hour.

बुलेट ट्रेन के बारे में बहुत बातें की जाती हैं। बुलेट ट्रेन, जो इनकी पोलिटिकल मार्केटिंग है कि इंडिया के अंदर बुलेट ट्रेन लेकर आएंगे, ऐसा बोलकर बड़े-बड़े वादे किए जाते हैं। अभी तक बुलेट ट्रेन कहीं नजर नहीं आ रही है। अहमदाबाद से लेकर मुंबई तक जो बुलेट ट्रेन चलनी है, अभी तक उसका कोई implementation नहीं हुआ है। उसकी क्या स्थिति है, क्या वह स्टार्ट होने वाली है, वह किस तरह से चलेगी, उसकी रफ्तार क्या है, अभी प्रोजेक्ट कौन-सी सिचुएशन पर है, वह कब implement होगा और लोग कब उससे जा पाएंगे? उसके बारे में अभी तक कोई जानकारी नहीं मिली है। There is a shortage of work force in the Indian Railways. Indian Railways is currently having 1.5 lakh vacancies particularly in the safety-related and critical areas, such as signaling, telecommunication and track maintenance. At the same time, there are approximately 70,000 vacant posts in the safety-related departments in the high-risk zones in South-Eastern Railways. There are nearly 20,000 vacancies for loco pilots and assistant loco pilots. However, recruitment for only 18,799 vacancies was notified by the Government. The lack of human resources has contributed in increasing inefficiency related to error by railway personnel in the critical zones as they have to work in extended shifts to compensate for the shortage

of the staff. Training programmes are also essential for improving safety and operations. The current system fails to address these factors leading to compromising railway safety.

सर, मैं अंत में एक बात बताना चाहता हूं कि जिस तरह की हमारी प्रैक्टिस है, 90 ईयर्स से जो प्रैक्टिस चल रही थी, आपने उसको रद्द कर दिया है, लेकिन हम लोग इंडियन रेलवेज़ में एक और परंपरा देखते हैं कि जब भी इस तरह की कोई बड़ी घटना घटती है, तो उस समय के जो रेल मंत्री होते हैं, वे हमेशा इस्तीफा दे देते हैं। मैं ज्यादा बात नहीं कहता, लेकिन इतना जरूर कहूंगा कि वह परंपरा तो नहीं है, पर आप कम से कम इस परंपरा को तो बरकरार रखेंगे। मैं इतना कहकर अपनी बात समाप्त करता हूं। महोदया, इस विषय पर अपनी बात रखने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (श्रीमती संगीता यादव): माननीय सदस्य, आपका बहुत-बहुत धन्यवाद। सुश्री दोला सेन, आप अपना भाषण प्रारंभ कीजिए।

MS. DOLA SEN (West Bengal): Thank you, Vice Chairman Madam, for giving me a chance to speak. I also thank and express my deep regards to my Party, All India Trinamool Congress, and our leader, hon. Mamata Banerjee, to give me an opportunity to speak on Indian Railways. I will try to speak in my mother language, Bangla.

In fact, we, the people of India, will always remember the long tradition of Indian Railways, the lifeline of our country and of our 140 crore population.

&We proudly recall the significant contributions made by former Railway Ministers Shri Abu Barkat Ataur Ghani Khan Choudhury Ji, Shri Lalu Prasad Yadav Ji, Shri Mallikarjun Kharge Ji and others. We also fondly recall the extraordinary period when Ms. Mamata Banerjee used to be the Union Governmet Railways' Minister.

The reason behind the recent decline in the rich tradition of the railways, which serves as the lifeline of the country, is the attempt to privatize it. रेल को प्राइवेटाइज करने के इरादे से ही आज रेलवे को दुखद दिन देखना पड़ रहा है। And mainly because of this, during this era of Modi Ji, since 2017 presentation of the Railway Budget has been dispensed with. There is no separate Railway Budget, no separate budgetary allocation, no grants और इसीलिए, इस साल जनरल बजट पढ़ते वक्त हम लोगों ने रेल का नाम सिर्फ तीन बार सुना है, हमने रेल की सुरक्षा, यानी रेल सेफ्टी के बारे में एक शब्द भी नहीं सुना है।

Who was that Railway Minister who focused on revenue generation in order to make the railways self-reliant that too by declaring a freight policy and by not

& English translation of the original speech delivered in Bengali.

increasing the prices of tickets in a poor country like ours? It was the hon. Ms. Mamata Banerjee.

When Modi Ji and his acolytes are busy floating the stories relating to construction of bullet train line by spending Rs. 200 crore per kilometer, then who was that Railway Minister who had established a dedicated Freight Corridor Corporation of India, through which daily essentials like rice, pulses, vegetables, edible oils, milk, etc. could reach the 'we the people of India' of this poor country by only spending a mere Rs. 25 crore per kilometer! What is more important in a third world country like ours? थर्ड वर्ल्ड कंट्री में प्रायरिटी किसको देनी चाहिए? Who has done this work? The rare, the exceptional Ms. Mamata Banerjee! Let the Bullet Train project happen, we have no objection at all.

Every people wants to live with their head held high. Who was that Railway Minister who had introduced the 'Ijjat' monthly pass worth Rs. 25 so that 'we the people of India' of this poor country could travel with dignity, with their head held high? It was the leader of the masses Ms. Mamata Banerjee.

Who was that Railway Minister, who for the first time in history introduced the non-stop Duronto Express? Where people from all strata of the society could avail the AC and Non-AC classes of the fastest Duronto Express to travel to their destination? It was our favorite, always on top of speed, Ms. Mamata Banerjee.

Who was that Railway Minister who acquired the sick wagon factory Burn Standard and Braithwaite, revitalized the wagon making Public Sector Undertaking Jessop? It was the constructive administrator Ms. Mamata Banerjee. Whereas, in the opposite, Modi Ji wants to destroy by his attempt at privatizing all the profit-making industries (PSUs) like the Chittaranjan Locomotive and even Works, workshops at Liluah and Kancharapara.

Who was that Railway Minister who had introduced a scheme allowing for Group D employees of the railways to travel once a year with their families and introduced free passes for this purpose? It was the leader of the '*Maa-Mati-Manush*', Ms. Mamata Banerjee.

Who was that Railway Minister, who in 2009 itself readied a Vision Document, 2020 for the lifeline of the country and has also signed an agreement with the IIT, Kharagpur? For better research and development of Indian railways who made the people dream that one day metro railway could ply beneath the river Ganges? Who could have allocated budgetary grants for such an advanced modern idea? The foreteller, farsighted Ms. Mamata Banerjee. Who was that Railway Minister, who had given the Kolkata Metro a complete Government status by declaring it as the 17th Zone of the Indian Railways? Modi Ji and his ilk who are the architect of

Contents Page

introducing privatized metro systems in all the metropolitans but Kolkata, can't even think of it even in their dreams! It was the nationalist leader Ms. Mamata Banerjee.

मुश्किल बात यह है कि मोदी जी के करेंट ब्यूरोक्रैट रेल मंत्री जी इतना कुछ नहीं जानते हैं, क्योंकि with due respect to him, जब यह सब हमारी दीदी ने किया, तब ये ऑनरेबल मंत्री जी either Wharton Business School में पढ़ते थे या कोई कन्ट्रोवर्शियल कंपनी Adler Infrastructure चला रहे थे।

इसीलिए, शायद इस मंडे को रेल मिनिस्टर साहब ने पार्लियामेंट को mislead किया। I am sorry for this information. इन्होंने डिमांड किया, नॉन-बीजेपी स्टेट गवर्नमेंट को भी रेलवे के लिए thousands of crores दिया गया, लेकिन सदन में असत्य भाषण देना गैर-कानूनी है। I will try to share with you some figures. It is simple arithmetic, Madam.

Under the UPA, Kerala received 1.43 per cent of the funds given by the Parliament for the Railways which have dropped to 1.17 per cent under the NDA. ...*(Interruptions)*... Under the UPA, Tamil Nadu received 3.38 per cent of the funds given by the Parliament for the Railways which have now dropped to 2.59 per cent under the NDA. West Bengal received 16.85 per cent of the funds given by the Parliament for the Railways under the UPA which have now dropped to 5.46 per cent only under the NDA. I want to challenge the hon. Railway Minister that if you want to prove the figures quoted by me as wrong, kindly authenticate the same.

How would mere speeches, false promises, eye wash and jumlas work? Under the Amrit Bharat Station Scheme, work is yet to begin in any of the 135 stations. Even the tendering process has not begun. Despite having a target of upgrading 453 stations by 2024-25, work has begun at only one station. फिर भी मंत्री जी की इतनी एरोगेंस, क्या जरा सी भी शर्म नहीं आती है, जी!

सेफ्टी कहां से आएगी? हम सिर्फ थोड़ा सा उदाहरण देंगे। The loco pilots are being compelled to work 36 hours at a stretch without any sleep. This poses not only a threat to their own lives but also puts the lives of crores of passengers in risk. I would have to discount the minimum rights of the female loco pilots as they do not even get to use the washrooms while being in the pilot cabin. So unfortunate, Madam.

The Ministry of Railways had last year declared that there were 58,000 Group-C vacancies. 3 out of 4 parts of those vacancies fall under the safety and security categories.

There has been a budget cut of 22% in customer amenities, passenger amenities. The allocation has been reduced to Rs. 12,000 crores from Rs. 15,500 crores. How would people get clean bedroll, toilet, railway coaches, rail stations, etc.? The Railways have failed to generate even internal revenue. Net earnings of the Railways have remained marginal in 2022-23 and 2023-24. For the current financial year, the Budget Estimates were revised downward by 52 per cent. What is

Contents Page

unfortunate is that the Vishwagurus-Mahagurus change their attires 4-5 times in a day and their rail ministers fail to keep their promises. Is it good?

The crux of the matter is, that revenue of the railways would have to be increased. In order to make the railways self-reliant through the increase in revenues, privatization is not the solution nor is increasing the prices of platform and other tickets. Instead, impetus should be given on freight policy. Eastern Dedicated Freight Corridor (EDFC) is one of the largest infrastructure projects from Ludhiana in Punjab to Dankuni in West Bengal, which stretches to about 1839 kilometres, announced by the former Railway Minister, Ms. Mamata Banerjee. Starting from Punjab, the works for the first two segments have been completed 12 years ago. However, works for the third segment is yet to be completed. This segment connects Son Nagar in Bihar with Dankuni, West Bengal. Had this been completed, it would have benefited the people of this country, the railways itself, would also have increased its revenues. But the same is not being done.

Towards privatization, hawkers are being displaced. As a result, lakhs of self-employed unorganized workers are being rendered unemployed. Moreover, in corporate style, large shops selling expensive goods are being set up at railway stations. But will this lead to an increase in revenue? 80-90% of the daily passengers are from poor, middle-class backgrounds. Can they afford such expensive items on a daily basis?

Contractual workers who have worked for the railways for 25-30 years are being made to sit out on account of the Gem portal. They are being retrenched. They are being deprived of their Central Minimum Wage, PF, ESI, gratuity, bonus illegally.

In order to increase railways' revenue, you must shun arrogance and avail the policies of Ms. Mamata Banerjee. It would be beneficial for you only. The unutilized lands and air space should be commercially utilized to overcome liabilities with assets.

Indian Railway Catering and Tourism Corporation should introduce special routes and packages encompassing certain selected tourist spots and religious places across the country. This would lead to an increase in the revenue and the railways, in turn, would strive towards self-reliance.

Optical fiber cable network can be laid along with the railway tracks and be utilized commercially. This would increase the revenue and would also help spreading IT across the nook and corner of the country.

Efforts need to be undertaken to connect ports with railways. States like Gujarat, Maharashtra, Karnataka, Andhra Pradesh, Odisha and Bengal which are having marine ports should be connected with rail links. This will help increase freight

traffic and will also usher in a new era for industries and businesses. Railways' revenue will also increase.

I repeat Sir, again I am saying, please shun your arrogance. प्लीज़ ,arrogance को side में रख कर ममता बनर्जी जी के इन सब तरीकों को अपनाइए। घमंड हटा कर ये सब measures लेने से revenue earning बढ़ेगी। इससे रेलवे को फायदा होगा और रेलवे आत्मनिर्भर होगी। Hon'ble Railways Minister, please shun your arrogance. Admit your mistakes. You are declaring deadlines in an arrogant manner but are not being able to meet those. You should focus on your work first instead of jumlas and then do the talking.

I would like quote a line from a poem of the poet, Smt. Kamini Roy and beautifully sung by late People's Poet Shri Pratul Mukhapadhyay: "When would that lad appear in our country who would emerge as more of a worker but the one who make tall talks".

You should follow your predecessor railways ministers. You should learn from them. Increase the revenue of the railways. Make the railways self-reliant. Establish the railways as the life line of the country. This is my 3rd term. For the last 12-13 years, I have been a witness to so many debates, discussions. But for the first time, I am witnessing such attitude from the treasury bench. This is not right. I condemn this.

You want to win in Bengal. Come, win politically fighting and competing with the development of Ms. Mamata Banerjee. Fair deal! But rigging the voters' list, increasing the number of voters like in Delhi and Maharashtra, stopping the release of legitimate due of about Rs. 2 lakh crores won't do any good. You would deprive people of their salaries/wages and defame Bengal on the floor of the House by misrepresenting facts. This is not right. From Nirmala Sitaramanji to Annapurna Madam, from Dharmendra Pradhanji to Ashwini Vaishnavji, all have given misleading, incorrect information regarding Bengal. They are not even authenticating it. We have all the documents. We have all the papers containing the correct information. Most importantly, how is Bengal getting 1st prize in all the departments from the Union Government?

You must not forget that this arrogance had led to your downfall from 303 seats to 240 seats. If this continues, you will come below 200 seats. You must return to truth. Else 'we the people of India' will teach you a lesson. Remember, it is the people who have the last word.

उपसभाध्यक्ष (श्रीमती संगीता यादव): माननीय सदस्या, धन्यवाद। ...(**व्यवधान**)... उनका time शुरू हो गया है। ...(**व्यवधान**)...

SHRI N. R. ELANGO (Tamil Nadu): Hon. Vice-Chairman, Madam, thank you for giving me an opportunity to speak on the working of the Ministry of Railways. I would like to address my speech on seven major heads. The railway projects are very important for the economic development of the State of Tamil Nadu. The Government of Tamil Nadu for a very long time is urging the Union Government to give and release funds and to expedite four or five projects. I request the Ministry to sanction and give high priority to these projects -- Fourth line between Tambaram - Chengalpattu; Thiruppathur — Krishnagiri — Hosur new line; Madurai -Thoothukudi *via* Aruppukottai, which is about 143 kilometres; Minjur-Tiruvallur-Sriperumpudur-Oragadam project. This project connects the ports and industrial clusters around Chennai. Coming to semi-high speed corridor; the corridor can connect Chennai — Salem - Coimbatore with extensions like Salem-Hosur — Bengaluru and Coimbatore - Ernakulam. Out of ten new line projects, only 24 kilometres have been commissioned against 872 kilometres. As far as gauge conversion in three projects is concerned, 604 kilometres have been commissioned out of 748 kilometres. As far as nine doubling and multi-tracking projects are concerned, only 37 kilometres have been commissioned out of 967 kilometres. The reasons assigned are land acquisition, forest clearance and the contribution by the Tamil Nadu Government. As far as the Union Ministry is concerned, the same reply comes year after year. Whether it is a Railway budget allocation or Budget allocation or the language policy, the Union Government always treats the State of Tamil Nadu with a step-motherly attitude. Because the people of Tamil Nadu have not chosen to vote BJP, the Union Government shall not adopt this attitude. Our patriotism is no less than anybody else. Our contribution to the Union tax is no less than anybody. But in releasing the funds to the State of Tamil Nadu, whether it is railway projects, education or health, the Union Government is adopting a draconian path. Madam, we respectfully remind the Union Government that we are merely requesting our rightful share. Please understand that withholding what is justly ours cannot intimidate us. Beyond the universal biological structures of DNA and RNA, we possess a third vital code, an ideological structure and that is CNA. CNA stands for C. N. Annadurai. C. N. Annadurai represents our cultural and political heritage that guides our determination and resilience in the face of adversity. Please read what Perarignar Anna spoke in this august House sixty years ago. We are still fighting what he fought for sixty years ago. The reasons remain the same till now. So, I request the Union Government, the Railway Ministry, to immediately execute the projects that I have listed.

The second major issue of the Railways is privatisation. After the BJP Government came to power in 2014, when Niti Aayog proposed two-decade vision to

privatise major segments of India's extensive railway network, since then this BJP Government has implemented various privatisation measures through multiple approaches. Workforce restructuring, contractualization and outsourcing have dramatically reduced the workforce from approximately three million workers to around one million.

2.00 P.M.

You have reduced 2.5 million posts in Railways. Corporatization is another issue. Production units are being corporatized with operations like ticketing and catering are now managed by IRCTC and another company. Slowly, it can be given on a platter to any other private company. Next is, station redevelopment. The Government has targeted, approximately, 400 stations for privatization under the banner of 'Redevelopment to match global standards', though progress has been limited. Then, I come to Private Train Operations. Select trains like 'Tejas' have been handed over to private operators, with plans to gradually transition railway tracks to corporate management. The case of Integral Coach Factory is still worse. The Integral Coach Factory in Chennai presents a particularly concerning example of privatization. Despite being one of India's most successful production units and the indigenous manufacturer of Vande Bharat trains, ICF is now being marginalized in favour of multinational corporations. ICF produced Vande Bharat trains at the cost of only Rs. 70 crore per train, while the international market price is estimated at the rate of Rs. 200 crore. Yet, the Government has awarded contracts to MNCs at the rate of Rs. 120 crore per train which is Rs. 50 crore more than ICF's production cost. Now, about Recent Agreements, I would like to say that Indian Railways has entered into two agreements. One is with TRSL, an Italian company, in collaboration with BHEL and, second is with TMH, a Russian company, in collaboration with Rail Vikas Nigam Limited are a cause of concern.

Madam, beyond the higher value of contract, these private companies receives extra-ordinary benefits. Coming to free infrastructure, I would like to say that Government lands and utilities like power, gas, water and existing facilities are provided to them from ICF facility without any cost. Second is Intellectual Property Transfer. When we are searching for so many intellectual properties and technical know-how from international companies, these private companies are given the technical know-how and the knowledge of making these Vande Bharat trains free of cost. ICF infrastructure in Chennai was transferred to TRSL, while MRCF in Latur given to TMH Company! The Union Government justifies this only on the ground of

shortage of manpower. I will give only one example. Management justifies this privatisation by saying that manufacturing of one 16-car Vande Bharat rake requires approximately 227 Group 'C' employees. That is number one. Then, 182 direct technicians, 27 supporting staff and 18 technical supervisors. Currently, 22.2 per cent of technician positions and 600 helper positions remain vacant in ICF. When a lot of employment is there and when there is a lot of unemployed youth in this country, instead of filling these vacancies, showing that as a reason, you are giving this Vande Bharat Trains on a platter with free of cost to the multinational companies! This privatisation is not only affecting the Indian Railways but the people of India at large. So, Indian Railways have to concentrate on providing employment rather than privatising the Railways.

The privatisation of Indian Railways will significantly impact railway fares and accessibility. Railways have traditionally served as affordable transportation for India's economically disadvantaged people. Premium train services lead to increased fares, transforming public transport into a service primarily for privileged segments. International examples from China and Japan show that the train transport system requires more subsidization to support broader economic development. Converting public transport into profit-driven industry not only makes travel unaffordable for millions, but also hampers national economic growth and development. Then I will come to asset monetization. Sir, sometime ago, the Times of India reported that a core group of asset monetization of the Union Government planned to monetise assets of the Railways to an extent of Rs.1.7 lakh crores. When the Railway Board Chairman represented that he could not achieve more than 30 per cent and requested to reduce Rs.1.7 lakh crore to Rs.1 lakh crore, the group said, "No, it is not allowed. You have to monetize Rs.1.7 lakh crore worth of properties." That means the freight sites, freight terminals, railway colonies, railway grounds, everything is going to be monetized. This will hamper the growth of railways and, ultimately, the people of India will be put in a very disadvantageous position. We have to learn monetization from British railways. In 1990s, British railways was monetized and fragmented into several companies. Now, the UK Government has realized its mistake and passed a new law saying that every railway project will come under the Government's position. So we have to take a lesson from British railways model.

The train accidents are another cause of concern. My friend was speaking about what happened earlier when the train accidents used to happen. Great leaders like Lal Bahadur Shastri resigned immediately. We do not expect such highest standard of morality now. We do not expect the Minister to resign, but, at least, a convincing answer has to be given to the public. That is totally absent. Madam, in the

Contents Page

past three or four years. We have lost valuable lives of 400 passengers due to train accidents compared to zero deaths between 2018 and 2021. Why is this happening? This again is happening because of privatization of the employees. You are giving line maintenance, infrastructure maintenance, signaling, everything to contractors. The contractors, again, subcontract giving it to subcontractor and third-tier of subcontractor is coming. The employees under those subcontractors do not own the system. As long as they do not own the system, these kinds of accidents will definitely happen. Instead of that, if you employ persons from the railways itself, they will own the system. The accidents will reduce to a much, much lower value. There is one more thing that Kavach is being given as a one-stop solution for all these accidents. Though it is a very modern technology, Kavach cannot stop accidents in case of derailments. Kavach can only stop accidents in the case of dangerous signaling or head-on collision or end-to-head-on collision. This is only preventable through Kavach. But the Union Government is spending Rs.70,000 crores on this project and saying that Kavach will stop every train accident. Please have introspection. How many train accidents could have been averted because of Kavach? A study shows that not more than 15 per cent of the train accidents could have been averted even if Kavach was there. For instance, in the recent train accident of Harchandpur in 2018, Balasore accident in 2023, Visakhapatnam collision in 2023, Kanchenjunga Express collision in 2023, Vizag-Rayagada train accident, a total of about 360 deaths have happened. These train accidents could not have been stopped even if Kavach was there. So the railways have to consider...(*Time-bell rings.*)... One minute, Madam. I will finish. Another thing where railways have to consider is cleanliness. Even the first class AC compartments are having very worst kind of restrooms. We cannot mention about the second-class sleeper coaches. So, that has to be concentrated on by the Railways. More special coaches for women have to be provided by the Railways. That is the most important thing which has to be addressed by the Railways. Madam, with this background, I urge the Ministry of Railways to stop privatization, enhance number of trains and its facilities for the greater benefit of the common man of the country. I also urge the Ministry to realize that the Southern Railways is part of Indian Railways. And, please don't neglect the South. Thank you.

THE VICE - CHAIRPERSON (SHRIMATI SANGEETA YADAV): Thank you. Now, Shri H.D. Devegowda.

Contents Page

SHRI H. D. DEVEGOWDA (Karnataka): Madam, I would like to express my sincere thanks for having permitted me to speak on the Working of the Ministry of Railways. In my humble opinion, today, when the discussion started, the House is so thin. When I came to Parliament in 1991, on the Railway Budget, the discussion used to go on for one and a half days, till early morning the next day, and everybody wanted to speak on the Railway Budget. Today, if I say, the number of my colleagues in the House is very thin. Why? That means the Railway's development all over the country is more than satisfactory. And, the Members are really happy about the progress that has been made in these 10 years. I am not going to criticize anybody. I have seen with my own eyes. We used to sit from early morning to whole night to get an opportunity for five minutes to speak on the Railway Budget. Dinner used to be served during the period of Railway Budget debate. That was the situation. Now, the House is thin. I have seen those days. I am seeing the present day. This is the position. Madam, it is not a question of praising anybody because the situation was such. During that period, the financial condition to give necessary allotment was difficult. I must be very frank. Kharge*ji* is sitting here. To complete Chikkamanglur, consisting a small length of railway line, Kharge*ji*, your good self had to take the decision. It was sanctioned during my period, when B. L. Shankar was a Member of the Lok Sabha. However, this has changed. Let me give you another instance; not to criticize, but the situation was like that. Shri Jaffar Sharief was the Railway Minister then. It was a Meter Gauge railway line from Mysore to Hassan. I came to Lok Sabha for the first time. It is my area. So, I made a request. In his reply, he stated that it was not feasible and not worthwhile to take up that railway line. Rather, they removed the railway track entirely during his five-year tenure. By sheer coincidence, I became the Prime Minister. I called the officers, and they advised me that if the Budget was below 50 crores, it was not necessary to include that in the Budget. Our Government, -- Mr. Chidambaram is not here -- proposed the Budget on 19th July. My Government won Confidence Motion through voice vote on 11th June. I instructed the officers to undertake that work, as the budget for that particular project was below Rs. 50 crores. The officers commenced the work and completed that in 13 months. Today, 18 trains are operational there. I have mentioned this previously also. People prefer traveling by train. In my early days, even if you increase the railway fare, the people would not criticize the Government for that. There was uproar in the whole House that I was supporting the Government. But, it was not like that. I recall giving an example: The train fare from Hassan to Mysore was 30 rupees, whereas the bus fare was 65 rupees. I made this comparison to illustrate my point. Therefore, I did not speak irresponsibly, even on that day. It is recorded in the proceedings. Today, Sir, if I were

to say a few words about the present Government, people say that Devegowda comes here only to praise the Government. I have no personal interests. I have not asked for any favours from anyone. In the last 10 years, I have not asked any favour from this Government, except for some development works. Gadkari*ji* had sanctioned and even Kharge*ji* had sanctioned during his period some works, but Gadkari*ji* has done a little more with reference to Karnataka. But, unfortunately, till today, the Mangalore-Hassan track has not been completed. Even after several decades, tunnels, all these things, nothing has happened. Anyway, I leave it at that.

Madam, now, I would say a few words about the present Government. The railway has done a great job in the last 10 years. The work done in the last 60 years can be compared with the work done in the last 10 years. I am giving the facts and figures. This became possible only because of the clear vision of the hon. Prime Minister, Narendra Modi*ji* and his *sankalp* to make India a developed nation, a *Viksit Bharat.*

THE VICE- CHAIRPERSON (SHRIMATI SANGEETA YADAV): Please conclude now.

SHRI H. D. DEVEGOWDA: I know of many Railway Ministers during the UPA period and during the NDA period. What all happened, I can give instances after instances not to criticize but I will give facts. (*Time-bell rings.*) Madam, please permit me. Now, transportation system in many countries whether it is China, Russia, Canada, Australia or Europe is very efficient. It was possible because of the clarity of vision, the vision of infrastructure development. Be it railways, roads, ports, airways -- this is the background -- the present Government headed by Narendra Modiji has given prominence to them. The Railway Minister, he has appointed, is sitting by my side. He is an honest man who is working very honestly with all sincerity. That is why much progress and many achievements have been made in the last 10 years. During his period, what are the achievements? The number of railway accidents has come down. With facts and figures, I can quote. Now, I would like to just mention about Karnataka. (*Time-bell rings.*)

THE VICE- CHAIRPERSON (SHRIMATI SANGEETA YADAV): Please conclude.

SHRI H.D. DEVEGOWDA: Madam, give me two minutes, please. Some of our friends have referred that Southern States have been neglected. Karnataka was neglected earlier. But, now, it is not like that. About Rs.7,800/- crores have been allocated only for Karnataka. Earlier, I was begging. This Government has allocated Rs.7,800/-

crores for Karnataka. Various works have been taken. Madam, I don't want to disobey. Please give me another 2-3 minutes. I would like to tell you that a small piece of railway line was sanctioned by me in Kashmir. Now, to complete one railway over-bridge -- I must quote that. It is, I think, world-famous railway over-bridge; world-famous. I must compliment and congratulate the present Government. If I say that, it is not to praise it. These are facts. Facts are facts.

Madam, another point is, the Budget is Rs. 68,600 crores. The Railway Budget has been included in the General Budget. At that time, we were all a little bit perturbed. We thought Railways are going to be neglected. Now it is not so.

THE VICE- CHAIRPERSON (SHRIMATI SANGEETA YADAV): Hon. Member, please.

SHRI H. D. DEVEGOWDA: Rs. 68,600 crores is the amount that has been provided in the current year's Budget. ...(*Time-bell rings.*)... I can't disobey.

THE VICE- CHAIRPERSON (SHRIMATI SANGEETA YADAV): Please.

SHRI H. D. DEVEGOWDA: Three-four times your goodself has rung the bell. Therefore, I want to make only three demands. One is, from Bombay to Chennai, I mentioned, via Sringeri. Up to Chikmagalur, the railway line is there -- from Bangalore to Chikmagalur. From Chikmagalur to Shimoga, you must connect. Shimoga to Devanahalli and to Bombay, the line is there. I request you to connect that because Sringeri is one of the most important places where pilgrims from all over the country come -- from Chennai, Madhya Pradesh, Maharashtra, etc. It is such an important place. So, this is my demand.

[THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA) *in the Chair*.]

When I was the Prime Minister, I ordered for a survey. With all sincerity, I request your goodself to see that the officers, our competent officers, take steps. They can, certainly, take steps. That is one thing. Ramanagara is the place from where I was elected first when I became the Chief Minister. I requested for a train-stop. I am going to write a letter to your goodself. Please consider it. I don't want to disobey the Chair.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Thank you, Devegowdaji.

Contents Page

SHRI H. D. DEVEGODWA: Sir, I have to speak. A lot of things are there.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Thank you, Devegowdaji. Thanks a lot for your cooperation.

SHRI H. D. DEVEGODWA: I don't know whether you want to curtail my speech.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): No, no, we have never curtailed. You had 15 minutes. You are the former Prime Minister and we all respect you.

SHRI H. D. DEVEGODWA: Thank you very much. I want to speak a lot about the present Government, about the progress that has been made in the last 10 years, under the leadership of Narendra Modiji and the very efficient Railway Minister who is honest, sincere and committed. I wanted to speak. But, anyhow, you have curtailed.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): No.

SHRI H. D. DEVEGODWA: I don't want to blame, disobey the Chair. Thank you very much.

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Thank you, Sir, for giving me the opportunity to participate in the discussion on the 'Working of the Ministry of Railways'. Sir, in India, if we look at the way the Railways have performed in the last 75 years, I think they have done a decent job. If we particularly look at the last ten years, as I understand it, the Government has tried to revisit the entire strategy of the Railways keeping in mind the future needs and demands, the entire structure of the Railways, starting from the Railway Board up to the small railway stations. I think there are certain changes that have been started and we are able to see the result of that on the ground.

Sir, the hon. Prime Minister has given a vision to this country that by 2047 we have to become a developed nation. That means that we all have to do a lot of work. This Government is back in power for the third time. I think now they should not run; they should go beyond running. The Railways need to really catch up. We need to first understand that the Railways are a commercial organization of the Government of India. So, we have to keep that in mind always. Also, it is run through the Railway Board, a strong board. Keeping in mind the vision of 2047 and the deliverables, the Government and also the Board, taking input from the Government of India, must

finalize the strategy, vision and structuring that needs to be done. We should know that the earnings that Railways are making are almost equal to their operational expenditure. Capital expenditure के लिए पैसा नहीं मिल पा रहा है। Government of India is supporting the entire capital needs. Almost 3 लाख करोड़ का बजट है, 3 लाख करोड़ का revenue budget and expenditure है। You must look at where this entire money has come from. We will have to see how the expenditure is brought down and the revenue is brought up. My suggestion to this Government is to bring in the best of consultants, global and Indian, and put a clear roadmap on how we are going to help make the Railways reach their yearly and five year goals. They need to identify the best of teams. I see some gap there. In line with the expectations, there are five 'M', as I call them. The first is manpower. There is a lot of money that we are losing out on Railways around salaries and pensions. So, we need to come out with a clear vision on how to address the issue of manpower as also the materials that the Railways are procuring, and see how they can become self-sufficient. The entire machinery needs to be made one strategic structure that the Government believes could strengthen the Railway system, especially the money part. The money that we need to raise has to be long-term funding; we need to plan it out. It should not just be from the Central Government pool. We have to also bring in participation from the private sector, especially the core technical and core mobility areas, where track maintenance, safety and quality are given the highest priority. That should be kept in the Government sector, that is, with the Railways itself. But, I think, the rest of the areas can be privatised. So, they need to bring in a very strong management plan at every level to bring the accountability. If the Government can work out a structured plan on this, I am very confident that in line with the Viksit Bharat plans, the Railways will also be ready to complete those plans. Then, at the management level, there is a strategy that they have fixed at every level. I think, the Government of India must look at North, South, East, West and Central India as five zones and it has to see that in each of the zones, how the P&L statements have to be set right, how the business models have to brought in, etc. All these things need to be worked out. Then, at the management level, right people will have to be brought in, right projects will have to be identified and then implementation has to be done at the operational level. At the operational level, I personally feel that quality is very important. We always feel proud of our Railways' quality. So, that needs to be sustained. Today, in the current situation, quality थोड़ी बिगड़ रही है। Highest priority must be given to quality and safety.

Regarding timing, I think, timing बढ़ गई है, यह अच्छी बात हुई है, ठीक है। In Budget also, from my point of view, I can say that the Indian Railways' charges, etc., are one of the best in the world. Then, what we need to do is to see the health and

Contents Page

environment point of view and also the clean and green operations. We have to keep our carbon emissions within control. We need to work out on the improvement of the entire railway system.

So, these are all the things and they must see that the money comes from outside the system. The money from Government should come down. The quality can be improved. Some of the new things can be done, like bullet train. Everybody was asking as to why bullet train is necessary. We have to be ready for the future. Our mobility has to increase. We need trains which can run up to the speed of 250 kilometres per hour, or, at least 160 or 180 kilometres per hour speed is required. We have to really increase the speed of trains. We also need to bring in some proof of concept for the next generation. If we have to become a developed nation, we certainly need bullet trains across the country. We also need technocrats and bureaucrats in the Ministry. They should understand other side's perspective also. Certainly, our hon. Minister understands the subject. He understands the technology. I have seen his high commitment for deliverance. So, I think, we need people with knowledge, people with skills and also the right attitude to work for the nation. Then only, all of us collectively will contribute. We can criticise the Government outside the House and inside the House for various things. There is no problem, but let me tell you that we have one of the best Ministers and one of the best Governments to see how India can be taken to the next level of growth. हमें इससे ज्यादा अच्छा टाइम नहीं मिल पाएगा, लेकिन जिस speed और vision से यह काम चल रहा है, यह sufficient नहीं है। इसके लिए बहुत gear up करना पड़ेगा। हर आदमी को, हरेक पार्टी को, हरेक स्टेट को, हरेक government organisation को ten times more work करना पड़ेगा।

So, keeping all these things into consideration, I actually wanted Andhra Pradesh to be supported by all means. Especially Tirupati is one of the most respected pilgrimage places where we want a Railway Zone and some of the training and support initiatives, skill development initiatives and also some special trains during the festive season need to be brought in around Tirupati. We need to connect Hyderabad, Vijayawada, Guntur and Tirupati in a much better way. After separation of the State, we have lost out a lot of things. So, I request, through you, Sir, to the Government that special focus needs to be given to Andhra Pradesh. To make India a developed nation by 2047, the way the Railways is moving is in the right direction. They just need to enhance the speed at which they execute the projects. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Thank you for finishing your speech within the allotted time. Next speaker is Shri Subhasish Khuntia.

Contents Page

SHRI SUBHASISH KHUNTIA (Odisha): Jai Jagannath! Thank you, Mr. Vice-Chairman, Sir, for giving me this opportunity to participate in the discussion on the Working of the Ministry of Railways. Sir, the Indian Railways operate and targets to operate at an average national Operating Ratio of 98 to 99 per cent meaning that most Railway zones struggle to generate surplus revenue. हालाँकि पूर्व तट रेलवे का ऑपरेटिंग रेश्यो केवल 47 परसेंट है, जो देश का सबसे profitable रेलवे जोन है। यदि बालेश्वर, मयूरभंज, सुंदरगढ़ और झारसुगुड़ा को ईको रेलवे में शामिल किया जाए, तो इसका ऑपरेटिंग रेश्यो और भी काम हो जाएगा, जिससे ओडिशा भारतीय रेलवे के लिए और भी profitable क्षेत्र बन जाएगा।

केंद्रीय मंत्री ने कहा है कि ओडिशा को इस वर्ष रेलवे बजट में 10,599 करोड़ रुपए का आवंटन किया गया है और हर साल यह राशि बढ़ती है, लेकिन सवाल यह है कि रेलवे को ओडिशा से कितना राजस्व प्राप्त हो रहा है और बदले में ओडिशा को कितना दिया जा रहा है? पूर्व तट रेलवे हर साल ओडिशा से 25,000 करोड़ रुपए से अधिक का राजस्व अर्जित करता है। अगर हम पिछले 10-15 वर्षों में देखें, तो ओडिशा ने रेलवे को ढाई लाख करोड़ रुपए से अधिक के राजस्व का योगदान दिया है, लेकिन बदले में उसे कितना मिला? उसे साल में 10,000 करोड़ रुपया मिला। ओडिशा के freight revenue से अर्जित लाभ को अन्य राज्यों में रेलवे सेवाओं जैसे इंफ्रास्ट्रक्चर एवं पैसेंजर ट्रांसपोर्टेशन के विकास के लिए उपयोग किया जाता है, जबकि वे घाटे में चल रही जोन्स हैं।

सर, मैं स्पष्ट कर देना चाहता हूँ कि मुझे अन्य राज्य के विकास पर कोई आपत्ति नहीं है, लेकिन ओडिशा को उसका उचित हिस्सा मिलना चाहिए और रेलवे को राज्य में उत्पन्न राजस्व का कम-से-कम 70 परसेंट ओडिशा के रेलवे स्टेशन्स, इंफ्रास्ट्रक्चर और पैसेंजर ट्रांसपोर्टेशन के विकास में लगना चाहिए। हमारे राज्य की संपत्ति अन्य जगहों पर उपयोग की जा रही है, जबकि ओडिशा का अपना रेलवे नेटवर्क कमजोर और अविकसित बना हुआ है।

सर, ओडिशा में track density प्रति 1,000 वर्ग किलोमीटर 18.47 है, जो देश में सबसे कम है। अगर हम इसकी तुलना बिहार के 40.94, पश्चिमी बंगाल के 45.43 और पंजाब के 45.43 प्रति 1,000 वर्ग किलोमीटर से करें, तो वहां track density बहुत ज्यादा है और उन्हें ओडिशा की तुलना में कई गुना अधिक रेलवे निवेश मिलता है, जबकि उनका freight revenue बहुत कम है। अगर हम नॉर्थ-ईस्टर्न और पहाड़ी राज्यों को छोड़ दें, तो ओडिशा रेलवे इंफ्रास्ट्रक्चर के मामले में सबसे पिछड़ा हुआ राज्य है। This track disparity raises a serious question about fairness of railway resource allocation in India. It is good that you are introducing Vande Bharat train in Odisha but let us be practical, Sir. ओडिशा की प्रति व्यक्ति आय सबसे कम है। हमें सस्ती रेलवे सेवाओं जैसे सब-अर्बन ट्रेन और अधिक पैसेंजर ट्रेनों की आवश्यकता है, न कि केवल प्रीमियम सेवाओं की। अगर आप सही मायने में ओडिशा का विकास चाहते, तो आप सबसे पहले ओडिशा में dedicated freight corridor बनवाते, क्योंकि ओडिशा आपको freight से सबसे ज्यादा रेवेन्यू देता है, पर दुख की बात यह है कि कोयला और iron ore के ट्रांसपोर्टेशन से रेवेन्यू देने के बावजूद ओडिशा को dedicated freight corridor में प्राथमिकता नहीं दी गई है। ओडिशा के industrial areas and seaports को कवर करने वाला एक dedicated freight corridor

Contents Page

आवश्यक है, ताकि कुशलता बढ़े, भीड़-भाड़ कम हो और ओडिशा के रेलवे इंफ्रास्ट्रक्चर में freight transportation से अर्जित राजस्व का सही निवेश किया जाए।

Sir, revenue from this corridor should also be used for enhancing passenger affordability and connectivity within Odisha. सर, मैं यह कहना चाहता हूँ कि ओडिशा में नए प्रोजेक्ट्स तो छोड़िए, पिछली सरकार में स्वीकृत किए गए प्रोजेक्ट्स भी पूरे नहीं हो पा रहे हैं। खुर्दा-बोलांगीर रेलवे लाइन 1994 से बन रही है, जिसे 2024-25 तक पूरा किया जाना था, लेकिन वह अभी भी अधूरी है। आखिर, वह कब पूरी होगी? सीतलापल्ली में प्रस्तावित वैगन फैक्ट्री को महाराष्ट्र ट्रांसफर कर दिया गया, जिससे ओडिशा को एक बड़ा औद्योगिक अवसर खोना पड़ा। कालाहांडी में electric loco periodical overhauling workshop, जिसके लिए 100 एकड़ भूमि अधिग्रहीत की गई थी, वह अभी भी पेंडिंग है। यह परियोजना आगे क्यों नहीं बढ़ी? सर, ओडिशा के कई ऐसे जिले हैं, जिनमें अभी तक रेलवे लाइन नहीं है। क्या आप आदिवासी क्षेत्रों में रेलवे लाइन नहीं डालेंगे? सर, कंधमाल, बौध, देवगढ़, केंद्रपाड़ा, मलकानगिरी, नबरंगपुर और जगतसिंहपुर रेलवे नेटवर्क से कब जुड़ेंगे?

सर, ओडिशा अद्भुत पर्यटन संभावनाओं से भरपूर राज्य है और बेहतर रेलवे कनेक्टिविटी से वहां हम एक विश्वस्तरीय पर्यटन सर्किट विकसित कर सकते हैं। मैं प्रस्तावित करता हूँ कि पुरी-कोणार्क-चिल्का रेलवे मार्ग तीर्थयात्रियों और पर्यटकों के लिए सुगम यात्रा सुनिश्चित करेगा। जलेश्वर-दीघा रेलवे लाइन ओडिशा और पश्चिमी बंगाल के प्रमुख समुद्री पर्यटक स्थल, दीघा के बीच बेहतर संपर्क स्थापित करेगा। सर, तीर्थयात्रियों के लिए सीधी कनेक्टिविटी सुनिश्चित करने हेतु भुवनेश्वर राजधानी एक्सप्रेस को पुरी तक विस्तारित किया जाए। सर, शहर और तीर्थ स्थलों के बीच निर्बाध संपर्क के लिए भुवनेश्वर मेट्रो को पुरी तक विस्तारित किया जाए।

सर, मैं आखिर में यह कहना चाहता हूँ कि Odisha is not asking for charity. We are asking for our rightful share, our due share. Indian Railways has flourished on the backbone of Odisha's mineral wealth. It is time the Central Government stops treating Odisha as just a profit-making zone and starts treating it as a State that deserves real development. Jai Jagannath. Bande Utkala Janani.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Thank you Khuntia ji, for finishing it before time. Now, Shri Sanjay Yadav.

श्री संजय यादव (बिहार)ः उपसभाध्यक्ष महोदय, रेलवे के कामकाज पर हो रही चर्चा पर बोलने का अवसर देने के लिए आपका हार्दिक धन्यवाद!

महोदय, हमारे राष्ट्रीय अध्यक्ष, आदरणीय लालू प्रसाद जी समेत जो अन्य रेल मंत्री रहे, उनका भारतीय रेलवे में जो योगदान रहा और भारतीय रेलवे को समृद्ध तथा मजबूत बनाने में उनका जो कॉन्ट्रीब्यूशन रहा, उन सबको याद करते हुए मैं अपनी बात को शुरू करना चाहूंगा।

महोदय, अभी हम रेलवे मंत्रालय पर चर्चा सुन रहे थे। रेलवे से संबंधित जो अधिकांश प्रश्न होते हैं, उनमें हमें एक comparative analysis देखने को मिलती है कि 2014 के बाद यह हुआ, इतने नंबर्स बढ़े, इतने पैसेंजर्स बढ़े, लेकिन सरकार उन चीजों को मेंशन करना भूल जाती है कि

Contents Page

2014 से पहले किराया क्या था, यात्रियों को क्या सुविधाएं थीं। 2014 के बाद रेलवे का जो किराया बढ़ा, क्या उस अनुपात में रेलवे की सेवा, सुविधा और सुरक्षा सरकार बढ़ा पाई? यह एक मूल प्रश्न है।

बहरहाल, मैं NCRB का वर्ष 2023 तक का एक आंकड़ा देख रहा था। NCRB के आंकड़ों के अनुसार, देश में रेल दुर्घटनाओं से 2,60,000 व्यक्तियों की मौतें हुई हैं, चाहे वे derailment से हुई हों या रेल से गिरने से हुई हों। विभिन्न प्रकार की जो पांच कैटेगरीज़ हैं, उनमें यह आंकड़ा 2,60,000 है। सर, हम अक़सर मेले या सर्कस में देखते हैं कि मौत के कुएं में एक मोटरसाइकिल चलाई जाती है। वर्तमान में, इस सरकार में रेल विभाग के मौत के कुएं में वही मौत का खेल चल रहा है। रेल हादसों में कमी लाने के लिए अब एक सिस्टम, कवच इजाद किया गया, लेकिन वह अभी पूर्ण रूप से इंप्लीमेंट नहीं हुआ है और कवच के इंतजार में न जाने कितने लोगों पर कफन चढ़ गए। लेकिन सरकार को कोई फर्क नहीं पड़ता। इतने लोगों की मौतें हो रही हैं, कवच का इंतजार हो रहा है। कितने लोगों को कवच मिला, कितने स्थानों और किन रूट्स या सेक्टर्स पर इसे लागू किया गया, यह तो बजट में मेंशन था।

दूसरी बात, जब हम डिरेलमेंट की बात करते हैं, तो सिर्फ रेल ही पटरी से नहीं उतरती, बल्कि हमारा पूरा सिस्टम पटरी से उतर जाता है और इन डिरेलमेंट्स के बावजूद, रेल के पटरी से उतरने और इतनी संख्या में मौतें होने के बाद भी सिस्टम वैसे ही चलता रहता है। उस पर क्या कार्रवाई होती है, क्या नहीं होती, यह अलग मुद्दा है।

असल में, जब सिस्टम इतनी डिरेलमेंट्स के बाद भी चलता रहता है, तो इसका मतलब है कि सरकार की संवेदनशीलता और सोच भी पटरी से उतर चुकी है।

महोदय, आप किसी भी प्लेटफॉर्म पर चले जाइए, किसी भी यात्री से पूछ लीजिए कि उसका सफर कैसा रहा। वह जवाब देगा - "बिल्कुल खराब।" आप पूछेंगे कि क्यों खराब रहा, तो वह कहेगा कि रेल में इतनी गंदगी थी कि शौचालय जाने का मन नहीं करता, वॉशरूम में इतनी गंदगी थी कि इस्तेमाल करना मुश्किल था। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री राजीव शुक्ला): कृपया शांत होकर सुनें।

श्री संजय यादवः उसी प्लेटफॉर्म पर एक बड़ा सा विज्ञापन टंगा होता है, जिस पर लिखा रहता है - "स्वच्छ भारत।"

उपसभाध्यक्ष (श्री राजीव शुक्ला): कृपया डिस्टर्ब न करें, शांत होकर सुनें।

श्री संजय यादवः जब सरकार एक ट्रेन की आठ-दस बोगियों को स्वच्छ नहीं रख सकती...

उपसभाध्यक्ष (श्री राजीव शुक्ला): यह discuss ही इसीलिए होता है कि लोग अपने सुझाव दे सकें।

श्री संजय यादवः जब उन आठ-दस बोगियों में साफ-सफाई नहीं करवा सकती, तो किसी शहर और देश को स्वच्छ रखने की बात छोड़ दीजिए। ...(**व्यवधान**)...

Contents Page

उपसभाध्यक्ष (श्री राजीव शुक्ला): आपको जब मौका मिलेगा, तब आप बोलिएगा।

श्री संजय यादव: उपसभाध्यक्ष महोदय, रेल का सफर, जिसे हिंदी में "रेल का सफर" कहते हैं, actually उन्होंने उसे अंग्रेजी वाला "suffer" बना दिया है। और अंत में, सरकार से हम यह कहेंगे कि इन दुर्घटनाओं और मौतों के आंकड़ों का भी एक विज्ञापन लगा दीजिए, और उस पर टैगलाइन लिख दीजिए कि, "फलाना है तो मुमकिन है।"...(**व्यवधान**)...

श्री मनोज कुमार झा (बिहार): वे टैग नहीं लगा पाएंगे कि फलाना है तो मुमकिन है।

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Hon. Member, are you yielding? The Minister wants to speak.

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह): सर, इनको शायद पता नहीं है कि लालू प्रसाद यादव जी जब रेल मंत्री थे, तब उन्होंने रेलवे में इतनी ओवरलोडिंग करवाई कि ट्रैक की लाइफ घट गई और यात्रियों की सिक्योरिटी के साथ समझौता किया गया। यह काम किया गया। ये इसको बोलने नहीं दे रहे हैं।

श्री मनोज कुमार झा: महोदय, मुझे तीस सेकंड का मौका दे दीजिए।

उपसभाध्यक्ष (श्री राजीव शुक्ला): आपको क्या कहना है?

श्री मनोज कुमार झा: महोदय, मेरा मूलत: यह कहना है कि जब सदन में सार्थक बहस हो रही हो, तब इस प्रकार का हस्तक्षेप असंसदीय है, परम्पराओं का निर्वहन नहीं होता है। कोई भी सदस्य अगर खड़ा होकर ऐसा करेगा, चाहे वह मंत्री ही क्यों न हो, तो हम भी derailment करेंगे।

उपसभाध्यक्ष (श्री राजीव शुक्ला): मनोज जी, नियम यह है कि अगर मेम्बर यील्ड करता है, तभी अनुमति मांगने वाला बोल सकता है। मैंने माननीय सदस्य से पूछा, तो वे यील्ड करके बैठ गए, तब उन्हें अनुमति मिली है। मैंने पहले ही नियम के अनुसार पूछा था।

श्री संजय यादव: महोदय, जहां तक लालू जी के कार्यकाल की बात है, वह तो आंकड़ों, सत्य और इतिहास में दर्ज है। अभी मैं कैंटीन में बैठा हुआ था, तो भारतीय जनता पार्टी के माननीय सदस्य भी वहां मौजूद थे। उस समय, जब कोई रेल मंत्री के पास जाता था, तो क्या-क्या काम होते थे, वे अब भी लालू जी को याद करते हैं, क्योंकि उस समय रेलवे 90 हजार करोड़ के प्रॉफिट में था - यह इतिहास अपने आप में एक मिसाल है।

लालू जी ने कुलियों के लिए क्या किया, कौन-कौन सी ईको-फ्रेंडली योजनाएं चलाईं, ट्रैक का लोड बढ़ा या नहीं बढ़ा, यह सब दस्तावेजों में दर्ज है। बहरहाल, मैं कहना चाहता हूं कि रेलवे

हमारे देश की जीवनरेखा है, हमारी लाइफलाइन है, लेकिन इस सरकार ने रेलवे की हालत ऐसी कर दी है कि अब यह "लाइफलाइन" नहीं, बल्कि " lifeless condition " में हो गई है।

महोदय, आज के दौर में रेल यात्रा करना किसी जंग से कम नहीं है। टिकट खरीदने से लेकर घर पहुंचने तक की पूरी प्रक्रिया में यात्री को कितनी कठिनाइयों का सामना करना पड़ता है, यह किसी भी यात्री से संवाद करके जाना जा सकता है। यात्रियों को "वैल्यू फॉर मनी" का कोई ट्रैवलिंग एक्सपीरियंस नहीं मिल रहा है। महोदय, हम चाहते हैं कि स्लोगन, एडवरटाइज़मेंट और manufactured information के भ्रम से निकलकर यथार्थ पर यात्रियों से संवाद करें, उनके अनुरूप अपनी योजनाएं बनाएं। सर, अभी होली का त्यौहार आने वाला है। आप किसी रेलवे स्टेशन पर जाइए, 20 साल से वहां एनडीए की सरकार है और 11 साल से यहां है। पॉपुलेशन के हिसाब से बिहार तीसरा लार्जेस्ट स्टेट है। बिहार जाने वाली ट्रेन्स की कैपेसिटी 200 परसेंट से अधिक ओवरलोडिंग है। लालू जी के समय नहीं होती थी। अभी आप जाइए। अभी पीछे जो भगदड़ हुई थी, उसमें बिहार के लोग मरे थे। उनका सफर कैसे आरामदायक हो, कैसे सुखदायक हो, उस पर बात होनी चाहिए। लालू जी ने गरीब रथ ट्रेन चलाई थी, क्या किसी ने गरीब रथ ट्रेन चलाई? वे चाहते थे कि गरीब भी उन सुविधाओं का हकदार बने, उन्हें भी सस्ता खाना मिले, वे भी कड़ी धूप में, गर्मी में, सर्दी में एसी का सफर करे, इसलिए उन्होंने सुविधा बढ़ाई थी और उनके दिए हुए कारखाने जो बिहार में जो कारखाने थे, उनमें रिकॉर्ड तोड़ प्रोडक्शन हो रहा है। लेकिन हालिया सरकार क्या कर रही है? अमीरों के लिए ट्रेन लाई जा रही है और प्राइवेट हाथों में उन्हें सौंपा जा रहा है। ऊंची कीमतों पर टिकट है। जैसे मैंने कहा कि उस वक्त टिकट की क्या प्राइसिंग थी, अब क्या है? गरीब रेल में बैठने का सपना भी नहीं देख पाता है। आप प्रीमियम ट्रेन लेकर आइए, आप बुलेट ट्रेन चलाइए और प्रीमियम ट्रेन्स चलाइए, लेकिन जो पुरानी पैसेंजर्स ट्रेन्स हैं, जो पुरानी एक्सप्रेस ट्रेन्स हैं, उनको बंद मत कीजिए, उनके कोचेज़ की संख्या कम मत कीजिए। आप जो नया लाना है, लाइए, उसका स्वागत है।

उपसभाध्यक्ष महोदय, सरकार का काम हर देशवासी को सस्ती सुविधा उपलब्ध कराना है। मुनाफा कमाना या व्यापारी बनकर लोगों की जेब काटना। आम आदमी, गरीब आदमी को देना है। हमारा देश इतना बड़ा है, पूरे देश में एक डेडीकेटेड फ्रेट कॉरिडोर है, वह भी लालू जी के समय 2005 में शुरू हुआ था। उसके बाद से आपने कितने डीएफसी बनाए, कितने डीएफसी ऑपरेशनल हैं? ...(**समय की घंटी**)... सर, मैं एक मिनट में अपनी बात समाप्त करता हूं। तीन लाख से अधिक non-gazatted posts ...(**व्यवधान**)... सर, तीन लाख से अधिक नौकरियां युवाओं की खाली हैं। उनको भरने के लिए आप क्या कर रहे हैं? सरकार उस पर जवाब दे। तीन लाख से अधिक non-gazatted posts खाली हैं। सर, समय हो गया है, तो मैं केवल इतना कहना चाहता हूं कि आप ट्रेन पर लिख देते हैं कि आपकी यात्रा मंगलमय हो। खाली ट्रेन पर आपकी यात्रा मंगलमय लिखने से मंगलमय नहीं होती है। यात्रा को मंगलमय करने के लिए आपको उनके लिए कल्याणमयी और चेतनामयी नीतियां बनानी होंगी और ऐसे निर्णय लेने होंगे, ताकि वे लागू हों। Happy journey करने से किसी की journey happy नहीं होती है। ...(**व्यवधान**)... लालू जी ने जो इस देश की रेलवे को दिया है, कोई रेल मंत्री 2005 के बाद से नहीं दे पाया है। ...(**समय की घंटी**)... लालू जी से पहले भी बिहार के कई रेल मंत्री थे, उनको इतिहास के footnote में भी जगह नहीं मिलेगी, लेकिन लालू जी ने जो किया है, वह कोई नहीं कर पाया है। ...(**व्यवधान**)...

Contents Page

उन्होंने बिहार को तीन कारखाने दिए, आज तक किसी भी रेल मंत्री ने नहीं दिए। आपका बहुत-बहुत शुक्रिया।

उपसभाध्यक्ष (श्री राजीव शुक्ला): डा. अशोक कुमार मित्तल ।

डा. अशोक कुमार मित्तल (पंजाब)**:** सर, मेरा समय अभी शुरू मत कीजिए।

उपसभाध्यक्ष (श्री राजीव शुक्ला): नीरज जी, आपके साथ के जो वक्ता हैं ...(**व्यवधान**)... मित्तल जी, आप बोलिए।

डा. अशोक कुमार मित्तल: सर, मेरा टाइम जा रहा है। सर, भारतीय रेल, जो सिर्फ ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री राजीव शुक्ला): आप बोलिए।

डा. अशोक कुमार मित्तल: सर, मैं क्या बोलूं? ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री राजीव शुक्ला): आपकी कोई बात रिकॉर्ड पर नहीं जा रही है। आप सब शांत बैठ जाइए। आप ऐसे करेंगे, तो रिकॉर्ड पर जा नहीं रहा है और न ही माइक पर आ रहा है, तो चिल्लाने का कोई फायदा नहीं है। मित्तल जी का टाइम है, तो उनको बोलने दीजिए। आपने अपनी बात कह दी है, तो आपके जो साथी बोलने वाले हैं, उनको भी प्वाइंट्स दे दीजिए, वे बोल देंगे। मित्तल जी, आप yield कर रहे हैं।

डा. अशोक कुमार मित्तल: सर, मेरा तो समय ही शुरू नहीं हुआ है।

उपसभाध्यक्ष (श्री राजीव शुक्ला): मित्तल जी, आप yield कर रहे हैं।

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): He is not yielding. मनोज जी, आप बैठिए।

3.00 P.M.

उपसभाध्यक्ष महोदय (श्री राजीव शुक्ला): शांत रहिए। ऐसे मत कीजिए, इससे कोई फायदा नहीं होगा। मित्तल जी को बोलने दीजिए। आप बोलिए।

डा. अशोक कुमार मित्तल(पंजाब)**:** सर, आप मेरा समय बढ़ा दीजिए। उपसभाध्यक्ष महोदय, भारतीय रेल सिर्फ दो शहरों को नहीं जोड़ती है। यह भारत के इतिहास को वर्तमान से जोड़ती है और वर्तमान को भारत के भविष्य से जोड़ती है। यह वही रेल है, जिसमें यात्रा करके महात्मा गांधी

जी ने पूरे देश में आजादी का आंदोलन किया। यह वही train है, जिसने partition के दौरान लाखों लोगों की जाने बचाकर उनको safe जगह पर पहुंचाने का कार्य किया, क्योंकि मैं पंजाब से आता हूं, तो पंजाब ने उसमें suffer किया था। यह वही train है, जो food crisis में, Corona में हमारे साथ आकर खड़ी हुई। यह वही ट्रेन है, जो quarantine centre के तरीके से भी इस्तेमाल की गई। जब वह train पटरी से उतरने लगे, तब दुख होता है, दिक्कत होती है। यह हमारी संकटमोचन थी, हमारा कवच थी, आज वही पटरी से उतर रही है। सर, आपका धन्यवाद कि आपने मुझे इस पर बोलने का मौका दिया।

उपसभाध्यक्ष महोदय, जिसने हमारी रक्षा की, सुरक्षा की, तो उसको हम profitable नहीं बना पा रहे हैं, उसको हम accident-free नहीं बना पा रहे हैं। देश की speed, train की speed से तय होती है, railway की speed से तय होती है। यह न केवल यात्रियों को लेकर जाती है, बल्कि different commodities को भी लेकर जाती है। इसके बावजूद मुझे एक बात समझ नहीं आ रही है। पहले रेलवे का एक independent budget होता था। पूरे देश को इंतजार होता था कि रेलवे का बजट आएगा, तो हमें कुछ सहुलियत मिलेगी, उसमें कुछ special consideration दी जाएगी, लेकिन उसको General Budget के साथ जोड़ दिया गया है। यह बात हम सब भारतीयों को बुरी तरह से चुभती है। इसके बावजूद Railway के Budget में, क्योंकि अब independent मंत्रालय अपना बजट पेश नहीं करता है। पिछले कई सालों से बजट में कोई पैसा नहीं बढ़ाया जा रहा है, negligible बढ़ाया जा रहा है, लेकिन उसकी utilization बढ़िया है। सर, शायद हमारी प्राथमिकताएं तो नहीं बदल गई है। सर, यह धातु का डिब्बा नहीं है, भारत का दिल है। इसी में एक आदमी त्यौहार के मौके पर अपने घर जाता है, छात्र शिक्षा लेने के लिए जाते हैं। इसी train ने कुंभ में लोगों को प्रयागराज पहुंचाया। जब हम देखते हैं कि इसमें भेड़-बकरियों की तरह ठूस कर लोगों को भर दिया जाता है, तब बहुत दुख होता है। कई बार AC coach में पानी टपक रहा होता है, उसको देखकर दुख होता है। उसमें गंदगी का अंबार लगा होता है, जिसको देखकर दुख होता है। जो हमारी विरासत थी, जिस पर हमें गर्व था, वह जब बिगड़ती है, उसको देखकर दुख होता है। सर, मैं आगे अपनी बात सिर्फ पांच मुद्दों पर सीमित रखूंगा। मेरा सबसे पहला मुद्दा ticket book करने के बारे में है। कुछ महीनों पहले NASA scientist हिंदुस्तान आए और वे IRCTC के portal पर ticket book कराने चले गए। उसके बाद उनका कमेंट यह था कि यदि मुझे rocket launch करना हो, तो मुझे केवल एक command देनी पड़ती है। यदि मुझे रेलवे की ticket book करानी हो, तो 4 CAPTCHA, 2 OTP और जितनी patience मैंने पीएचडी करने में रखी हुई थी, उतनी patience रखकर मैंने अपनी ticket book कराई। सर, हमारे माननीय मंत्री जी अभी बैठे हुए हैं। वे खुद IIT से हैं। यदि वे ticket book कराएं, तो उनको IIT की entrance परीक्षा आसान लगेगी। वे IAS भी रहे हैं, तो आईएएस में जितना chance pass होने का होता है, उससे कम chance railway की waiting list confirm होने का होता है। सर, राजधानी हमारी बहुत लंबी ट्रेन है। यदि उससे भी कुछ बड़ा है, तो waiting list की कतार है। सर, IRCTC की website का server इतना नाजुक है कि sensex से ज्यादा बार crash करता है। इसका एक advantage भी है। किसी hacker की हिम्मत नहीं है कि वह IRCTC की website पर जाकर उसको hack करने की कोशिश करे। यह इसका advantage है। महोदय, दूसरी तरफ अगर हम टिकट के दाम की बात करें, तो टिकट बुक कराने के लिए दो महीने अलाऊ होते हैं, अगर मैं दो महीने बाद दिल्ली से

मुंबई तक हवाई जहाज की टिकट बुक कराऊँ, तो 4500 रुपये लगते हैं, यदि मैं तेजस एक्सप्रेस की सेकंड ए.सी. की टिकट बुक कराऊँ, तो 4,300 रुपये लगते हैं, यदि फर्स्ट ए.सी. की टिकट बुक कराऊं, तो 5,300 रुपये लगते हैं। मतलब 6 गुना ज्यादा टाइम और सेम या ज्यादा कीमत लगती है। यदि हम प्रीमियम टाइम पर चले जाएं और वहाँ खाना खाना हो, तो वह एक संघर्ष हो जाता है कि इस खाने को हम पचाएँ कैसे और टॉयलेट्स की तो बात ही अलग है। मैं मंत्री जी से रिक्वेस्ट करूंगा कि जैसे हम देश में ईज़ ऑफ डूइंग बिजनेस कर रहे हैं, प्लीज़, उसी तरह से रेलवे में ईज़ ऑफ डूइंग ट्रैवल को भी प्रोत्साहन दें। ऐसा मेरा आपसे निवेदन रहेगा।

सर, मेरा दूसरा बिंदु यात्रा का अनुभव है। यहाँ से नई दिल्ली रेलवे स्टेशन 4 किलोमीटर दूर है और मैं जालंधर जाते हुए वह ट्रेन लेता हूं। सर, उसको लेकर मेरा कुछ पर्सनल अनुभव है। एक बार मुझे शताब्दी लेनी थी, उस समय वहाँ पर एस्केलेटर नहीं चल रहा था, न ही एलिवेटर चल रहा था। मैं तो जैसे-तैसे चला गया, लेकिन वहाँ पर बुजुर्ग, दिव्यांगजन, छोटे बच्चे और महिलाएं भारी-भारी बैग्स लेकर ऊपर चढ़ रहे थे। महोदय, जो दुनिया का बेस्ट स्टेशन, हिंदुस्तान का बेस्ट स्टेशन माना जाता है, उसमें ऐसा होता है। सर, इसी संसद ने The Rights of Persons with Disabilities Act बनाया, जिसमें सेक्शन 89 का उल्लंघन करने पर सजा या जुर्माने का प्रावधान है। सरकार ने खुद स्वीकार किया है कि देश के 7,325 रेलवे स्टेशन्स में से सिर्फ 597 रेलवे स्टेशन्स विकलांगजनों के लिए सुगम हैं, यानी केवल 8 प्रतिशत! लेकिन बाकी स्टेशन्स का क्या होगा? क्या वे विकलांगजन वहाँ नहीं जाएंगे, क्या वे बुजुर्ग वहाँ नहीं जाएंगे?

महोदय, मंत्री महोदय ने बड़ी अच्छी बात बताई कि कुंभ के लिए 13 हज़ार स्पेशल ट्रेन्स चलीं। यह बहुत अच्छी बात है, लेकिन जब आपको पता है कि वे ट्रेन्स चलनी हैं, तो क्या उतने प्लेटफॉर्म्स हैं? उनका अरेंजमेंट क्यों नहीं किया गया?

महोदय, इसके बिल्कुल साथ ही न्यू दिल्ली रेलवे स्टेशन पर एक दुखद हादसा हुआ, जिसका हम सभी को दुख है। महोदय, आज एक महीना हो गया है, लेकिन उसमें अभी तक किसी भी अधिकारी की सीरियस्ली जिम्मेवारी फिक्स नहीं की गई है। वहाँ पर हादसा तो हुआ है, लेकिन जिम्मेवारी अभी तक फिक्स नहीं की गई है। मैं मंत्री महोदय से निवेदन करूंगा कि वे इसका संज्ञान लें और इस पर व्यक्तिगत तौर पर ध्यान दें, इसको देखें।

सर, रेलवे का तीसरा पहलू है — रेलगाड़ियों की स्थिति और यात्री सुविधाएं। हम कहते हैं कि हम दुनिया का चौथा सबसे बड़ा रेलवे नेटवर्क हैं, लेकिन हमारी आबादी तो दुनिया में सबसे ज्यादा है, इस हिसाब से हमें चौथा क्यों, पहला रेलवे नेटवर्क होना चाहिए। सर, हमारी 140 करोड़ की आबादी है, लेकिन सिर्फ 13, 452 ट्रेन्स हैं, यानी हर 1 लाख, 7 हज़ार लोगों पर एक ट्रेन है। क्या यह सफिशियेंट है? सर, आज़ादी के 72 वर्षों में हमने 13 हज़ार किलोमीटर लंबे ट्रैक्स बनाए हैं, जबकि जब अंग्रेज़ गए थे, तो वे 55 हज़ार किलोमीटर लंबा ट्रैक छोड़कर गए थे। उसके बाद, 75 वर्षों से ज्यादा टाइम में हमने सिर्फ 20-25 परसेंट ट्रैक्स ऐड किए हैं। ठीक है, कुछ वंदे भारत, कुछ राजधानी ट्रेन्स की बात हुई। महोदय, 136 वंदे भारत, 50 राजधानी, 25 शताब्दी आदि ट्रेन्स चली हैं, पर वे तो टोटल ट्रेन्स का केवल 5 परसेंट हैं। हम बात करते हैं कि हम थ्री ट्रिलियन डॉलर की इकोनॉमी हो गए हैं, यह हम सबके लिए बहुत खुशी और हर्ष की बात है, लेकिन क्या रेलवे का विस्तार उस थ्री ट्रिलियन डॉलर इकोनॉमी के हिसाब से हुआ है? सर, यह विस्तार उस हिसाब से नहीं हुआ है। हम जो आने वाले टाइम में पाँच ट्रिलियन डॉलर इकोनॉमी बनने की बात कह रहे हैं,

हमारा प्लान है कि हम उतना विस्तार करेंगे। महोदय, यह तकरीबन डबल हो जाएगा, तब क्या हम रेलवे का उतना विस्तार कर रहे हैं? सर, हम नहीं कर रहे हैं। मुझे अभी तक यह बात समझ नहीं आती है कि हम इकोनॉमी की ग्रोथ से रेलवे की ग्रोथ को मैच क्यों नहीं कर रहे हैं?

सर, मेरा चौथा पहलू रेलवे की वित्तीय हालत है। सर, हिंदुस्तान में रेलवे मोनोपॉली पर है। अकेली भारत सरकार, मिनिस्ट्री ऑफ रेलवेज़ रेल चलाती है, बाकी किसी को रेल चलाने का अधिकार नहीं है। यह हमारे देश की जीवन रेखा है, लेकिन जब इसकी हालत देखते हैं, तो ऐसे लगता है कि शायद यह आईसीयू में आई है या वेंटिलेटर पर चल रही है। ऑपरेटिंग रेश्यो 98.43 परसेंट तक पहुंच गया है। ...(**समय की घंटी**)... रेलवे जितना कमाती है, उससे ज्यादा खर्चा होता है। सर, यह कैसे चलेगा? रेलवे की कमाई सिर्फ 3 हज़ार करोड़ है! इतना बड़ा नेटवर्क है और सिर्फ 3 हज़ार करोड़ की कमाई!

उपसभाध्यक्ष (श्री राजीव शुक्ला): आपका 1 मिनट 10 सेकंड बरबाद हुआ था, तो मैंने आपको एक्स्ट्रा समय दे दिया। अब आप बात जल्दी खत्म कीजिए।

डा. अशोक कुमार मित्तल: धन्यवाद, सर। सर, मैं अब दुर्घटनाओं पर बात करूंगा। 2024 के 8 महीनों में 313 यात्री 29 दुर्घटनाओं में मारे गए। सर, हम मॉर्डन टेक्नोलॉजी, मॉडर्न कवच सिस्टम की बात करते हैं, तो फिर ऐसा क्यों नहीं हो रहा है? सर, यह न हो कि जो रेलवे का 3 हज़ार करोड़ का प्रॉफिट है - जैसे बीएसएनएल, एयर इंडिया प्राइवेट में चली गई – इसके लिए भी कुछ ऐसी योजना तो नहीं है। सर, मैं चाहूंगा कि सरकार इसके बारे में थोड़ा ध्यान दे। सर, मैं आखिर में एक शेर बोलूंगा। मैं अपनी खत्म कर रहा हूं:

रेलवे पर गर्व बहुत है, मगर सच छुपाया जाता है,
ट्रेनें बढ़ी नहीं, भीड़ में धक्का दिलाया जाता है,
अमेरिका और चाइना ट्रैक बिछा रहे हैं, हम इधर मौतें गिन रहे हैं,
सिस्टम ध्वस्त है, मगर सपना दिखाया जाता है।

उपसभाध्यक्ष (श्री राजीव शुक्ला): क्या यह आपका अपना ऑरिजनल शेर है या कहीं से लिया है?

डा. अशोक कुमार मित्तल: सर, आप शायर हैं, आप ज्यादा जज कर पाएंगे। सर, यह ऑरिजनल है।

उपसभाध्यक्ष (श्री राजीव शुक्ला): श्री रामजी लाल सुमन जी।

श्री रामजी लाल सुमन (उत्तर प्रदेश): उपसभाध्यक्ष जी, मैं एक आग्रह करना चाहूंगा। यह रेलवे की तमाम जमीन जो पड़ी है, इस पर अनधिकृत रूप से लोगों ने कब्जा कर रखा है। रेल मंत्रालय को इसके लिए एक नीति बनानी चाहिए। अगर रेल कर्मचारियों के लिए वहां आवास बनाए जाएं,

उनके रहने की व्यवस्था हो जाए, तो मैं समझता हूं कि यह निश्चित रूप से रेलवे की जमीन का बेहतर इस्तेमाल होगा।

दूसरा, मैं यह कहना चाहूंगा कि रेलवे कर्मचारियों के बच्चों के लिए उच्च शिक्षा की कोई बेहतर व्यवस्था नहीं है। रेलवे कर्मचारियों के बच्चों की उच्च शिक्षा के लिए भी सरकार को बेहतर व्यवस्था करनी चाहिए। रेलवे में खिलाड़ियों का कोटा 5 परसेंट है। उपसभाध्यक्ष महोदय, मैं आपके मार्फत रेल मंत्री से आग्रह करना चाहूंगा कि यह कोटा 10 परसेंट तक होना चाहिए। रेलवे के जो हॉस्पिटल्स हैं, उनकी हालत बहुत खराब है। आज के दौर में जो नई-नई बीमारियां हैं या गंभीर बीमारियां हैं, उनके लिए जिन विशेषज्ञों की आवश्यकता है, उन हॉस्पिटल्स में वे विशेषज्ञ नहीं हैं। डॉक्टर की जो भर्ती की जा रही है, वह भर्ती संविदा पर की जा रही है। निश्चित रूप से यह चिंता का विषय है कि रेलवे के कर्मचारियों के जीवन को बचाने के लिए, उनको बेहतर इलाज की व्यवस्था देने के लिए जिस प्रकार के हॉस्पिटल्स होने चाहिए, वैसे हॉस्पिटल्स हमारे देश में नहीं हैं।

उपसभाध्यक्ष महोदय, मैं दो-तीन बातें निवेदन करना चाहूंगा। एक तो खास तौर से कोरोना काल में जो रेलगाड़िया बंद कर दी गई थीं, वे रेलगाड़ियां आज तक शुरू नहीं की जा सकी हैं। इससे यात्रियों को बहुत असुविधा हो रही है। जहां तक बजट की बात की जा रही है, तो संदेश यह जा रहा है कि रेलवे अमीरों का ख्याल तो रख रहा है लेकिन उस अनुपात में जितना ख्याल गरीबों का रखना चाहिए, वह रेलवे नहीं रख रहा है। आपकी क्या उपलब्धियां हैं, वह एक अलग सवाल है, लेकिन आम आदमी रेलवे के बारे में क्या महसूस करता है, वह ज्यादा महत्वपूर्ण सवाल है। मैं समझता हूं कि आम आदमी में विश्वास अर्जित करिए और उसके पास यह संदेश जाना चाहिए कि रेलवे हमारे हक में बेहतर काम कर रहा है।

उपसभाध्यक्ष महोदय, आगरा यूनेस्को की साइट है। आप जानते हैं कि ताजमहल की वजह से यहां बड़ी संख्या में विदेशी आते हैं। टूंडला जंक्शन एनसीआर का बहुत बड़ा स्टेशन है और अंग्रेजों के जमाने से ही यह रेलवे का बहुत महत्वपूर्ण स्थान है। यहाँ गाड़ियों के आवागमन की उचित व्यवस्था नहीं है। टूंडला से एटा वाया कासगंज, इस लाइन को 18 किलोमीटर बढ़ाया जाना है, यह टुकड़ा आज तक नहीं बढ़ाया गया है। राजा मंडी, आगरा में दो रेल लाइन का स्टेशन है, इसको चार लाइन तक बढ़ाया जाए। नई दिल्ली से जो शताब्दी एक्सप्रेस जाती है, उसको उत्तर मध्य रेलवे के टूंडला जंक्शन पर ठहराव किया जाए। अलीगढ़-मथुरा को सुगम रेलवे मार्ग बनाने हेतु हाथरस जंक्शन पर इसकी कॉर्ड लाइन बनाई जाए। विश्व में आगरा की पहचान है। इसलिए आगरा कैंट पर निजामुद्दीन से चलने वाली संपर्क क्रांति को रोका जाए। मथुरा जंक्शन से अयोध्या तक वंदे भारत ट्रेन को चलाया जाता है। इसका ठहराव लखनऊ में होना चाहिए। हाथरस जंक्शन पर मुरी एक्सप्रेस हफ्ते में तीन दिन चलती है, उसे रोज चलाए जाने की आवश्यकता है। कोरोना काल से पहले जलेसर रोड पर जो गाड़ियाँ चलती थीं, वे गाड़ियाँ बंद हो गईं। उन गाड़ियों को पुनः चलाया जाए। पोरा रेलवे स्टेशन पर बरेली-बांदीकुई जैसी पैसेंजर गाड़ी अलीगढ़ तक ही जाती है। उसे टूंडला तक चलाया जाए। पलवल पैसेंजर गाड़ी टूंडला से अलीगढ़ तक चलती है। इसे दाऊद खान-सासनी-पोरा-चमरोला-मितावली और टूंडला तक बढ़ाया जाए।

उपसभाध्यक्ष महोदय, अंत में, मैं आपसे आग्रह करना चाहूँगा कि कोरोना काल के समय जो ट्रेन्स चलती थीं, उनमें से अधिकांश ट्रेन्स बंद कर दी गई हैं। उन ट्रेन्स का रिश्ता आम आदमी

Contents Page

से था, गरीब आदमी से था। मैं रेल मंत्री जी से आग्रह करूँगा कि बगैर किसी विलंब के इन ट्रेन्स को चलाया जाए। धन्यवाद।

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Thank you. Now, Shri Abdul Wahab; you have three minutes to speak.

SHRI ABDUL WAHAB (Kerala): Sir, I have got only few points to make about Kerala. You already know all aspects. But, I am asking the hon. Railway Minister to see that projects were sanctioned decades ago but remained incomplete. The ROB for LC No.8 Pattikkad in Shoranur-Nilambur line was sanctioned six to seven years ago but work has not commenced. I request the authorities to expedite the completion of these critical infrastructure projects. Nilambur-Nanjangud Railway line project is dream of millions and will reduce travel time between Bangalore and Kochi by minimum 5 hours, reducing 629 km. to 450 km. The final location survey has been completed. The Ministry has to consider this rail line under Project of National Importance and sanction it. Allocation of MEMU trains to Shoranur, Nilambur sections. This section has been recently electrified. MEMU trail run was highly successful. MEMU trains are the best model for traffic in this isolated single-line section. Two demands in this regard are: Extending the MEMU service between Ernakulam and Shornur to Nilambur and converting existing passenger trains to MEMU trains. The delay in implementation is due to unavailability of MEMU rakes. I request the authorities to allot MEMU trains on priority to this section, ensuring night connectivity. Introduction of a new 8-car Vande Bharat train — Two Vande Bharat trains in Kerala are highly successful that connects Northern Malabar to Trivandrum. We are demanding for a third Vande Bharat with 8-car that connect Trivandrum to Nilambur. Sir, demand for third and fourth rail lines are essential for operating more trains in Kerala for future development. The Union Government should allocate funds to build this line. The Angamaly-Sabari Line — You know Sabarimala has the potential to accelerate development of hinterland regions of six districts of Kerala has been in pipeline for decades. Kerala had also agreed to share the cost of project. But, contribution to the escalated project cost is something the State cannot financially bear now. The cut down of sleeper coaches for AC coaches has significantly affected passengers. To cater to the increased demand during peak periods, I urge the introduction of additional special trains on the festival calendar. The State Government has already submitted the festival calendar to the Union Ministry for consideration.

To facilitate convenient travel for passengers, I demand that the Railways operate more special trains from major cities like Chennai, Bangalore, Hyderabad, Mumbai, and New Delhi during the festival season and school/college vacations. Furthermore, I request the consideration of new rail routes, specifically the Nilambur-Nanjangud and Kanhangad-Panathur-Kaniyour rail lines. I appreciate your attention to these demands. Thank you.

उपसभाध्यक्ष (श्री राजीव शुक्ला): श्रीमती माया नारोलिया।

श्रीमती माया नारोलिया (मध्य प्रदेश): माननीय उपसभाध्यक्ष महोदय, इस सदन के आदरणीय सदस्यगण, मैं आज इस सदन में भारतीय रेल के रूपांतरण पर अपने विचार व्यक्त करने के लिए खड़ी हुई हूं। यह परिवर्तन हमारे देश के यशस्वी प्रधान मंत्री श्री नरेन्द्र मोदी जी के दूरदर्शी नेतृत्व और हमारे कर्मठ रेल मंत्री, श्री अश्विनी वैष्णव जी के प्रभावी प्रयासों के कारण संभव हुआ है। भारतीय रेल के आधुनिकीकरण और विस्तार के प्रति उनकी प्रतिबद्धता अत्यंत सराहनीय रही है और मैं इस क्षेत्र में सरकार की उल्लेखनीय उपलब्धियों को साझा करने में गर्व महसूस कर रही हूं।

महोदय, पिछले एक दशक में भारतीय रेल ने एक बड़ा बदलाव देखा है। कुछ महत्त्वपूर्ण आंकड़े इस प्रगति को दर्शाते हैं। विद्युतीकरण - 2023 तक भारतीय रेलवे के ब्रॉड गेज नेटवर्क का 85 प्रतिशत से अधिक विद्युतीकरण हो चुका है, जबकि 2014 में यह केवल 45 प्रतिशत था। यह एक ऐतिहासिक उपलब्धि है, जिसने भारतीय रेल को दुनिया के सबसे बड़े हरित रेल नेटवर्क में शामिल कर दिया है। नई पटरियाँ और दोहरीकरण – 30,000 किलोमीटर से अधिक नई रेल पटरियां बिछाई गई हैं और 15,000 किलोमीटर से अधिक रेल मार्गों पर दोहरीकरण, तिहरीकरण पूरा कर लिया गया है, जिससे भीड़-भाड़ कम हुई है और दक्षता में भी वृद्धि हुई है।

वंदे भारत ट्रेनें - माननीय महोदय, 2024 तक 51 वंदे भारत ट्रेनों की शुरुआत हो चुकी है, जो विश्व स्तरीय सुविधाओं और 160-180 किलोमीटर प्रति घंटे की गति से रेल यात्रा को नए स्तर पर ले जाने का काम कर रही हैं। माल वाहन गलियारे – 2,800 किलोमीटर लंबे पूर्वी और पश्चिमी समर्पित माल वाहन गलियारे लगभग पूर्ण होने के कगार पर हैं, जिससे मौजूदा रेल मार्गों की भीड़ कम होगी और भारत की आर्थिक वृद्धि को बढ़ावा मिलेगा।

माननीय महोदय, मेरा गृह राज्य, मध्य प्रदेश भी इस परिवर्तन का एक महत्त्वपूर्ण लाभार्थी रहा है। इटारसी-नागपुर लाइन के दोहरीकरण, भारत के पहले विश्वस्तरीय स्टेशन हबीबगंज, रानी कमलापति रेलवे स्टेशन के पुनर्विकास और भोपाल-इंदौर-जबलपुर को जोड़ने वाली वंदे भारत ट्रेनों की शुरुआत से राज्य के लोगों को अत्यधिक सुविधा मिली है। इसके अतिरिक्त उधमपुर-श्रीनगर-बारामूला रेल लिंक और दुनिया के सबसे ऊंचे रेलवे पुल चिनाब ब्रिज जैसी इंजीनियरिंग की उपलब्धियां मोदी सरकार की दूरदृष्टि को दर्शाती हैं, जिन्होंने दुर्गम क्षेत्रों तक रेल कनेक्टिविटी सुनिश्चित की है।

महोदय, वर्ष 2025 का रेल बजट इस मजबूत नींव पर आगे बढ़ रहा है। रेल क्षेत्र के लिए 2.65 लाख करोड़ के ऐतिहासिक आबंटन के साथ सरकार ने महत्वाकांक्षी लक्ष्य निर्धारित किए हैं। 400 नई वंदे भारत ट्रेनें - इनसे देश भर में कनेक्टिविटी और यात्रियों को विश्वस्तरीय सुविधाएँ

Contents Page

उपलब्ध होंगी। कवच anti-collusion system — इस स्वदेशी सुरक्षा प्रणाली का विस्तार उच्च घनत्व वाले सभी रेल मार्गों तक किया जाएगा, जिससे रेल यात्रा अधिक सुरक्षित होगी। अमृत भारत स्टेशन योजना — 1,300 स्टेशनों के पुनर्विकास की योजना है, जिससे आधुनिक सुविधाएं उपलब्ध कराई जाएंगी और यात्रियों के लिए सुविधाएँ बढ़ेंगी। हरित पहल - भारतीय रेलवे 2030 तक शुद्ध शून्य कार्बन उत्सर्जन प्राप्त करने की दिशा में अग्रसर है। सौर ऊर्जा से संचालित स्टेशन, जैव शौचालय और नवीकरणीय ऊर्जा का उपयोग जैसी पहल इस लक्ष्य को प्राप्त करने में सहायक सिद्ध होगी। हालाँकि इन उपलब्धियों का उत्सव मनाते समय हमें अतीत को भी याद रखना चाहिए। मैं अपने विपक्षी सदस्यों का इसकी ओर ध्यान आकर्षित करना चाहती हूँ कि हमें अपने अतीत को याद रखना चाहिए। पिछली सरकारों ने दशकों तक रेलवे की उपेक्षा की, परियोजनाएं लंबित रहीं, सुरक्षा मानकों को नजरअंदाज किया गया और आधुनिकीकरण की गति धीमी रही। उदाहरण के लिए 2009 से 2014 के बीच रेलवे में वार्षिक निवेश औसतन केवल 4,500 करोड़ रुपया था, जबकि 2025 में यह राशि 2.55 लाख करोड़ रुपए तक पहुँच चुकी है। नतीजन उस समय की रेलवे व्यवस्था देश की बढ़ती आकांक्षाओं को पूरा करने में असमर्थ रही। आज प्रधान मंत्री मोदी जी के नेतृत्व में भारतीय रेलवे न केवल उन चुनौतियों से उबर चुकी है, बल्कि नवाचार और दक्षता के लिए एक वैश्विक मानक भी बन गई है। अतः मैं यह दोहराना चाहूँगी कि भारतीय रेलवे केवल परिवहन का माध्यम नहीं रह गई है, बल्कि यह भारत की विकास गाथा का प्रतीक बन गई है। बजट, 2025 के माध्यम से सरकार ने फिर से यह सिद्ध किया है कि वह एक नए भारत के निर्माण के लिए पूरी तरह प्रतिबद्ध है। एक ऐसा भारत जो जुड़ेगा, आधुनिक बनेगा और आत्मनिर्भर बनेगा।

सदन के कुछ सदस्यों ने विगत दिनों भी बात कही और अभी भी कही कि कुंभ के समय ...**(समय की घंटी)**... कुंभ के समय रेलवे ने सराहनीय काम किया, उसके लिए मैं बहुत ही कर्मठ और सक्रिय रेल मंत्री जी का अभिनंदन करना चाहूँगी और देश के यशस्वी प्रधान मंत्री नरेन्द्र मोदी जी का भी अभिनंदन करना चाहूँगी। प्रयागराज कुंभ जाने के लिए हर वर्ग का व्यक्ति कुंभ में स्नान करे और पुण्य लाभ अर्जित करे, इसके लिए भारत सरकार ने स्पेशल महाकुंभ ट्रेन्स चलाईं। वे ट्रेन्स हर छोटे-छोटे स्टेशनों पर रुकती थीं। हमारे सांसद साथी इस संबंध में बात कर रहे थे, शायद उन्होंने रेल द्वारा प्रयागराज कुंभ की यात्रा नहीं की होगी। मैं स्वयं अपने परिवार के साथ तथा कार्यकर्ताओं की बड़ी टीम के साथ रेल यात्रा करके प्रयागराज कुंभ पहुंची थी।...**(समय की घंटी)**... हर छोटे-छोटे स्टेशनों पर वह ट्रेन रुकती थी। वह ट्रेन छोटे-से-छोटे स्टेशनों पर रुक कर हर वर्ग के लोगों को लेकर जाती थी। हम इसके लिए रेलवे विभाग और रेलवे कर्मचारियों का भी अभिनंदन करेंगे, जिन्होंने हर स्टेशन पर यात्रियों की सुविधा के लिए बोर्ड लगा रखा था और कोई यात्री अगर पूछता था, तो वे उसको गंतव्य स्थान पर ले जाते थे।

उपसभाध्यक्ष (श्री राजीव शुक्ला): धन्यवाद, मैडम।

श्रीमती माया नारोलिया (मध्य प्रदेश): महोदय, अंत में मैं यह कहना चाहूँगी कि हमारी सांसद साथी दोला सेन जी को रेलवे बजट पर बोलने के लिए खड़ा किया गया था, लेकिन वे रेलवे बजट

Contents Page

पर बात न करके अपनी नेत्री की महिमा के गुणगान गा रही थीं। हम सदन में बजट पर अपनी बात रखने के लिए खड़े हुए हैं, धन्यवाद।

उपसभाध्यक्ष (श्री राजीव शुक्ला): धन्यवाद। संजय कुमार झा जी।

श्री संजय कुमार झा (बिहार)**:** उपसभाध्यक्ष महोदय, जिस हिसाब से रेलवे में काम चल रहा, उससे रेलवे का नेटवर्क बढ़ रहा है और रेल में इतने लोग ट्रेवल करते हैं। इसके लिए मैं रेल मंत्री जी को धन्यवाद देता हूँ। अभी कुंभ का आयोजन हुआ। मैं जिस एरिया से आता हूँ, वह समस्तीपुर डिवीजन में पड़ता है। वह पूरा मिथिला का एरिया है। मैंने कुंभ के दौरान देखा कि मिथिला एरिया से कुंभ के लिए लगभग एक करोड़ लोगों ने ट्रेवल किए। वहां से unscheduled trains चलाई गईं। कभी मंत्री जी को फोन किया गया कि बहुत भीड़ हो गई है, तो रात में वहां से ऐसी 50 ट्रेनें चलाई गईं, जो पहले से प्लान्ड नहीं थीं। हमें रेलवे के स्टाफ को भी धन्यवाद देना चाहिए, क्योंकि वहां पर हम लोगों ने इसको अनुभव किया है। उस समय वहाँ पर स्टेशनों पर बहुत प्रेशर था। वहाँ पर 24 घंटे लोग खड़े रहते थे और ट्रेन आने पर वे उससे ट्रेवल करते थे। कुंभ के दौरान रेलवे ने जो unprecedented काम किया है, उसके लिए मैं रेल मंत्री, रेल मंत्रालय और रेल कर्मचारियों को धन्यवाद देता हूँ।

कुछ दिनों पहले जब रेलवे बिल पर बहस हो रही थी, तब कांग्रेस पार्टी की तरफ से तन्खा जी ने अलग-अलग रेल मंत्रियों के काम के बारे में बताया कि किसने क्या काम किया। हम लोगों के नेता नीतीश कुमार जी अटल जी के समय में रेल मंत्री रहे। उन्होंने जिस हिसाब से काम किया, मुझे लगता है कि रेल विभाग में जो दो-चार respected रेल मंत्री रहें, उनमें से नीतीश कुमार जी का नाम आता है। उसी समय, अटल जी के समय में ही उन्होंने रेलवे सेफ्टी फंड बनाया था और पूरी ट्रैक की strengthening की थी। फिर, वे बतला रहे थे कि उनके बाद जो रेल मंत्री हुए, उनको कैसे हार्वर्ड यूनिवर्सिटी ने बुलाया। अब, यह तो बहुत बड़ा प्रश्न-चिन्ह है! हमारी पार्टी के माननीय मंत्री, ललन बाबू यहां बैठे हैं और ये इस चीज़ का ज्यादा बेहतर विश्लेषण कर सकते हैं कि हार्वर्ड यूनिवर्सिटी में एक ऐसे आदमी को बुलाया गया, जिन पर land for job scam में अभी मुकदमा चल रहा है और जो अभी जमानत पर हैं। पूरा परिवार! ...(**व्यवधान**)... इसमें गलत क्या है? गरीबों से दो-दो कट्ठा, एक-एक कट्ठा जमीन लेकर नौकरी दी गई।

उपसभाध्यक्ष (श्री राजीव शुक्ला): अभी वे डिफेंड नहीं कर सकते, क्योंकि वे इस सदन के मेम्बर नहीं हैं। ...(**व्यवधान**)...

श्री संजय कुमार झा: एक-एक कट्ठा जमीन लेकर नौकरी दी गई। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री राजीव शुक्ला): वे सदन के मेम्बर नहीं हैं और वे अपने आपको डिफेंड नहीं कर सकते हैं।

श्री संजय कुमार झा: आईआरसीटीसी घोटाला! ...(**व्यवधान**)... हम नाम कहां ले रहे हैं? आईआरसीटीसी घोटाला! ...(**व्यवधान**)...

श्री जयराम रमेश (कर्नाटक): सर, इसको एक्सपंज कराइए। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री राजीव शुक्ला): जो नियम है, उस नियम के हिसाब से चलेंगे।

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह): उनको मिर्ची क्यों लग रही है? ...(**व्यवधान**)...

श्री संजय कुमार झा: क्योंकि इन्हीं के समय में सब हुआ है। इन्हीं लोगों के प्रोटेक्शन में तो सब हुआ था! वह कब हुआ था, किसने किया था? इन्हीं लोगों की सरकार में, इन्हीं लोगों के प्रोटेक्शन में सब हुआ था। आईआरसीटीसी घोटाला! पुरी तथा अन्य जगहों पर जो होटल्स थे, उनको एक आदमी को दे दिया गया। ...(**व्यवधान**)... इस तरह, वह पूरा घोटाला चला। उसका मुकदमा चल रहा है और ये यहां बैठकर हार्वर्ड यूनिवर्सिटी में बुलाने की बात कहकर उनके काम की तारीफ कर रहे हैं! ...(**व्यवधान**)... मैं आपकी नॉलेज में एक ही चीज़ दे रहा हूँ। आज तक ऐसा नहीं लगता कि रेलवे में कभी यह हाल हुआ हो कि ग्रुप डी की नौकरी के लिए एक कट्ठा जमीन गिफ्ट में ले लिया गया हो, लेकिन उस समय यह हुआ था। यही केस है। इसी का कागज़-पत्र ललन बाबू ने दिया हुआ है। इनके पास वे सारे कागज़ रखे हैं, जिन्हें ये उस समय के प्रधान मंत्री जी को देकर आए थे। ये और शरद यादव जी सारे कागज़ लेकर गए थे और प्रधान मंत्री जी को देकर आए थे। उसके बाद ही उस पर इन्क्वॉयरी शुरू हुई। मैं इसकी चर्चा इसलिए कर रहा हूँ, क्योंकि बिहार से दोनों रेल मंत्री रहे। एक रेल मंत्री ने इतना बड़ा काम किया! नीतीश कुमार जी ने track strengthening की और उसके अलावा उन्होंने कई बड़े काम किए, जिसके बाद उसका प्रॉफिट मिला।

सर, वर्ष 2009 से 2014 तक बिहार को रेलवे से जो पैसा मिला, वह 1,332 करोड़ था। वह 2009 से लेकर 2014 तक, यानी 5 सालों के लिए था। इस साल 2025-26 के बजट में रेल मंत्री जी ने बिहार को 10,066 करोड़ दिया है, जो 9 गुना ज्यादा है और यह सिर्फ एक साल में दिया गया है। मैं मंत्री जी को इसलिए भी धन्यवाद देता हूँ। बिहार में टोटल 3,020 किलोमीटर का इलेक्ट्रिफिकेशन हुआ है, यानी बिहार का 100 परसेंट ट्रैक इलेक्ट्रिफाइड हो गया है। इसी तरह, इन्होंने बिहार में 38 अमृत स्टेशंस, जो डेवलप हो रहे हैं, उनको 3,164 करोड़ रुपये दिए हैं। रेल मंत्रालय द्वारा पटना से दिल्ली के लिए पहली वंदे भारत स्लीपर ट्रेन दी गई है। ...(**समय की घंटी**)... बिहार में जो भी इनिशिएटिव, जो भी काम इनके द्वारा किया गया है, उसके लिए मैं इनको धन्यवाद देता हूँ।

सर, अगर मैं इनके अचीवमेंट्स को देखूँ, तो रेल मंत्रालय द्वारा जो बहुत सारा काम किया गया है, उसकी डिटेल ये है, लेकिन मैं largely ये ही बातें कहना चाहता हूँ। मुझे लगता है कि कुंभ में जिस हिसाब से काम किया गया, वह एक सबसे बड़ा टेस्ट था। इसकी चर्चा करनी इसलिए भी जरूरी है, क्योंकि हम लोगों ने अपनी स्टेट से यह अनुभव किया। उस दौरान जिस हिसाब से करोड़ों लोगों को हैंडल किया गया और रेल मंत्रालय ने जिस तरह से काम किया, उसके लिए मैं

इनको धन्यवाद देता हूँ। सर, रेल मंत्रालय बड़े स्केल पर अपग्रेडेशन भी कर रहा है। मैं परसों ही सुन रहा था कि 9,000 unmanned signals को ठीक कर दिया गया है और मैं मंत्री जी को इसके लिए भी धन्यवाद देता हूँ।

उपसभाध्यक्ष (श्री राजीव शुक्ला): धन्यवाद।

श्री संजय कुमार झा: सर, रेल मंत्रालय, रेल मंत्री जी और आदरणीय प्रधान मंत्री जी द्वारा रेलवे में जो काम किया जा रहा है, बड़े स्केल पर जो अपग्रेडेशन किया जा रहा है, उसके लिए मैं उनको धन्यवाद देता हूँ। हम लोग जिस स्टेट से आते हैं, वहां से काफी लोगों का इधर-उधर आना-जाना लगा रहता है और जिस हिसाब से काम किया जा रहा है, उसके लिए ये निश्चित रूप से धन्यवाद के पात्र हैं। आपका बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Dr. Syed Naseer Hussain. ...*(Interruptions)*...

श्री मनोज कुमार झा: सर, प्वाइंट ऑफ ऑर्डर। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री राजीव शुक्ला): आपका क्या व्यवस्था का प्रश्न है? ...(**व्यवधान**)...

SHRI MANOJ KUMAR JHA (Bihar): Sir, under Rule 245 — 'Limitation of Debate' says, "Whenever the debate on any motion in connection with a Bill or on any other motion becomes unduly protracted, the Chairman may...". आप इनके पूरे भाषण को देखिए। कुछ समकालीन मुद्दों पर चर्चा नहीं... और किस प्रकार की बातें हो रही हैं। आप यहां बैठकर लालू प्रसाद यादव जी के बारे में टिप्पणी करेंगे, जिसमें रेलवे complainant नहीं है, तो इस तरह की टिप्पणी को एक्सपंज किया जाए।

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Manojji, I have seen Rule 245. ...*(Interruptions)*...

श्री मनोज कुमार झा: इसका examination हो और इसे expunge किया जाए। रेलवे से पूछिए कि रेलवे ने किस प्रकार की complaint की है - ज़ीरो कम्प्लेंट है। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Manojji, I have seen Rule 245. The issue that you have raised does not come under that, but I have already said that you cannot mention the name of a person who is not a Member of this House. So, they would scrutinize it and come back to you. इसलिए point of order नहीं है।

...(Interruptions)... मैं समझ गया हूं। आपने जो बात कही है, वह मैं पहले ही बोल चुका हूं। ...(**व्यवधान**)...

SHRI MANOJ KUMAR JHA: Railways is not the complainant. रेलवे ने आज तक यह नहीं माना है। यह हमारे मंत्री जी भी जानते हैं ...(**व्यवधान**)... आज भले ही ये कुछ भी कह लें।

उपसभाध्यक्ष (श्री राजीव शुक्ला): जो इश्यु उन्होंने उठाया है, उसका जवाब मंत्री जी देंगे, लेकिन आपने जो मांग की है, उन्होंने पहले ही बोल दिया है। ...(**व्यवधान**)... डा .सैयद नासिर हुसैन।

डा .सैयद नासिर हुसैन (कर्नाटक): सर, मैं आपका और मेरी पार्टी का आभारी हूँ कि मुझे आज बात करने का मौका दिया गया है।

सर, भारतीय रेल देश की लाइफलाइन मानी जाती है। On a daily basis, lakhs of people travel through trains. इसके ऊपर पता नहीं कितनी कहानियाँ लिखी गई हैं, कितनी फ़िल्में बनी हैं, कितने गाने बने हैं, कितनी कविताएँ लिखी गई हैं। मैं भी एक political activist होने के नाते कई बार ट्रेन से यात्रा कर चुका हूँ और बहुत करीब से इसे जाना है।

सर, देश में हर गरीब व्यक्ति के लिए यदि कोई सबसे सुलभ साधन है, तो वह रेलवे है। अब आप देखेंगे कि होली का त्योहार आ रहा है, रमज़ान का महीना भी आ रहा है। इन त्योहारों पर कितने लोग अपने-अपने घर जाने की कोशिश करेंगे, ट्रेन से यात्रा करेंगे। लेकिन यह देखा गया है कि हर त्योहार के समय स्पेशल ट्रेनें चलाई जाती हैं ताकि हमारे देश की जनसंख्या की आवश्यकताओं को पूरा किया जा सके। मैं यह जानना चाहता हूँ कि क्या हमारे देश की जनसंख्या के हिसाब से कोई रणनीति बनाई जा रही है, जिससे लोगों की needs को cater करने के लिए उचित सुविधाएँ दी जा सकें?

सर, बीते 11 वर्षों से लगातार यह सरकार काफी मार्केटिंग कर रही है। पुराने काम, जो यूपीए के समय में शुरू हुए थे, उन्हें चमक-धमक के साथ प्रस्तुत करने का काम इन्होंने किया है। रेलवे गरीबों और lower middle class की पहुँच से बाहर होती जा रही है। कन्फर्म टिकट मिलना मुश्किल हो गया है, रेलवे एक्सीडेंट्स लगातार बढ़ते जा रहे हैं। Passengers, especially poor and lower middle class की safety and security की तरफ कोई ध्यान नहीं दिया जा रहा है।

कुछ प्रीमियम ट्रेनों को सरकार ने अपने विज्ञापन का एक माध्यम बना लिया है, उसके expenses पर पूरा रेलवे नेटवर्क suffer कर रहा है। यहाँ तक कि प्रधान मंत्री के सेल्फी बूथ्स पर रेलवे स्टेशनों पर काफी पैसा खर्च किया जा रहा है। Instead of such advertisements and vanity projects, the Government needs to address the fundamental issues that are being faced by the Railways today. आपको पता होगा 2 जून, 2023 को ओडिशा के बालासोर में किस तरह की दुर्घटना हुई थी। उसमें 275 से ज्यादा लोगों ने अपनी जान गवाई थी। पहले सुना गया था कि यदि किसी रेल का एक्सीडेंट होता है, तो मंत्री रिज़ाइन कर देता है, लेकिन यहां पर लगातार रेल के एक्सीडेंट पर एक्सीडेंट होते जा रहे हैं। रेलवे में sanctioned posts 14.74 लाख हैं। उसमें तीन लाख से ज्यादा वैकेन्ट हैं। उसमें डेढ़ लाख से ज्यादा especially critical for safety positions हैं, वे vacant हैं। इसी की वजह से लगातार ये हादसे होते जा रहे हैं। New Delhi

Railway Station पर, जो सबसे modern railway station माना जाता है, उस पर 15 फरवरी, 2025 को क्या हुआ, उसके बारे में आपको पता है। उसके 18 लोग मारे गए। रेलवे मिनिस्ट्री के जो जिम्मेदार लोग थे, वे ट्वीट करते जा रहे थे। उसको अफवाह बताते जा रहे थे, लेकिन वहां न police थी, न rescue team थी, न Railway officials थे। वहां के कुलियों ने कई लोगों को सेफ्टी के साथ बाहर पहुंचाने की कोशिश की। जिन कुलियों ने लोगों की मदद की थी, उनसे हमारे नेता राहुल गांधी जी मिले और उनका साथ देने का काम किया। रेल मिनिस्टर ने 27 फरवरी, 2025 को कहा था कि महाकुंभ के लिए 13 हजार स्पेशल ट्रेन्स का आयोजन किया गया है, जिसमें 16 हजार ट्रेन्स को वहां पर चलाया गया है। दूसरी तरफ यूपी की सरकार कहती है कि 63 करोड़ लोग महाकुंभ में गए थे। अगर 63 लोग महाकुंभ में गए थे और सिर्फ 16 हजार ट्रेन्स चली थीं, इसका मतलब यह है कि केवल पांच परसेंट लोगों के लिए साढ़े चार करोड़, पांच करोड़ लोगों के लिए रेल की सुविधाएं की थीं। बाकी के लोगों के लिए सुविधाएं क्यों नहीं की गईं थीं? I come from the State of Karnataka. उसमें भी कल्याण कर्णाटक और बेल्लारी से आता हूं। हमारा एक बैकवर्ड इलाका है, जिस इलाके को हमारे एलओपी मल्लिकार्जुन खरगे साहब के initiative से, सोनिया गांधी जी के effort से Article 371J दिया गया। उस इलाके में अभी भी रेलवे प्रोजेक्ट्स पेंडिंग हैं। मैंने इन इश्यूज़ को रेलवे मिनिस्टर के सामने बहुत बार रेज़ किया है। मैंने चिट्ठियां लिखी थीं, रेलवे ऑफिसर्स को बोला था, मीटिंग्स में गया था और वहां पर इन इश्यूज़ को रेज़ किया था। चाहे वह station upgradation के हों, railway के हो, over-bridges के हों, elevators के हों या new lines के हों, लेकिन उनकी कोई सुनवाई नहीं होती है। एक लाइन का acknowledgement आता है कि आपकी चिट्ठी मिल गई, लेकिन उसके ऊपर काम नहीं होता है। मैं इनसे अपील करना चाहूंगा। मैं भले ही अपोजिशन का एमपी हूं, लेकिन बेल्लारी एक बड़ा junction, एक बड़ा स्टेशन है, एक mining hub है। वहां के स्टेशन को अपग्रेड करना जरूरी है, लेकिन unfortunate part सरकार का यह है कि सरकार ने भेदभाव का माहौल फैलाया हुआ है। जहां अपोजिशन की सरकारें हैं, वहां काम नहीं होता है। अपोजिशन के एमपीज़ का जो मांग देते हैं, जो चिट्ठी देते हैं, रिक्वेस्ट देते हैं, जो डिमांड करते हैं, उसकी कोई सुनवाई नहीं होती है। सिर्फ यह हमारे साथ नहीं हो रहा है, सारी अपोजिशन पार्टीज़ की जो सरकारें हैं, वहां पर यही हो रहा है। उनका फंड कट किया जाता है, उनको काम करने नहीं दिया जाता है, development work करने नहीं दिया जाता है। यहां अपोजिशन के एमपीज़ हैं, वे बताएंगे कि किस तरह से यह हो रहा है। ...(**व्यवधान**)... एलओपी खरगे जी, रेल मंत्री थे। उन्होंने 2014-15 के Interim Budget गुलबर्गा में DRM Office को एलान किया गया, स्टेट गवर्नमेंट ने जमीन भी दी। सर, एलओपी खरगे जी रेल मंत्री थे, 2014-15 के Interim Budget गुलबर्गा में DRM Office के लिए एलान किया था। उसके लिए स्टेट गवर्नमेंट ने फ्री में जमीन भी दी थी, budget allocation भी हुआ था, लेकिन उसका काम आज तक शुरू नहीं हुआ था। वहीं पर यादगीर में bogey factory उन्हीं के जमाने में शुरू की गई थी। उसके expansion की demand की गई थी, लेकिन उसका आज तक काम नहीं किया गया। अगर मैं पूरे कर्णाटक की बात करूं, तो Dharwad-Belagavi direct rail line; उसमें 13 प्रोजेक्ट अप्रूव किए गए हैं, लेकिन आज तक शुरू नहीं किए गए। Gadag-Belagavi rail line; Hubli-Ankola rail project; Shimoga-Shikaripura-Ranebennur rail project; Hubli-Sirsi-Talguppa; Davanagere-Tumkur rail project. सर, उसके साथ में मेंगलोर, जो पालक्कड़

डिवीज़न में पड़ता है, मेंगलोर रेलवे स्टेशन, मेंगलोर एरिया से 75 परसेंट से ज्यादा रेवेन्यू आता है। महोदय, हम उसके अपग्रेडेशन की लगातार मांग कर रहे हैं, लेकिन वहाँ पर अभी तक कोई अपग्रेडेशन हुआ नहीं है।

महोदय, मोदी जी 'सबका साथ-सबका विकास' की जो बात करते हैं, क्या 'सबका साथ-सबका विकास' का मतलब यही है कि जहाँ भारतीय जनता पार्टी की सरकारें हैं, वहीं पर काम होगा, बीजेपी के एमपीज़ जो मांग करेंगे, वही काम होगा? क्या जहाँ पर अपोजिशन के एमपीज़ और अपोजिशन की सरकारें हैं, वहाँ पर काम नहीं होगा? महोदय, यहाँ तक भी हुआ है कि इन्होंने 2017-18 के स्टेशन्स की इन्कम को भी categorize कर दिया है, जिस पर Standing Committee ने आपत्ति जताई है। Standing Committee ने कहा कि geographical location, industrial centre, port, agricultural centre और educational centre के आधार पर classification होना चाहिए। स्टैंडिंग कमेटी ने इनको यह डायरेक्शन दी है कि suburban, non-suburban और halt के नाम पर तीन categories होनी चाहिए।

महोदय, दूसरी तरफ यह समस्या है कि जो important railway stations हैं, उनका लगातार privatization हो रहा है। वह भले ही एक से शुरू हुआ, बाद में 19 पर गया, 50 पर गया और अब 100 highest revenue yielding stations का प्राइवेटाइजेशन हो रहा है। आप कहते हैं कि रेलवे स्टेशन्स को ही एयरपोर्ट बना देंगे। ये बार-बार कहते हैं कि रेलवे स्टेशन्स को ही एयरपोर्ट बना देंगे, हम कह रहे हैं कि आप एयरपोर्ट मत बनाइए, रेलवे स्टेशन को रेलवे स्टेशन रहने दीजिए। आपने एयरपोर्ट का क्या हाल कर दिया है, किस-किस को आपने कितने-कितने एयरपोर्ट्स बेचे हैं - वह सभी को पता है। सर, अगर 'अमृत भारत स्टेशन स्कीम' की बात करें, तो 2024-25 में station upgradation के अंतर्गत इनका 453 स्टेशन्स का अपग्रेडेशन करने का दावा था, लेकिन अभी तक मात्र एक स्टेशन को अपग्रेड किया गया है, out of 453 stations.

सर, अगर मैं कहूँ तो रेलवे का अपना एक बड़ा इतिहास है, हिंदुस्तान में रेलवेज़ करीब-करीब पिछले 100 सालों से चल रहा है, इसमें अलग-अलग सरकारों ने अपने-अपने हिसाब से काम किया है। यूपीए की सरकार में हम लोग अमरीका, चीन और रूस के साथ one billion metric tonne freight volume club में शामिल हुए थे। हम लोग यूपीए के जमाने में ही इसमें शामिल हो गए थे। उसके साथ ही खरगे जी के मंत्रित्व काल में हमने mobile ticket reservation के साथ-साथ उधमपुर, कठुआ जैसे तमाम complex railway projects का काम भी पूरा कर लिया था। यूपीए सरकार में रेल हिस्ट्री की सबसे कठिन पीर पंजाल टनल बनी थी। महोदय, 2013 में बनिहाल-काजीगुंड रेल सर्विस का उद्घाटन हुआ था, जिसमें मनमोहन सिंह जी, सोनिया जी, खरगे जी और वहाँ पर आपके जो चीफ मिनिस्टर हैं, उमर अब्दुल्ला जी, वे भी शामिल थे। कटरा में मोदी साहब ने 2014 में जिस रेल प्रोजेक्ट का उद्घाटन किया था, वह भी कांग्रेस के ज़माने में ही बना था। महोदय, इन लोगों ने क्या किया? आपने रेल बजट खत्म किया, बेहतर एडमिनिस्ट्रेशन के नाम पर स्ट्रक्चर बदला, रेलवे के internal resources लगातार गिरते जा रहे हैं, operational costs लगातार बढ़ती जा रही है। सर, इस साल का operating ratio 98.43 परसेंट है, यानी कि हर 100 रुपये पर डेढ़ रुपये की कमाई होगी।

महोदय, यूपीए के ज़माने में हर 100 रुपये की इन्वेस्टमेंट पर 10 रुपये से ज्यादा कमाई हुआ करती थी, लेकिन अब डेढ़ रुपये की कमाई होने जा रही है। रेलवे बजट में सरकारी खजाने

Contents Page

से सपोर्ट किया जा रहा है। महोदय, Standing Committee की latest Report में कहा गया है कि सरकारी सपोर्ट से ज्यादा आप लोगों को दूसरे सोर्सेस ढूँढ़ने चाहिए, खास कर पीपीपी मॉडल की तरफ देखना चाहिए। इन्हें स्टैंडिंग कमेटी की तरफ से ऐसी डायरेक्शन गई है।

In June, 2023, the CAG highlighted massive irregularities of utilization of money under the Rail Safety Fund. वहाँ पर कहा गया है कि Indian Railways spent extra money on foot massagers, crockery, furniture, car rentals, laptops, etc. from the Rashtriya Rail Sanraksha Kosh.

Shortfall of 30 to 100 per cent in inspections by Track Recording Cars with track machines left idle, 289 derailments from 2017 to 2021 linked to incomplete track renewal, and, declining fund for track renewal works and poor fund utilization; these were the reasons which were quoted, Sir. In 63 per cent of the cases, inquiry reports have not been submitted as yet.

सर, अगर रफ्तार की बात करें, तो आज भी हिंदुस्तान में राजधानी और शताब्दी की रफ्तार के बारे में बात की जाती है। इनको कांग्रेस के जमाने में शुरू किया गया था। रफ्तार में इन्होंने अपना बहुत नाम कमाया है और इन दो गाड़ियों ने अब तक बहुत लंबा सफर तय किया है। 2004 के बाद mail express 51.1 kilometre per hour की स्पीड से चल रही है, passenger rail 35.1 kilometre per hour की स्पीड से चल रही है, goods rail 23.6 kilometre per hour की स्पीड से चल रही है and the much hyped Vande Bharat, जिसके बारे में कहा गया था कि यह 160-180 kilometre per hour की स्पीड से चलेगी, जबकि एक्चुअल में यह 60-70 kilometre per hour की स्पीड से चल रही है। यह इनकी रफ्तार की गति है, जिसके बारे में ये बार-बार क्लेम करते हैं कि इनकी रफ्तार बढ़ा दी है।

सर, 95 परसेंट से ज्यादा लोग सब-अर्बन, जनरल, मेल सर्विस ट्रेन्स में और खासकर नॉन-एसी कोचेज में सफर करते हैं। ये 95 परसेंट ऑफ इंडियंस को इग्नोर करके 5 परसेंट, जो हाई स्पीड ट्रेन्स में जाना चाहते हैं, उनके ऊपर फोकस करते हैं, इसीलिए ये बार-बार वंदे भारत की बात करते रहते हैं। सर, इन्होंने करीब 136 वंदे भारत गाड़ियां को स्टार्ट किया। जब ट्रेन स्टार्ट होती है, तो हमारे प्रधान मंत्री झंडा लेकर वहां पर पहुंच जाते हैं। सर, मैं आपको एक किस्सा सुनाना चाहता हूं। हमारी इस बिल्डिंग के बगल में रेल मंत्रालय है। उस बिल्डिंग का उद्घाटन हो रहा था। उस समय जगजीवन राम साहब रेल मिनिस्टर थे। वे नेहरू जी के पास गए और बोले कि रेल मिनिस्ट्री की बिल्डिंग, रेल भवन का उद्घाटन किया जा रहा है, तो आप चलिए और उसका उद्घाटन कीजिए। नेहरू जी ने कहा कि मैं नहीं जाऊंगा। आप रेल मिनिस्टर हैं, आप उसका उद्घाटन कीजिए और उसके लिए जिन्होंने काम किया, उन सभी ऑफिसर्स को अपने साथ रखकर उसका उद्घाटन कीजिए। वे झंडा लेकर वहां नहीं पहुंचे थे, लेकिन यहां देखा जा रहा है कि वंदे भारत पर, हर ट्रेन पर प्रधान मंत्री जी झंडा लेकर पहुंच जाते हैं। ...**(व्यवधान)**... मोदी जी ने 2017 में अनाउंस किया था कि जब आजादी के 75 साल होंगे, तब 2022 में बुलेट ट्रेन आएगी, लेकिन बुलेट ट्रेन की कोई कोई खबर ही नहीं है। स्टैंडिंग कमटी में भी यह सवाल किया गया कि आखिरकार बुलेट ट्रेन कब स्टार्ट होगी? इसका कोई जवाब न रेल मिनिस्टर के पास था और न ही मिनिस्ट्री के पास था।

Contents Page

सर, चाइना के बारे में बहुत बातें करते हैं। इन्होंने चाइना के ऐप्स बैन किए, इतना हो-हल्ला हुआ था कि हमने चाइना ऐप्स बैन कर दिए हैं। सारी दुनिया को पता है कि चाइनीज एग्रेशन कैसा था और किस तरह से वे हमारे देश में घुसपैठ करके बैठे थे। ये जो वंदे भारत की बात करते हैं, जो हाई स्पीड ट्रेन्स की बात करते हैं, उनके व्हील्स एंड ऐक्सल्स जो हैं, उनको ये चाइना से मंगा रहे हैं। लगातार तीन-चार साल से मंगाते जा रहे हैं। इस साल भी इन्होंने 1,620 करोड़ रुपए के व्हील एंड ऐक्सल पार्ट्स को चाइना से इम्पोर्ट किया है। ये जो बोलते रहते हैं कि हम चाइना के खिलाफ हैं, हमने उनके ऐप्स बंद कर दिए और उनके साथ सब खत्म हो गया, लेकिन ये सब खरीदारी वहां से कर रहे हैं। मैं जानना चाहता हूं कि मेक इन इंडिया का क्या हुआ? ...(**समय की घंटी**)...

सर, मुझे एक मिनट और दीजिए। कांग्रेस गवर्नमेंट के टाइम पर सीनियर सिटिजन्स के लिए, मीडिया के मित्रों के लिए, किसानों के लिए, स्टूडेंट्स के लिए, कन्सेशन दिया गया था, लेकिन इस सरकार ने कोविड के नाम पर ये सारे कन्सेशन्स खत्म कर दिए हैं। मैं इस सरकार से और खासकर मंत्री जी से अपील करना चाहूंगा कि हमारे मीडिया के मित्रों, सीनियर सिटिजन्स, एक्स-सर्विसमेन और किसानों के लिए जो कन्सेशन्स खत्म किए थे, उनको फिर से बहाल करें। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री राजीव शुक्ला): आप उनकी बात मत सुनिए। आप अपनी बात खत्म कीजिए।

डा. सैयद नासिर हुसैन: सर, भारतीय रेल आम आदमी के लिए सबसे सस्ता, सुरक्षित और भरोसेमंद साधन रहा है। कारोबार के नजरिया से कभी रेल स्टार्ट नहीं की गई थी। रेल को सेवा के नजरिये से स्टार्ट किया गया था। इसमें सेवा का नजरिया ही होना चाहिए। इसको सेल्फ-सस्टेनेबल बनाना चाहिए। इसका अपना एक विजन होना चाहिए। हमारी जो ग्रोइंग पॉपुलेशन है, उसके तहत उसकी नीड्स को केटर करने के लिए, उसके एक्सपेंशन के लिए एक बड़ा विजन होना चाहिए।

सर, मैं अपनी बात खत्म करता हूं और एक बार फिर से एक अपील करता हूं। मैंने कर्नाटक के बारे में, बेल्लारी के बारे में, गुलबर्गा के बारे में, यादगीर के बारे में जितने प्रोजेक्ट्स का जिक्र किया है, मुझे उम्मीद है कि उनके बारे में रेल मिनिस्टर ने सुना है। वे इन तमाम प्रोजेक्ट्स को शुरू करेंगे, कंप्लीट कराने की कोशिश करेंगे और कर्नाटक में कांग्रेस की सरकार है, इसकी वजह से वे भेदभाव नहीं करेंगे, इस अपील के साथ मैं अपनी बात खत्म करता हूं। थैंक यू, सर।

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Thank you. Now, Shrimati Mamata Thakur. She will speak in Bengali.

SHRIMATI MAMATA THAKUR (West Bengal): [&]Respected Sir, thank you for giving me the opportunity to speak on behalf of All India Trinamool Congress. The hon.

[&] English translation of the original speech delivered in Bengali.

Contents Page

Railway Minister had spoken in the House two or three days ago. He was being arrogant. How will he solve the problem? In order to solve a problem, you must first acknowledge that there is a problem. If he has already assumed everything was wrong before 2014 and he came and fixed everything, then, I would like to request through you that hon. Railway Minister should show some humbleness.

My party has repeatedly requested discussion on important issues such as frequent accidents, safety lapses and rampant mismanagement in the railways under Rule 267. Yet all these requests were ignored. Despite repeated demands by the opposition, no steps have been taken to restore the pre-Covid subsidy. Subsidy on rail tickets has come down by six percent in the past few years. The Central Government has also stopped exemptions for senior citizens and recognized journalists. Sir, then how will the Central Government look at the subsidy when the railways are collapsing due to their management or rather mismanagement? According to the CAG report, in 2019-20, passenger and other coach services incurred a loss of Rs. 63,364 crore. The entire profit of the freight-carrying operation is utilized. Losses in passenger transport have been increasing year after year. Indian Railways faced a loss of Rs 2604.40 crore due to unpaid loans, GST and making inappropriate decisions such as non-fair revenue generation, concessions on ineligible grants and wasteful expenditure. Nowadays citizens fear traveling by train. Only in 2023-24, 313 passengers and 4 railway workers lost their lives in 40 tragic accidents. In the last decade train accidents have become commonplace. Only in the last month, 18 people died due to lack of adequate management at New Delhi station. However, the Railway Amendment Bill 2024 which was passed last week, failed to pay compensation on time, that is to be paid within two months of the accident. Sir, according to the CAG report, 20 percent of these accidents are due to railway lines exceeding their lifetime. More than 40 percent of the rail coaches have been in use for the past 20 years or more. A measly 9 percent of the total capital expenditure by the railways is allocated to track renewal, and a paltry 1.4 percent is spent on signaling systems. Altogether, a total expenditure of Rs 63,000 crore has been spent on the installation of Kavach on each route. Currently, it will take at least 50 years to install it on all the routes. On the other hand, 1.6 lakh crore has been allocated to the Vande Bharat project. 9 out of 10 suburban commuters travel in either second class or sleeper class. Only 1 in 10 urban passengers travel in upper class including air-conditioned coaches. However, in the last decade, the affordability to travel in air-conditioned class has increased by 190 percent while the affordability to travel in second class has increased by only15 percent.

Sir, just a month after the horrific Balasore accident in 2023 that claimed the lives of 296 passengers, the Government announced the Amrit Bharat Superfast Express service with non-air-conditioned sleeper class coaches. Yet the ticket price is 15-17 percent more than the normal fare. We should not forget that most of those who lost their lives in the tragic Balasore accident were the common people traveling without tickets. The decline of Indian Railways began in 2016, when the BJP Govt decided to stop railway allocation.

As a devotee of Matua religion, in remembrance of Thakur Sri Sri Harichad Thakur and Sri Sri Guru Chand Thakur, I would like to express my gratitude on behalf of the Matua Community to our hon. Chief Minister, respected Bandopadhyay, who has served as Railway Minister in 2009, and established the Thakurnagar railway station as a model station. Hon'ble Railway Minister ought to express regret to every Indian citizen for making the backbone of the nation unstable. I again request him through you Sir to show some humbleness. Thank you.

4.00 P.M.

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली)ः मान्यवर, आपने मुझे इस महत्वपूर्ण विभाग, रेलवे विभाग के कार्यकरण पर चर्चा में बोलने का जो अवसर दिया है, इसके लिए आपका धन्यवाद।

मान्यवर, भारतीय रेलवे के बारे में यह कहा जाता है कि ऑस्ट्रेलिया देश की जितनी आबादी है, उतने लोगों को भारत की रेल प्रतिदिन एक स्थान से दूसरे स्थान पर पहुंचाने का काम करती है। भारतीय रेलवे का क्षेत्र, इतना बड़ा क्षेत्र है! हमारे साथियों ने भी कहा कि इसके लिए पहले अलग से बजट आता था और सबको इसका इंतजार रहता था। नई ट्रेनों की घोषणाएं होती थीं; क्या-क्या रेल के अंदर बदलाव किये जाते थे, उनके बारे में मंत्री जी बताते थे; कितने कर्मचारी रखे जाएंगे, इसकी घोषणाएं होती थीं। पूरे देश को इस बात का इंतजार होता था, लेकिन अब आप आम बजट के साथ रेलवे का बजट लेकर आते हैं। इसकी हालत क्या बना दी? बातें तो बड़ी-बड़ी होती हैं - वंदे भारत ट्रेन, बुलेट ट्रेन। प्रधान मंत्री जी ने कहा था कि मुंबई से अहमदाबाद तक बुलेट ट्रेन चलेगी। ...(**व्यवधान**)... बुलेट ट्रेन। ...(**व्यवधान**)... ये लोग बुलेट ट्रेन चला रहे हैं। ...(**व्यवधान**)... बुलेट ट्रेन तो छोड़िए, जानवरों की तरह इंसानों को रेलवे के अंदर एक जगह से दूसरी जगह तक ले जाया जा रहा है। शर्म आती है। वह दृश्य देख कर शर्म आती है।

मान्यवर, हमने कुंभ मेले के समय ट्रेनों के डिब्बों को तोड़ने का दृश्य देखा। एसी डिब्बों को तोड़-तोड़ कर लोग अंदर घुस रहे थे, जानवरों की तरह लोग एक जगह से दूसरी जगह तक जा रहे थे। आम इंसान की जिंदगी में सिर्फ मरना लिखा हुआ है। कभी रेलवे के ट्रैक पर मरना है, कभी एक ट्रैक पर दो ट्रेनें चल रही है, उनको टकराना है और एक्सीडेंट में मरना है, तो कभी दिल्ली के अंदर भगदड़ में लोगों की जान चली जाती है। ...(**व्यवधान**)... आम की जिंदगी में मरना लिखा हुआ है। सर, रेलवे के कर्मचारी, गैंगमेन मेरे पास मिलने के लिए आए थे। उन लोगों का यह कहना

था कि रेलवे ट्रैक पर काम करते हुए एक्सीडेंट हो जाता है, उसमें भी उनकी जान जाती है। आज रेलवे की यह हालत हो गई है। रेलवे के बारे में सीएजी की एक बहुत गंभीर रिपोर्ट है। माननीय मंत्री जी यहां पर बैठे हैं। मैं दिल से कहना चाहता हूं, वे यहां पर बैठे इसलिए नहीं कह रहा हूं। जब ये रेल मंत्री बने, तो पूरे देश को उम्मीद थी कि रेलवे के अंदर क्रांतिकारी बदलाव आएगा। यह उम्मीद थी कि देश के अंदर एक तकनीक के जानकार, एक पढ़े-लिखे और एक शिक्षित तथा योग्य व्यक्ति मंत्री बने हैं, वो बदलाव लेकर आएंगे, लेकिन रोज एक्सीडेंट पर एक्सीडेंट हो रहे हैं। जितना ट्रेन की पटरी पर ट्रेनें नहीं चलतीं, उससे ज्यादा ट्रेन की पटरी के बाहर ट्रेनें चल रही हैं। यह अव्यवस्था का आलम है कि यहां भगदड़ से लोगों को मौत हो गई और मंत्री जी को उसका पता तक नहीं था। इसका मतलब यह है कि इनके कर्मचारी, इनके अधिकारी इनको बताते भी नहीं कि इतना बड़ा हादसा हो गया। सर, इसी दिल्ली में लोगों की मौत हुई।

सर, रेलवे के बारे में सीएजी की एक रिपोर्ट आई। मैं उसके बारे में एक बात कह कर अपनी बात खत्म करूंगा। ...(**व्यवधान**)... 2,604 करोड़ रुपए ...(**व्यवधान**)... रेलवे में 2,604 करोड़ रुपए की गड़बड़ी पकड़ी गई। इस गड़बड़ी के अंदर 834 करोड़ रुपए की गड़बड़ी ऐसी है, जिसको मेरे ख्याल से अगर मंत्री जी भी सुनेंगे, तो शर्म आएगी। मुम्बई से बांद्रा तक रेलवे के डेवलपमेंट का एक प्रोजेक्ट रखा जाता है, उसके लिए लोन लिया जाता है और उस लोन के ऊपर कर्ज का जो ब्याज दिया जाता है, वह 834 करोड़ रुपए दिया जाता है, लेकिन वह परियोजना शुरू तक नहीं होती। मान्यवर, आपके यहां यह अनियमितता का मामला है। अगर आपको मौका मिले, तो इसका स्पष्टीकरण दीजिएगा।

मान्यवर, मैं अंत में एक और बात कह कर अपनी बात खत्म करूंगा, क्योंकि समय कम है। हम लोगों ने बहुत पहले एक फिल्म देखी थी, जिसमें एक गाना है:

सारी दुनिया का बोझ हम उठाते हैं,
लोग आते हैं, लोग जाते हैं,
हम वहीं पर खड़े रह जाते हैं।

मान्यवर, यह मैं कुलियों के दर्द के बारे में बता रहा हूं। तीन दिन पहले कुलियों के संगठन के लोग मुझसे मिलने के लिए आए थे। पूरे देश में 19,000 कुली हैं, जिनके लिए 2009 में घोषणा की गई थी कि उनके बच्चों को नौकरी दी जाएगी, उनको गैंगमैन की नौकरी दी जाएगी। लेकिन आज उन कुलियों की हालत यह हो गई है कि रेलवे के प्लेटफार्म्स पर ई-रिक्शा चलते हैं। रेलवे के प्लेटफार्म्स पर सामान ढोने के लिए वाहन चलते हैं। यात्रियों को एक प्लेटफॉर्म से दूसरे प्लेटफॉर्म पर पहुंचाने के लिए वहां पर वाहन मौजूद हैं, तो जाहिर सी बात है कि पैसेंजर्स उनका इस्तेमाल करेंगे। इन कुलियों का दर्द सुनने के लिए कोई तैयार नहीं है।

मैं आपके माध्यम से माननीय मंत्री जी से अनुरोध करूँगा कि जो लोग वर्षों से लोगों का बोझ उठा रहे हैं, उनके परिवार की चिंता कीजिए, उनकी गरीबी की चिंता कीजिए और कृपा करके ये जो 19,000 लोग हैं, जो आज बेरोजगारी की कगार पर हैं, उनको कहीं समायोजित करने के लिए या उनके लिए कोई महीने की तनख्वाह की घोषणा, मदद की घोषणा सरकार की ओर से, अपनी ओर से कीजिए।

अंत में, मैं यही बात कह कर अपनी बात समाप्त करूँगा कि आज पूरे देश को इंतजार है इस बात का कि कब ये दुर्घटनाएँ रुकेंगी, पूरे देश को इंतजार है इस बात का कि 3 लाख भर्तियां, जो आपने रोक रखी हैं, जिसके कारण आज संवेदनशील जगहों पर employee नहीं है, कर्मचारी नहीं है, दुर्घटनाएँ हो रही हैं, वे कब रुकेंगी? रेल की पटरियों को ठीक करने का काम, जिस पर आप 180 किलोमीटर, 160 किलोमीटर की स्पीड की ट्रेनें चला रहे हैं, वे रेलवे की पटरियां कब ठीक होंगी? मान्यवर, यह सरकार ही पटरी से उतर गई है। अभी नासिर हुसैन जी काफी दुखी थे, वे कह रहे थे रेल मंत्री बन जाते हैं मोदी जी। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री राजीव शुक्ला): धन्यवाद, धन्यवाद।

श्री संजय सिंह: सर, मोदी जी विदेश मंत्री बन जाते हैं, शिक्षा मंत्री बन जाते हैं, सांस्कृतिक मंत्री बन जाते हैं, विज्ञान मंत्री बन जाते हैं। ...(**समय की घंटी**)...

उपसभाध्यक्ष (श्री राजीव शुक्ला): धन्यवाद, धन्यवाद।

श्री संजय सिंह: सर, मोदी जी के अंदर बहुत कला है, खेल मंत्री बन जाते हैं। सारा मंत्रालय अकेले मोदी जी चला रहे हैं, इसलिए इस पर नाराज नहीं होना चाहिए, धन्यवाद।

उपसभाध्यक्ष (श्री राजीव शुक्ला): धन्यवाद। ...(**व्यवधान**)... शांत, शांत, शांत। ...(**व्यवधान**)... Hon. Members, requests have been received from Members to adjourn the discussion today due to Holi festival. Accordingly, considering the request of Members, further discussion and reply of the Minister would continue on Monday. The House stands adjourned to meet at 11.00 a.m. on Monday, the 17th March, 2025.

The House then adjourned at seven minutes past four of the clock till eleven of the clock on Monday, the 17th March 2025

Contents Page

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)